क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1446 /NGT OA-97/22/2023 दिनांक 18/10/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Response in compliance of Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi Order dated 11.10.2023 in O.A. No. 97/2022 Salman Miya Vs State of Uttar Pradesh.

Respected Sir,

With reference to the above-mentioned subject response on behalf of UPPCB in Original Application No-97/2022 Salman Miya Vs State of Uttar Pradesh is hereby submitted for kind perusal and necessary action please.

Enclosure: Joint report.

Yours Sincerely

Regional Officer

Copy to:

1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 97 OF 2022

IN THE MATTER OF:

Salman Miya ...Applicant

Versus

State of Uttar Pradesh. ...Respondent(s)

INDEX

S.No.	Description	Pg.No.
1.	Status Report in Compliance of Hon'ble National Green Tribunal's order dated 11.10.2023 in OA 97/2022	1-93
2.	**Annexure 1** Copy of Consent to Operate issued to M/s 6R Recycler	94-99
3.	**Annexure 2** Copy of Hazardous waste Management authorization issued to M/s 6R Recycler	100-103
4.	**Annexure 3** Copy of Consent to Operate issued to M/s A K Metal	104-108
5.	**Annexure 4** Copy of Hazardous waste Management authorization issued to M/s A K Metal	109-112
6.	**Annexure 5** Copy of Consent to Operate issued to M/s AHCO Recycling Company	113-118
7.	**Annexure 6** Copy of show cause notice revoked letter dated 20.09.2023 issued to M/s AHCO Recycling Company	119-119
8.	**Annexure 7** Copy of Consent to Operate issued to M/s Angad Organics	120-127
9.	**Annexure 8** Copy of Hazardous waste Management authorization issued to M/s Angad Organics	128-132
10.	**Annexure 9** Copy of Consent to Operate issued to M/s Arsh Recycling Pvt Ltd	133-138
11.	**Annexure 10** Copy of Hazardous waste Management	139-142

	authorization issued to M/s Arsh Recycling Pvt Ltd	
12.	**Annexure 11** Copy of Consent to Operate issued to M/s B N Metals	143-148
13.	**Annexure 12** Copy of Consent to Operate issued to M/s B.R.P. Infotech Pvt. Ltd	149-156
14.	**Annexure 13** Copy of Hazardous waste Management authorization issued to M/s B.R.P. Infotech Pvt. Ltd	157-160
15.	**Annexure 14** Copy of Consent to Operate issued to M/s B.R.P. Infotech Pvt. Ltd	161-166
16.	**Annexure 15** Copy of Hazardous waste Management authorization issued to M/s B.R.P. Infotech Pvt. Ltd	167-170
17.	**Annexure 16** Copy of show cause notice letter dated 20.07.2023 issued to M/s Chinta Mani Yadav	171-172
18.	**Annexure 17** Copy of Head Office, UPPCB, Lucknow for confirmation of show cause notice dated 20.07.2023vide letter dated 17.11.2023 issued to M/s Chinta Mani Yadav	173-173
19.	**Annexure 18** Copy of Consent to Operate issued to M/s Epoxy House	174-178
20.	**Annexure 19** Copy of Consent to Operate issued to M/s Esquire Estates Private Limited	179-183
21.	**Annexure 20** Copy of Hazardous waste Management authorization issued to M/s Esquire Estates Private Limited	184-188
22.	**Annexure 21** Copy of Consent to Operate issued to M/s Ganpati Wire & Plastic Products	189-194
23.	**Annexure 22** Copy of Hazardous waste Management authorization issued to M/s Ganpati Wire & Plastic Products	195-199
24.	**Annexure 23** Copy of show cause notice revoked letter dated 24.08.2023 issued to M/s Ganpati Wire & Plastic Products	200-200
25.	**Annexure 24** Copy of Consent to Operate issued to M/s Greeniva Recycler Pvt Ltd	201-208
26.	**Annexure 25** Copy of Hazardous waste Management authorization issued to M/s Greeniva Recycler Pvt Ltd	209-212
27.	**Annexure 26** Copy of Consent to Operate issued to M/s Hayat E-Recyclers Private Limited	213-217
28.	**Annexure 27** Copy of Hazardous waste Management authorization issued to M/s Hayat E-Recyclers Private	218-222

	Limited	
29.	**Annexure 28** Copy of Consent to Operate issued to M/s Hayat E-Recyclers Private Limited	223-228
30.	**Annexure 29** Copy of Hazardous waste Management authorization issued to M/s Hayat E-Recyclers Private Limited	229-233
31.	**Annexure 30** Copy of Consent to Operate issued to M/s Hello Aromatics Pvt Ltd	234-239
32.	**Annexure 31** Copy of applied for renewal consent to operate through online Nivesh mitra portal to M/s Hello Aromatics Pvt Ltd	240-249
33.	**Annexure 32** Copy of RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 10.11.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 28.07.2023 with impositions of Environmental compensation Rs.2,25,000 to M/s Hello Aromatics Pvt Ltd	250-251
34.	**Annexure 33** Copy of Consent to Operate issued to M/s Incotech Inks PG	252-255
35.	**Annexure 34** Copy of Consent to Operate issued to M/s Krishna Organics	256-259
36.	**Annexure 35** Copy of Hazardous waste Management authorization issued to M/s Krishna Organics	260-263
37.	**Annexure 36** Copy of show cause notice letter dated 20.07.2023 issued to M/s Lakshmi Chem Products Pvt Ltd	264-265
38.	**Annexure 37** Copy of Consent to Operate issued to M/s Lakshmi Chemicals	266-272
39.	**Annexure 38** Copy of show cause notice revoked letter dated 17.10.2023 issued to M/s Lakshmi Chemicals	273-273
40.	**Annexure 39** Copy of Consent to Operate issued to M/s Leena Organics Pvt Ltd	274-279
41.	**Annexure 40** Copy of Hazardous waste Management authorization issued to M/s Leena Organics Pvt Ltd	280-283
42.	**Annexure 41** Copy of show cause notice revoked letter dated 17.10.2023 issued to M/s M J Recycling Pvt Ltd	284-284
43.	**Annexure 42** Copy of to Head Office, Lucknow for revoking of Show Cause Notice dated 28.06.2023 with impositions of Environmental compensation Rs.22,500/- to M/s M.K. Industries	285-286

44.	**Annexure 43** Copy of Consent to Operate issued to M/s MDT Lubricants India Inc	287-292
45.	**Annexure 44** Copy of show cause notice letter dated 28.07.2023 issued to M/s MDT Lubricants India Inc	293-294
46.	**Annexure 45** Copy of Consent to Operate issued to M/s Modex Hardware Pvt Ltd	295-300
47.	**Annexure 46** Copy of show cause notice letter dated 19.07.2023 issued to M/s Moh. Jaki	301-302
48.	**Annexure 47** Copy of Head Office, UPPCB, Lucknow for confirmation of show cause notice dated 19.07.2023vide letter dated 17.11.2023 issued to M/s Moh. Jaki	303-303
49.	**Annexure 48** Copy of Consent to Operate issued to M/s More Bright E Waste Recycler Private Limited	304-309
50.	**Annexure 49** Copy of Hazardous waste Management authorization issued to M/s More Bright E Waste Recycler Private Limited	310-313
51.	**Annexure 50** Copy of Consent to Operate issued to M/s Omson Chemicals	314-321
52.	**Annexure 51** Copy of Consent to Operate issued to M/s P B Metals	322-326
53.	**Annexure 52** Copy of Hazardous waste Management authorization issued to M/s P B Metals	327-330
54.	**Annexure 53** Copy of Consent to Operate issued to M/s Parara Udyog	331-334
55.	**Annexure 54** Copy of Hazardous waste Management authorization issued to M/s Parara Udyog	335-338
56.	**Annexure 55** Copy of show cause notice revoked letter dated 09.10.2023 issued to M/s Parara Udyog	339-339
57.	**Annexure 56** Copy of Consent to Operate issued to M/s R S Organics Pvt Ltd	340-345
58.	**Annexure 57** Copy of Hazardous waste Management authorization issued to M/s R S Organics Pvt Ltd	346-349
59.	**Annexure 58** Copy of Closure Order letter dated 20.07.2023 issued to M/s R.S. Enterprises	350-350
60.	**Annexure 59** Copy of Consent to Operate issued to M/s S F Recycling Pvt Ltd	351-358
61.	**Annexure 60** Copy of Hazardous waste Management authorization issued to M/s S F Recycling Pvt Ltd	359-362

62.	**Annexure 61** Copy of Consent to Operate issued to M/s Shivam Foundry	363-367
63.	**Annexure 62** Copy of Consent to Operate issued to M/s Shree Balaji Enterprises	368-372
64.	**Annexure 63** Copy of Hazardous waste Management authorization issued to M/s Shree Balaji Enterprises	373-377
65.	**Annexure 64** Copy of Consent to Operate issued to M/s Sojal Petro Chemicals Industries	378-381
66.	**Annexure 65** Copy of Hazardous waste Management authorization issued to M/s Sojal Petro Chemicals Industries	382-385
67.	**Annexure 66** Copy of Consent to Operate issued to M/s SRK Enterprises	386-391
68.	**Annexure 67** Copy of Hazardous waste Management authorization issued to M/s SRK Enterprises	392-395
69.	**Annexure 68** Copy of Consent to Operate issued to M/s Tojo Vikas International Pvt Ltd	396-403
70.	**Annexure 69** Copy of Hazardous waste Management authorization issued to M/s Tojo Vikas International Pvt Ltd	404-407
71.	**Annexure 70** Copy of show cause notice revoked letter dated 09.08.2023 issued to M/s Tojo Vikas International Pvt Ltd	408-408
72.	**Annexure 71** Copy of Consent to Operate issued to M/s Triveni Medichem Pvt Ltd	409-414
73.	**Annexure 72** Copy of Hazardous waste Management authorization issued to M/s Triveni Medichem Pvt Ltd	415-419
74.	**Annexure 73** Copy of Consent to Operate issued to M/s Verdeen Chemicals Pvt Ltd	420-424
75.	**Annexure 74** Copy of Hazardous waste Management authorization issued to M/s Verdeen Chemicals Pvt Ltd	425-428
76.	**Annexure 75** Copy of RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 28.10.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 05.07.2023 with impositions of Environmental compensation Rs.80,000/- to M/s Verdeen Chemicals Pvt Ltd	429-431
77.	**Annexure 76** Copy of Consent to Operate issued to M/s	432-436

	Vision Resins and Resol Pvt Ltd	
78.	**Annexure 77** Copy of Hazardous waste Management authorization issued to M/s Vision Resins and Resol Pvt Ltd	437-440
79.	**Annexure 78** Copy of Consent to Operate issued to M/s VDH Chemtech Private Limited	441-444
80.	**Annexure 79** Copy of Hazardous waste Management authorization issued to M/s VDH Chemtech Private Limited	445-449
81.	**Annexure 80** Copy of Consent to Operate issued to M/s A S Enterprises	450-454
82.	**Annexure 81** Copy of Hazardous waste Management authorization issued to M/s A S Enterprises	455-458
83.	**Annexure 82** Copy of RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 18.09.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 03.08.2023 with impositions of Environmental compensation Rs.70,000/- to M/s Akshay Mechotronics (India)	459-460
84.	**Annexure 83** Copy of Consent to Operate issued to M/s A Q Recycling	461-466
85.	**Annexure 84** Copy of Hazardous waste Management authorization issued to M/s A Q Recycling	467-470
86.	**Annexure 85** Copy of Consent to Operate issued to M/s Centramac	471-474
87.	**Annexure 86** Copy of Hazardous waste Management authorization issued to M/s Centramac	475-480
88.	**Annexure 87** Copy of Consent to Operate issued to M/s DKY Sales Pvt Ltd	481-486
89.	**Annexure 88** Copy of Hazardous waste Management authorization issued to M/s DKY Sales Pvt Ltd	487-490
90.	**Annexure 89** Copy of Consent to Operate issued to M/s Eminent Polychem	491-494
91.	**Annexure 90** Copy of Consent to Operate issued to M/s Green Earth Recycler	495-502
92.	**Annexure 91** Copy of Hazardous waste Management authorization issued to M/s Green Earth Recycler	503-506
93.	**Annexure 92** Copy of show cause notice revoked letter dated 13.10.2023 issued to M/s Greenberry RG Healthcare	507-507

	(India) Pvt Ltd	
94.	**Annexure 93** Copy of Consent to Operate issued to M/s Janseva Metal	508-513
95.	**Annexure 94** Copy of show cause notice revoked letter dated 18.08.2023 issued to M/s Janseva Metal	514-514
96.	**Annexure 95** Copy of Consent to Operate issued to M/s MGL Pharma and Chemicals Pvt Ltd	515-520
97.	**Annexure 96** Copy of Industry has applied HWM authorization through online nivesh mitra portal to M/s MGL Pharma and Chemicals Pvt Ltd	521-524
98.	**Annexure 97** Copy of Consent to Operate issued to M/s UNIVERSAL CHEMICALS COMPANY	525-528
99.	**Annexure 98** Copy of RO, UPPCB has sent recommendation to Head Office, UPPCB for issuance of Show Cause Notice U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 vide letter dated 18.09.2023 issued to M/s Bharat Plastic	529-529
100.	**Annexure 99** Copy of Consent to Operate issued to M/s Shivalik Industries (Old Name LUCENT WATER AND ALLIED PRODUCTS PVT LTD)	530-537
101.	**Annexure 100** Copy of Consent to Operate issued to M/s BALAJEE EXCHEM PVT LTD	538-544
102.	**Annexure 101** Copy of Consent to Operate issued to M/s PARAMOUNT AROMACHEM PRIVATE LIMITED	545-548
103.	**Annexure 102** Copy of Consent to Operate issued to M/s INDIAN SPICE OIL INDUSTRIES	549-552
104.	**Annexure 103** Copy of show cause notice issued to M/s Chandrakol Adhesive Company	553-554
105.	**Annexure 104** Copy of show cause notice issued to M/s Sohan traders	555-556
106.	**Annexure 105** Copy of Consent to Operate issued to M/s SADHANA ENTERPRISES	557-564
107.	**Annexure 106** Copy of Hazardous waste Management authorization issued to M/s SADHANA ENTERPRISES	565-568
108.	**Annexure 107** Copy of Consent to Operate issued to M/s GLAMIC HYGIENE PRODUCTS PVT LTD	569-574
109.	**Annexure 108** Copy of Hazardous waste Management authorization issued to M/s GLAMIC HYGIENE	575-578

	PRODUCTS PVT LTD	
110.	**Annexure 109** Copy of Consent to Operate issued to M/s ELZA INDIA PRIVATE LIMITED	579-586
111.	**Annexure 110** Copy of Hazardous waste Management authorization issued to M/s ELZA INDIA PRIVATE LIMITED	587-590
112.	**Annexure 111** Copy of Consent to Operate issued to M/s Nimla Organics PRIVATE LIMITED	591-598
113.	**Annexure 112** Copy of Hazardous waste Management authorization issued to M/s Nimla Organics PRIVATE LIMITED	599-602
114.	**Annexure 113** Copy of Consent to Operate issued to M/s Hindustan Drum Recyclers	603-610
115.	**Annexure 114** Copy of Hazardous waste Management authorization issued to M/s Hindustan Drum Recyclers	611-614
116.	**Annexure 115** Copy of notice regarding plantation and CSR as directed by Hon'ble National Green Tribunal have been asked to concerned industries vide letter dated 10.11.2023	615-619
117.	**Annexure 116** Copy of letter regarding coercive action being taking against project proponents on dated 18.11.2023 issued by Sub Divisional Magistrate, Dhaulana, Hapur	620

FILED BY

Vikas Mishra
Regional Officer, UPPCB
GHAZIABAD

Compliance report

In

Original Application No. 97/2022

Salman Miya

Versus

State of Uttar Pradesh

Order Dated -11.10.2023

Compliance report in Original application no. 97/2022 Salman miya versus State of Uttar Pradesh order dated 11.10.2023.

1. **Background**

The applicant Shri Salman Miya had sent a complaint by post to the Hon'ble National Green Tribunal (NGT) alleging that illegal acid and chemical factories are operating without license as well as burning e-waste in the open in the area of Village Chivra, PS Dholana, District Hapur by Naseen Muradabadi, Mullah Javed, Aslam, Shami, Rashid Aslam, M/s P. Textiles, Sayeed, M/s Irshad Janta Group, Danish, Shakeel. In view of said complaint, Hon'ble NGT had passed following order dated 04.02.2022: -

"…Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the CPCB, State PCB, Superintendent of Police and District Magistrate- Hapur (Uttar Pradesh). The State PCB will be the Nodal agency for coordination and compliance...."

In compliance of orders of Hon'ble Tribunal, State Board being the nodal agency coordinated with Central Pollution Control Board, New Delhi, District Administration, Hapur and Police Administration, Hapur and inspected the area in question on 23.04.2022 and on 29.08.2022 and identified defaulter units and initiated action. Report regarding same has been submitted in Hon'ble Tribunal on 14.10.2022 and dated 10.12.2022.

2. **Order passed by Hon'ble Tribunal on dated 16.03.2023:-**

".....10. In order to verify the factual position regarding running of any other such hazardous industries in industrial as well as non-conforming areas of District Hapur, the Joint Committee already constituted is directed to undertake the requisite visits, verify the factual position and submit its report regarding compliance with environmental norms by any other hazardous chemical industries operating in industrial/non-conforming area of District Hapur within one month by email at judicial-ngt@gov.in preferably in the form of Word file/searchable PDF/OCR Supported PDF and not in the form of Image PDF....."

3. In compliance to the aforesaid direction report has been submitted in Hon'ble NGT by Regional Officer, UPPCB, Ghaziabad on dated 01.08.2023

4. **Order passed by Hon'ble Tribunal on dated 11.10.2023:-**

".....2.We have gone through the report of the Joint Committee and we find that the report regarding compliance with the statutory provisions/environmental norms is vague and lacks requisite details regarding EC (if required), date of issuance and period of validity of consent and authorization orders, compliance with EC (if any)/CTE/CTO conditions, plantation, CSR/CER activities, disposal of solid waste/fly ash etc. In the report reference has been made to the issuance of the show cause notices by UPPCB to the violators but no further report regarding orders passed pursuant to show cause notices issued to the violators has been filed. Even the inspection of all such industries as directed by this Tribunal has not been completed.

4. Learned Counsel appearing for respondent no. 9 have submitted that coercive proceedings are being taken against the Project Proponents for realization of environmental compensation in violation of order passed by this Tribunal and in some cases such proceedings have been initiated on the basis of show cause notices issued without there being any order for imposition of environmental compensation.

5. The UPPCB is directed to submit its response with reference to environmental compensation orders passed alongwith copies of such orders and proceedings for realization taken pursuant thereto.

6. The response of UPPCB be filed within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

7. The Joint Committee is directed to file additional report with all requisite details and documents within one month by email at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

In compliance of the above aforesaid order unit wise details report as below:-

- **M/s 6R Recycler, F-272, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s 6R Recycler, F-272, M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	05.06. 2023	
3.	Type of Industrial Sector	Recycling and refurbishing of E waste	
4.	Status of Operation	Non- operational	
5.	Production and its Capacity	Recycling of E Waste-1000 MT/Month and refurbishing of E waste- 250 MT/Month.	
6.	Raw material	All type E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.0 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Pit Furnace	
	Air Pollution Control System	Cyclone type dust collector, Bag filter	
	Stack Details	30 m stack from G.L	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process residues	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2023 **(Annexure-1)**	
II	Under Hazardous Waste Rules	Valid upto 18/05/2025 **(Annexure-2)**	
Observations:			
	• The unit carries out recycling and refurbishing of E Waste • The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit was found closed. It was informed by the employee present there that the unit is closed since six months. • The unit has installed air pollution control system as per conditions of Consent to Operate.		

	• It was observed that the unit has provided 04 Pit furnaces, whereas the Consent to Operate has permitted only 01 pit furnace. • Further the furnaces are provided with oil / liquid fuel burners and pipelines, which is not in accordance with the conditions of Consent to Operate.
Action Taken : UPPCB has sent notice for compliance vide letter dated 27.07.2023. In the compliance of notice dated 27.07.2023 industry has dismantled extra three pit furnaces.	

- **M/s A K Metal, Plot No. H-3, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s A K Metal, Plot No. H-3, M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	12.06.2023	
3.	Type of Industrial Sector	Manufacturing of lead ingots from waste batteries	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Lead Ingots-5 MT per day	
6.	Raw material	Lead scrap	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.0 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Lead smelting Furnace	
	Air Pollution Control System	Wet scrubber, Bag house	
	Stack Details	30 meter from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Lead bearing Sludge	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2025 **(Annexure-3)**	
II	Under Hazardous Waste Rules	Valid upto 07/12/2023 **(Annexure-4)**	
Other Observations:			
	• The unit was observed operational. • The unit is having valid consent to operate and authorisation under hazardous		

	waste rules. • The unit carries out manufacturing of lead ingots from waste batteries. • The unit has installed wet scrubber, bag house and 30 meter high stack on lead smelting furnace as air pollution control system. • The unit disposes its hazardous wastes through M/s Sheetala Waste Management Project., Bulandshahar, U.P.
Action Taken : No action required	

- **M/s AHCO Recycling Company Plot no. F-583,Industrial area, M.G. Road, Hapur**

1.	Name and address of the industry	M/s AHCO Recycling Company Plot no. F-583,Industrial area, M.G. Road, Hapur	
4.	Date of inspection/monitoring	05.06. 2023	
2	Type of Industrial Sector	Recycling of waste plastic	
3	Status of Operation	Operational	
5	Product and its Capacity	Plastic Dana & Plastic Molding Items-01MT/Day	
6	Raw Material	All type plastic waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank.
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Particulate matter from process	
	Air Pollution Control System	Not provided	
	Stack Details	Not provided	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	NA	NA	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7	Consent / Authorization		
I	Under Water and Air Act	Granted up to 31.07.2027 **(Annexure-5)**	
II	Under Hazardous Waste Rules	Not applicable	
	Observations:		

	• The unit is involved in recycling of waste plastic.
Action Taken : • At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 20.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500/per day till the compliance has been done by industry. • As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 20.07.2023 revoked with imposition Environmental compensation of Rs. 60,000/- vide letter dated 20.09.2023 by Head Office, UPPCB, Lucknow. **(Annexure-6)** • After that industry has deposited the Environmental compensation of Rs. 60,000/- in the Account of UPPCB.	

- **M/s Angad Organics, Plot No. F-127,Phase-1, UPSIDC M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Angad Organics, Plot No. F-127,Phase-1, UPSIDC M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	12.06.2023	
3.	Type of Industrial Sector	Formulation of pesticides	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Formulation of pesticides-400 KL/MONTH	
6.	Raw material	Liquid – Acetone, toluene, benzene, ethyl acetate, isopropyl alcohol, hexane, ether, methylene dichloride, acetonitrile, dimethyl sulphoxide, Solid-calcium chloride ,sodium chloride	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic Effluent	0.6 KLD	Through Septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	No source of process emissions	
	Air Pollution Control System	Not applicable	
	Stack Details	Not applicable	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process waste and waste oil	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			

7	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/03/2025 **(Annexure-7)**
II	Under Hazardous Waste Rules	Valid upto 31/07/2027 **(Annexure-8)**
Other Observations:		
	• The unit was observed operational. • The unit has obtained valid consent to operate and authorisation under hazardous waste rules. • The unit carries out formulation of pesticides. • The unit disposes its hazardous wastes through M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat , U.P.	
Action Taken : No action required		

- **M/s Arsh Recycling Pvt Ltd , F-203, UPSIDC Industrial Area, M.G. Road, Hapur**

1.	Name and address of the industry	M/s Arsh Recycling Pvt Ltd , F-203, UPSIDC Industrial Area, M.G. Road, Hapur	
2.	Date of inspection/monitoring	07.06.2023	
3.	Type of Industrial Sector	Dismantling, Segregation and Recycling of e-waste for producing Cu wire, Non Ferrous metal Ingots, CRT Glasses and Plastic Granules	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Dismantling, Segregation and Recycling of e-waste for producing Cu wire, Non Ferrous metal Ingots, CRT Glasses and Plastic Granules -33MT/Month	
6.	Raw material	All type of E-Waste, Non Ferrous metal Ingots	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Process emissions from furnace	
	Air Pollution Control System	Cyclone dust collector and wet scrubber	
	Stack Details	30 meter from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process residue and wastes	Through TSDF	
Status of Environmental Clearance : Not applicable			

Status of validity of consents and authorization		
7	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/12/2024 **(Annexure-9)**
II	Under Hazardous Waste Rules	Valid upto 23/04/2028 **(Annexure-10)**
Observations:		
	• The unit was observed operational. • The unit has obtained valid consent to operate and authorisation under hazardous waste rules. • The unit is involved in dismantling segregation and recycling of e-waste. • The unit has installed cyclone dust collector, wet scrubber and 30 meter stack from ground level as air pollution control system. • The unit disposes its hazardous waste through M/s UP Waste Management Project, Kanpur Dehat, Uttar Pradesh.	
Action Taken : No action required		

- **M/s. B N Metals H-35, M.G. Road Industrial area, Hapur**

1.	Name and address of the industry	M/s. B N Metals H-35, M.G. Road industrial area, Hapur	
2.	Date of inspection/monitoring	20.06.2023	
3.	Type of Industrial Sector	Dismantling and recycling of E waste	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Dismantling and recycling of E waste-44 MT/Month	
6.	Raw material	All type of E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through Septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Pit Furnace (non operational)	
	Air Pollution Control System	Wet scrubber	
	Stack Details	30 meter from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	The unit informed that it carries out	The waste plastic, glass and metal generated in	

	only dismantling work and no hazardous waste is generated.	dismantling process sent to authorized recyclers
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/12/2026 **(Annexure-11)**
II	Under Hazardous Waste Rules	-
Other Observations:		
	• The unit was observed operational. • The unit carries out only dismantling of E waste. • The unit has obtained consent to operate • The unit has applied for authorisation under hazardous waste rules. • The unit has installed wet scrubber as Air Pollution Control System. • Only dismantling work was observed being carried out. The pit furnace was observed non - operational.	
Action Taken : No action required		

- **M/s B.R.P. Infotech Pvt. Ltd., Plot No. F-381, Industrial Area, M.G. Road, Hapur**

1.	Name and address of the industry	M/s B.R.P. Infotech Pvt. Ltd., Plot No. F-381, Industrial Area, M.G. Road, Hapur	
2.	Date of inspection/monitoring	12.06.2023	
3.	Type of Industrial Sector	Segregation and Dismantling of E Waste	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Segregation and Dismantling of E Waste -120MT / month	
6.	Raw material	All type of E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	No process emissions	
	Air Pollution Control System	Not applicable	
	Stack Details	Not applicable	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	

	Process wastes	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/03/2025 **(Annexure-12)**
II	Under Hazardous Waste Rules	Valid upto 10/09/2025 **(Annexure-13)**
Other Observations:		
	• The unit was observed operational. • The unit has obtained valid consent to operate and authorisation under hazardous waste rules. • The unit carries out Segregation and Dismantling of E Waste • The unit has agreement with U.P. Waste Management Project, Kanpur Dehat, Uttar Pradesh for disposal of its hazardous waste .	
Action Taken : No action required		

- **M/s B.R.P. Infotech Pvt. Ltd., Plot No. F-394, Phase-1, Industrial Area, M.G. Road, Hapur**

1.	Name and address of the industry	M/s B.R.P. Infotech Pvt. Ltd., Plot No. F-394, Phase-1, Industrial Area, M.G. Road, Hapur	
2.	Date of inspection/monitoring	12.06.2023	
3.	Type of Industrial Sector	Recycling & Dismantling of E Waste	
4.	Status of Operation	Operational	
5.	Product and its Capacity	Recycling & Dismantling of E Waste-9000 MT/Year	
6.	Raw material	All type of E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Pit furnace	
	Air Pollution Control System	Bag house	
	Stack Details	30 meter from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	

	Process residue and wastes	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/12/2024 **(Annexure-14)**
II	Under Hazardous Waste Rules	Valid upto 23/04/2028 **(Annexure-15)**
Other Observations:		
	• The unit was observed operational. Furnace was not observed being operated during visit. • The unit has obtained valid consent to operate and authorisation under hazardous waste rules. • The unit carries out Recycling & Dismantling of E Waste • The unit has installed bag house as air pollution control system. • The unit disposes its hazardous wastes through UP Waste Management Project, Kanpur Dehat, Uttar Pradesh.	
Action Taken : No action required		

- **M/s Chinta Mani Yadav, Plot No. F- 86, MG Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Chinta Mani Yadav, Plot No. F- 86, MG Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	29.05.2023	
3.	Type of Industrial Sector	Recovery of metals from E wastes by treatment with Nitric acid	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Recovery of metals from E wastes by treatment with Nitric acid	
6.	Raw material	All type of E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic	0.6 KLD	Through septic tank
	Industrial effluent	1.0 KLD	About 2 KL of process effluent was observed stored in unit's premises
	Description of effluent treatment facilities	No effluent treatment facilities provided	
	Mode of final effluent discharge	Industrial Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Emissions from acid treatment process	
	Air Pollution Control System	Not provided	
	Stack Details	Not provided	
Details on hazardous wastes and other solid waste generation			

	Type of Wastes	Storage & Disposal
	Process residues	No information provided

Status of Environmental Clearance : Not applicable

Status of validity of consents and authorization

7.	Consent / Authorization	
I	Under Water Act	Not obtained
II	Under Air Act	Not obtained
III	Under Hazardous Waste Rules	Not obtained

Observations:

- The unit was operational. It was observed that the unit is involved in recovery of metals from E wastes by treatment with Nitric acid
- The unit has not obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. The unit was observed operating anonymously.
- The unit has not installed any air pollution control system for controlling emissions from acid treatment process.
- The unit has not installed any effluent treatment plant which indicates that the generated process effluent is disposed without any treatment.
- The unit could not provide any records regarding disposal of hazardous wastes, indicating that the unit may be disposing its hazardous wastes in unauthorized manner.

Action Taken :

- As per recommendation of RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 20.07.2023 U/S 33A of Water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry. **(Annexure-16).**
- Industry has not submitted reply of the Show Cause Notice till now. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational.
- RO, UPPCB, Ghaziabad has sent recommendation to Head Office, UPPCB, Lucknow for confirmation of show cause notice dated 20.07.2023vide letter dated 17.11.2023. **(Annexure-17).**

- **M/s Epoxy House , F-118 F-119, M.G. Road, Industrial Area, Hapur**

1.	Name and address of the industry	M/s Epoxy House , F-118 F-119, M.G. Road, Industrial Area, Hapur
2.	Date of inspection/monitoring	12.06.2023
3.	Type of Industrial Sector	Cutting of laminated sheets
4.	Status of Operation	Operational
5.	Products and its Capacity	Cutting of laminated sheets-100 MT/month
6.	Raw material	FIBER GLASS EPOXY, COPPER CLAD LAMINATE

Waste Water – Generation & Treatment

	Waste water generation		
	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	Nil	-

	Description of effluent treatment facilities	NA
	Mode of final effluent discharge	Not applicable
Air Pollution – Emission Sources & Control		
	Sources of air pollution	No process emission generating activity was observed
	Air Pollution Control System	Not applicable
	Stack Details	Not applicable
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Not generated	Not applicable
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/03/2024 **(Annexure-18)**
II	Under Hazardous Waste Rules	Not applicable
Other Observations:		
	• The unit was observed operational. • The unit has obtained valid consent to operate • The unit carries out cutting of laminated sheets. • No process effluent or process emission generating activity was observed.	
Action Taken : No action required		

- **M/s Esquire Estates Private Limited, F-685to 688 M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Esquire Estates Private Limited, F-685to 688 M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	20.06.2023	
3.	Type of Industrial Sector	Production of Formaldehyde	
4.	Status of Operation	Non operational	
5.	Product and its Capacity	Production of Formaldehyde-2000 MT/Month	
6.	Raw material	Methanol, Oxygen in presence of silver as catalyst.	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	2 KLD	Through ETP
	Description of effluent treatment facilities	Physico chemical treatment followed by activated carbon filter	
	Mode of final effluent discharge	Industrial Drain	
Air Pollution – Emission Sources & Control			

	Sources of air pollution	500 Kg/Hour Baby Boiler
	Air Pollution Control System	Cyclonic dust collector
	Stack Details	11 meter from GL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Chemical sludge from waste water treatment, Used or Spent Oil	Through TSDF
Status of Environmental Clearance : Not informed		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/12/2027 (**Annexure-19**)
II	Under Hazardous Waste Rules	Valid upto 04/06/2028 (**Annexure-20**)
Other Observations:		
	• The unit was observed non-operational. It was informed by the security guard present there that the unit is closed since 16 February , 2023. • The unit has obtained consent for production of Formaldehyde (2000 Metric Tonnes/Month). • It was observed that the unit has provided 03 tanks of 180 MT each for storage of formaldehyde. • In view of threshold quantity of Formaldehyde stipulated in Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, the unit is require prepare on-site emergency plan containing details specified in the said rules and is required to prepare the safety audit report and has to update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned Authority as stated in the said rules. Hence, it is recommended that the unit may be directed for the same.	
Action Taken : UPPCB has sent notice for compliance vide letter dated 27.07.2023		

- **M/s Ganpati Wire & Plastic Products , F -391 ,Phase-1, M.G. Road, Industrial Area, Hapur**

1.	Name and address of the industry	M/s Ganpati Wire & Plastic Products , F -391 ,Phase-1, M.G. Road, Industrial Area, Hapur	
2.	Date of inspection/monitoring	07.06.2023	
3.	Type of Industrial Sector	Ferrous Sulphate manufacturing using chemical process	
4.	Status of Operation	Operational	
5.	Products and its Capacity	FERROUS SULPHATE (MIXING & FILTERATION PROCESS)	
6.	Raw material	Iron dust, spent acid	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank

	Industrial effluent	1.8 KLD	Through ETP
	Description of effluent treatment facilities	Collection tank, chemical mixing tank, clarifier, sand filter, activated carbon filter	
	Mode of final effluent discharge	Industrial drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	No boiler or furnace was observed	
	Air Pollution Control System		
	Stack Details		
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process sludge / spent acid	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Granted up to 31.07.2026 (**Annexure-21**)	
II	Under Hazardous Waste Rules	Granted up to 31.07.2024 (**Annexure-22**)	

Observations:

- The unit was inspected on 07.06.2023.
- The unit was observed operational.
- The unit could not produce consent to operate and authorisation under hazardous waste rules.
- The unit informed that it manufactures Ferrous Sulphate by reacting Sulphuric acid with iron containing wastes from iron processing industries.
- The unit has not installed any effluent treatment plant indicating that the generated process effluent is disposed without any treatment.
- The unit could not provide any records regarding disposal of process sludge / spent acid (hazardous wastes), indicating that the unit may be disposing its hazardous wastes in unauthorized manner.

Action Taken :

- At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 05.07.2023 U/S 33A of Water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry.
- As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 05.07.2023 revoked with imposition Environmental compensation of Rs. 3,90,000/- vide letter dated 24.08.2023 by Head Office, UPPCB, Lucknow. (**Annexure-23**)
- After that industry has deposited the Environmental compensation of Rs. 3,90,000/- in the Account of UPPCB.

- **M/s Greeniva Recycler Pvt Ltd , Plot No. G-284, M.G ROAD, Industrial Area, Hapur**

1.	Name and address of the industry	M/s Greeniva Recycler Pvt Ltd , Plot No. G-284, M.G ROAD, Industrial Area, Hapur	
2.	Date of inspection/monitoring	07.06.2023	
3.	Type of Industrial Secto	Segregation and Dismantling of e-waste.	
4.	Status of Operation	Non- operational	
5.	Installed Production Capacity	Segregation and Dismantling of e-waste -780 MT/year	
6.	Production during inspection	All type of E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.3 KLD	Through septic tank
	Industrial effluent	Nil	Nil
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Pit furnace	
	Air Pollution Control System	Cyclonic dust collector and Bag house	
	Stack Details	30 meter from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process residue and Wastes generated during E-waste Dismantling & Segregation Process	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
15	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/03/2024 **(Annexure-24)**	
II	Under Hazardous Waste Rules	Valid upto 19/11/2025 **(Annexure-25)**	
Other Observations:			
	• The unit was observed closed since one year as informed by the security guard present there. • The unit has obtained valid consent to operate for dismantling and segregation of e-waste.		
Action Taken : No action required			

- **M/s Hayat E-Recyclers Private Limited, Plot No. F-53 F-54, M G Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Hayat E-Recyclers Private Limited, Plot No. F-53 F-54, M G Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	29.05.2023	
3.	Type of Industrial Sector	E Waste dismantler and recycler and manufacturing of Non Ferrous Copper and Brass Ingots	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Dismantling and Recycling of E Waste : 144 Metric Tonnes /Month Non Ferrous Copper and Brass Ingots : 500 Metric Tonnes/Month	
6.	Raw material	Non Ferrous Copper and Brass Ingots and All type of E-waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Smelting Furnace	
	Air Pollution Control System	Cyclonic dust collector and Wet scrubber	
	Stack Details	30 meter from Ground Level	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process wastes	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2027 **(Annexure-26)**	
II	Under Hazardous Waste Rules	Valid upto 17/09/2028 **(Annexure-27)**	
Other Observations:			
	• The unit carries out dismantling and recycling of E Waste and manufacturing of non ferrous copper and brass ingots (through recycling). • The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit has provided cyclonic dust collector and wet scrubber as air pollution		

	control system. • The unit disposes its hazardous wastes through M/s Ramky Enviro Engineers Ltd, Kanpur Dehat , U.P.
Action Taken : No action required	

- **M/s Hayat E Recyclers Pvt Ltd , F-55, M G Road , Industrial, Area, Hapur**

1.	Name and address of the industry	M/s Hayat E Recyclers Pvt Ltd , F-55, M G Road , Industrial, Area, Hapur	
2.	Date of inspection/monitoring	29.05.2023	
3.	Type of Industrial Sector	Manufacturing of Lead ingots	
4.	Status of Operation	Non Operational	
5.	Products and its Capacity	Lead ingots : 150 MT/ Month	
6.	Raw material	Old lead acid batteries	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through Septic tank
	Industrial effluent	Nil	Nil
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Lead Smelting Furnace	
	Air Pollution Control System	cyclonic dust collector, bag house and wet scrubber	
	Stack Details	30 meter stack from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process residues	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2023(**Annexure-28)**	
II	Under Hazardous Waste Rules	Valid upto 04.06.2028 **(Annexure-29)**	
	Observations:		
	• The unit has obtained valid Consent to Operate and has applied for authorization under Hazardous & Other Waste Rules. • The unit was observed non- operational. • The unit has provided cyclonic dust collector, bag house and wet scrubber as air pollution control system. • The unit disposes its hazardous wastes through M/s Ramky Enviro Engineers Ltd, Kanpur Dehat , U.P.		

	• The unit representative informed that it is non-operational due to finical crises since March 2023.
Action Taken : No action required	

- **M/s Hello Aromatics Pvt Ltd, Khasra No-19, M G Road, Village Dhera, Hapur**

1.	Name and address of the industry	M/s Hello Aromatics Pvt Ltd, Khasra No-19, M G Road, Village Dhera, Hapur	
2.	Date of inspection/monitoring	20.06.2023	
3.	Type of Industrial Sector	chemicals	
4.	Status of Operation	Non- operational	
5.	Products and its Capacity	L CARVONE-12.75 MT/month CARVACAROL-9.60MT/month, Menthol-10.50MT/month, Menthone-10.50MT/month, D Carvone-30.60MT/month(Distillation process only)	
6.	Raw material	D-LIMONENE, IPA META CRESOL, D-Limonene, L-Limonene, Meta Cresol, IPA	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Thermic fluid Heater(10 Lakh kilo calorie) Thermic fluid Heater(2 Lakh kilo calorie)	
	Air Pollution Control System	Cyclonic dust collector	
	Stack Details	30 meter stack from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	NA	NA	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/07/2023 **(Annexure-30),** Industry has applied for renewal consent to operate through online Nivesh mitra portal , **(Annexure-31)**	
II	Under Hazardous Waste Rules	NA	
Other Observations:			
	• The unit was observed non-operational. It was informed that the unit is closed since 05.05.2023 because of maintenance work. • The unit was observed having valid consent to operate. • The unit has manufacturing facility for chemicals viz. L Carvone, Carvacarol, Menthol, Menthone and Carvone. The manufacturing process involves hydrogenation in presence of catalyst and distillation.		

	• The unit shown an invoice which shows that the unit purchased wood on 30.4.2023. • At the time of inspection, wooden logs are stored in thermopack area. Wooden logs are not approved fuel as per orders of Commission for Air Quality Management in National Capital Region and Adjoining Areas.

Action Taken :

- At the time of inspection industry was found non compliance with respect to wooden logs are stored in thermopack area. In view of the above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 28.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500/per day till the compliance has been done by industry.
- As per representation submitted by the industry, RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 10.11.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 28.07.2023 with impositions of Environmental compensation Rs.2,25,000/-.**(Annexure-32)**

- **M/s Incotech Inks PG, Plot No-F-630 to F-635, UPSIDC, Phase-II, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Incotech Inks PG, Plot No-F-630 to F-635, UPSIDC, Phase-II, M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	05.06. 2023	
3.	Type of Industrial Sector	Manufactures ethyl acetate	
4.	Status of Operation	Non- operational	
5.	Products and its Capacity	Ethyl Acetate-40MT/day	
6.	Raw Material	Acetic Acid, Standard Denatured sprit	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	5 TPH Boiler	
	Air Pollution Control System	Cyclone dust collector, Venturi scrubber	
	Stack Details	30 Meter stack from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	NA	NA	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		

I	Under Water and Air Act	Valid upto 31/12/2024 (**Annexure-33**)
II	Under Hazardous Waste Rules	NA
	Other Observations:	
	• The unit manufactures ethyl acetate using ethyl alcohol and acetic acid. • The unit has obtained valid Consent to Operate. • The unit was observed non operational. The unit informed that it is non operational since 10 days because of maintenance work. • The unit uses bio briquette as fuel in its 5 TPH boiler. • The unit has installed Cyclone dust collector, Venturi scrubber, ID fan as air pollution control system.	
Action Taken : No action required		

- **M/s Krishna Organics, F-99 to 102, MG Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Krishna Organics, F-99 to 102, MG Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	29.05.2023.	
3.	Type of Industrial Sector	Production of organic solvents by distillation of spent solvents	
4.	Status of Operation	Operational	
5.	Products and its Capacity	ORGANIC SOLVENT (By distillation process)-250MT/month	
6.	Raw material	RESIN & THINNER	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	0.5 KLD	Used in Cooling tower
	Description of effluent treatment facilities	The unit has installed evaporator for effluent treatment. The unit informed that treated effluent is used in cooling tower.	
	Mode of final effluent discharge	Used in cooling tower makeup	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Thermopack : 01 LKC	
	Air Pollution Control System	cyclonic dust collector	
	Stack Details	30 meter from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process Waste ,Filter Residues and cotton rags	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization	Validity	

I	Under Water and Air Act	Valid till 31/07/2025 **(Annexure-34)**
II	Under Hazardous Waste Rules	Valid till 28/08/2027 **(Annexure-35)**
Observations:		
	• The unit carries out distillation of organic solvents. • The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit was observed operational . • The unit was observed using bio-briquettes as a fuel and has installed cyclonic dust collector as air pollution control system. • The unit has installed evaporator for effluent treatment. The unit informed that treated effluent is used in cooling tower.	
Action Taken : No action required		

- **M/s Lakshmi Chem Products Pvt Ltd, F 319 to 322, Phase –I , MG Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Lakshmi Chem Products Pvt Ltd, F 319 to 322, Phase –I , MG Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	05.06. 2023	
3.	Type of Industrial Sector	Manufacturing of thinner	
4.	Status of Operation	Operational	
5.	Product and its Capacity	Thinner	
6.	Raw material	Not informed. However, about 5 MT of product (thinner) was observed in premises of unit.	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Sources of air pollution may be fugitive emission of Volatile Organic Compounds	
	Air Pollution Control System	Not provided	
	Stack Details	Not provided	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Discarded barrels	No information provided	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		

I	Under Water Act	Not obtained
II	Under Air Act	Not obtained
III	Under Hazardous Waste Rules	Not obtained

Other Observations:

- The unit carries out manufacturing of thinner through mixing of organic solvents.
- The unit was observed operational.
- The unit has not obtained Consent to Operate and authorization under Hazardous & Other Waste Rules.
- The unit was observed storing hazardous chemicals viz. Ethyl Acetate and Toluene. However, the unit could not provide any evidence regarding disposal of hazardous wastes (empty barrels of hazardous chemicals).

Action Taken :

- As per recommendation of RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 20.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry. **(Annexure-36)**
- Industry has not submitted reply of the Show Cause Notice till now. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational.
- Industry has submitted reply of Show Cause Notice dated 20.07.2023.Physisal verification of the reply submitted by industry should be done by Officials of UPPCB very soon. After that physical verification report to be sent to Head Office, UPPCB, Lucknow for necessary action.

- **M/s Lakshmi Chemicals, Plot No. F-24, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Lakshmi Chemicals, Plot No. F-24, M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	20.06.2023	
3.	Type of Industrial Sector	manufactures printing ink	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Printing ink-200 Kg/day, Thiner-1000kg/day	
6.	Raw material	Solvent, Pigment, Resin etc	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	No process emissions observed	

	Air Pollution Control System	Not applicable
	Stack Details	Not applicable

Details on hazardous wastes and other solid waste generation

	Type of Wastes	**Storage & Disposal**
	Discarded containers, Jars, Liners & other Packaging Materials, Waste Cotton Rugs, Gloves & other Cleaning Materials	Through TSDF

Status of Environmental Clearance : Not applicable

Status of validity of consents and authorization

7.	Consent / Authorization	
I	Under Water and Air Act & Hazardous Waste rule	Valid up to 31/07/2028 **(Annexure-37)**

Observations:

- The unit was observed operational.
- The unit manufactures printing ink.
- The consent to operate issued to the unit was valid up to 31.07.2019. The unit failed to produce any consent to operate issued thereafter.
- The unit failed to produce authorisation under hazardous waste rules.
- The unit failed to produce any records regarding disposal of hazardous wastes viz. spent solvents, process residues, empty container of solvents etc.

Action Taken :

- At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 28.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500/per day till the compliance has been done by industry.
- As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 28.07.2023 revoked with imposition Environmental compensation of Rs. 1,20,000/- vide letter dated 17.10.2023 by Head Office, UPPCB, Lucknow. **(Annexure-38)**
- After that industry has deposited the Environmental compensation of Rs. 1,20,000/- in the Account of UPPCB.

- **M/s Leena Organics Pvt Ltd, A-11 and 12, Phase-2, UPSIDC Industrial Area, M.G. Road Hapur**

1.	Name and address of the industry	M/s Leena Organics Pvt Ltd, A-11 and 12, Phase-2, UPSIDC Industrial Area, M.G. Road Hapur
2.	Date of inspection/monitoring	05.06. 2023
3.	Type of Industrial Sector	manufactures organic chemicals viz. Ethyl Acetate, Butyl Acetate, Mix organic chemical, thinners by spent solvent recycling
4.	Status of Operation	Operational
5.	Products and its Capacity	Organic & Other Chemicals-10MT/day
6.	Raw material	spent mix solvent, spent cyclohexane, spent toluene,

		special spirit, acidic acid and other solvent	
Waste Water – Generation & Treatment			
	Wastewater generation	As per consent	Present status
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	5.0 KLD	Through ETP
	Description of effluent treatment facilities	Screen Chamber, Oil & Grease Trap, Equalization Tank, Reaction Tank, Flocculator, Primary clarifier, Aeration Tank, settling tank, MGF, ACF, Treated Water Store Tank, Sludge drying beds, reuse water supply system etc	
	Mode of final effluent discharge	Industrial Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Boiler 3 TPH	
	Air Pollution Control System	cyclonic dust collector and wet scrubber	
	Stack Details	30 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Spent oil, Wastes or residues containing oil, Spent solvents	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2023 (**Annexure-39**)	
II	Under Hazardous Waste Rules	Valid upto 21/10/2027 (**Annexure-40**)	
Other Observations:			
	• The unit manufactures organic chemicals through waste solvent distillation. • The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit was observed operational. • The unit uses bio briquette as fuel in its 3 TPH boiler • The unit has installed cyclone dust collector and wet scrubber as air pollution control system. • The unit has installed Effluent Treatment Plant for treatment of trade effluent. • The unit disposes its hazardous wastes to Sheetala Waste Management Project., Bulandshahar , U.P.		
Action Taken : No action required			

- **M/s M J Recycling Pvt Ltd, Plot No. F-44, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s M J Recycling Pvt Ltd, Plot No. F-44, M.G. Road Industrial Area, Hapur
2.	Date of inspection/monitoring	29.05.2023
3.	Type of Industrial Sector	E wastes dismantler

4.	Status of Operation	Operating (without valid Consent to Operate)	
5.	Production and its Capacity	E wastes dismantler	
6.	Raw material	All type of E-waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through Septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Dismantling of E waste	
	Air Pollution Control System	Nil	
	Stack Details	Nil	
Details on hazardous wastes and other solid waste generation			
	No information provided by the unit.		
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water Act	Consent not taken by the unit	
II	Under Air Act	Consent not taken by the unit	
III	Under Hazardous Waste Rules	not taken by the unit	
	Other Observations:		
	The unit was observed operational without taking consent to operate, which has to be taken by the unit being an E waste dismantler.		

Action Taken :

- At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow issued Show Cause Notice dated 05.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 10,000 per day till the compliance has been done by industry.
- As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 05.07.2023 revoked with imposition Environmental compensation of Rs. 1,00,000/- vide letter dated 17.10.2023 by Head Office, UPPCB, Lucknow. **(Annexure-41)**
- After that industry has deposited the Environmental compensation of Rs. 50,000/- against Rs. 1,00,000/-in the Account of UPPCB.
- Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational and plant & machinery dismantled

condition.

- **M/s M.K. Industries Plot No. B-56, Phase-1, M.G. Road Industrial area, Hapur**

1.	Name and address of the industry	M/s M.K. Industries Plot No. B-56, Phase-1, M.G. Road Industrial area, Hapur	
2.	Date of inspection/monitoring	20.06.2023	
3.	Type of Industrial Sector	Chemical synthesis / solvent recycler	
4.	Status of Operation	Non operational	
5.	Products and its Capacity	Chemical synthesis / solvent recycler	
6.	Raw material	Chemical synthesis / solvent	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not observed	
	Mode of final effluent discharge	Not observed	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Not observed	
	Air Pollution Control System	Not applicable	
	Stack Details	Not applicable	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Empty barrels of solvents	Not informed	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Not taken	
II	Under Hazardous Waste Rules	Not taken	
Other Observations:			
	• The unit was observed non operational. • It was observed that the unit has provided facility viz. reactors, distillation columns etc. for synthesis of chemicals. About 50 barrels of ethyl acetate and other chemicals were also observed. However, the unit could not show consent to operate / consent to establish for such unit.		
Action Taken : • At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above, Head Office, UPPCB for issuance of Show Cause Notice U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500 per day till the compliance has been done by industry vide letter dated 28.06.2023.			

- As per representation submitted by the industry, RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 09.10.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 28.06.2023 with impositions of Environmental compensation Rs.22,500/-.**(Annexure-42)**
- Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational and plant & machinery dismantled condition. As per industry representation, industry has decided to install waste pharma solvent plant by which industry has applied CTE application through Nivesh mitrs portal, which is under process.

- **M/s MDT Lubricants India Inc , F 125 Phase-1, M.G Road, Hapur**

1.	Name and address of the industry	M/s MDT Lubricants India Inc , F 125 Phase-1, M.G Road, Hapur	
2.	Date of inspection/monitoring	12.06.2023	
3.	Type of Industrial Sector	Engine oil, gear oil, hydraulic oils and grease manufacturing	
4.	Status of Operation	Operational	
5.	Products and its Capacity	ENGINE OIL- 15 MT/month, GEAR OIL-15 MT/month, HYDRAULIC OIL-15 MT/month, GREASE-15 MT/month	
6.	Raw material	BASE OIL, CASTOR FLAKES, ADDITIVES, POLYMERS	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.5 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Thermopack- 1 lakh kilo calorie	
	Air Pollution Control System	Not provided	
	Stack Details	15 feet stack from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Oil soaked cotton waste.	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7	Consent / Authorization		
I	Under Water/Air/HWM Act	Valid upto 31/03/2028 **(Annexure-43)**	
Other Observations:			

	• The unit was observed operational. • The unit has obtained valid consent to operate of the unit was expired on 31/03/2023. • The unit could not produce authorisation under hazardous waste rules. • The unit was observed using diesel as fuel in thermopack, which is contravening to the condition of consent to operate. • The unit does not generate any process effluent as informed. • The unit manufactures engine oil, grease etc. • The unit could not produce any evidence regarding authorized disposal of hazardous wastes viz. oil soaked cotton waste.

Action Taken :

- At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 28.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500/per day till the compliance has been done by industry. **(Annexure-44).**
- Industry has submitted reply of Show Cause Notice dated 28.07.2023.Physisal verification of the reply submitted by industry should be done by Officials of UPPCB very soon. After that physical verification report to be sent to Head Office, UPPCB, Lucknow for necessary action.

- **M/s Modex Hardware Pvt Ltd, F-175, 176 177, UPSIDC, Industrial Area, M.G. Road, Hapur**

1.	Name and address of the industry	M/s Modex Hardware Pvt Ltd, F-175, 176 177, UPSIDC, Industrial Area, M.G. Road, Hapur	
2.	Date of inspection/monitoring	07.06.2023	
3.	Type of Industrial Sector	manufacturing of Building Hardware Goods with Zinc, Chrome & Nickle Plating	
4.	Status of Operation	Operational	
5.	Products and its Capacity	MFG of Building Hardware Goods with Zinc, Chrome & Nickle Plating-60MT/month	
6.	Raw material	STEEL SHEET, PLATING CHEMICALS ETC	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	1.0 KLD	Through ETP
	Description of effluent treatment facilities	Collection tank, chemical dosing tank, clarifier/settling tank, multi grade filter,etc	
	Mode of final effluent discharge	To the municipal drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Process emissions from Electroplating Section	
	Air Pollution Control System	Wet Scrubbing system	

	Stack Details	10 meter high from GL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	ETP sludge	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/12/2026 **(Annexure-45)**
II	Under Hazardous Waste Rules	Not applied
Other Observations:		
	• The unit was observed operational. • The unit has obtained valid consent to operate for manufacturing of Building Hardware Goods with Zinc, Chrome & Nickle Plating. • The unit has installed effluent treatment plant for treatment of process effluent. • The unit has installed wet Scrubber as air pollution control system. • The unit disposes its hazardous wastes through U.P. Waste Management Project , Kanpur Dehat , U.P. However, The unit could not show authorization under hazardous wastes rules.	
Action Taken : UPPCB has sent notice for compliance vide letter dated 26.07.2023		

- **Moh. Jaki, Plot No. F- 85, MG Road Industrial Area, Hapur**

1.	Name and address of the industry	Moh. Jaki, Plot No. F- 85, MG Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	29.05.2023	
3.	Type of Industrial Sector	Recovery of metals from E wastes using furnace and treatment with Nitric acid	
4.	Status of Operation	Operational	
5.	Installed Production Capacity	Recovery of metals from E wastes using furnace and treatment with Nitric acid	
6.	Production during inspection	Recovery of metals from E wastes using furnace and treatment with Nitric acid	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	1.5 KLD	About 1.5 KL of process effluent was observed stored in barrels
	Description of effluent treatment facilities	No effluent treatment facilities provided	
	Mode of final effluent discharge	UPSIDC Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	emissions from furnace and acid treatment process	

	Air Pollution Control System	Not provided
	Stack Details	Not provided
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Spent acid and process wastes.	No information provided
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water Act	Not obtained
II	Under Air Act	Not obtained
III	Under Hazardous Waste Rules	Not obtained
	Other Observations:	
	• The unit was operational. It was observed that the unit is involved in recovery of metals from E wastes using furnace and treatment with Nitric acid. • The unit has not obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. The unit was observed operating anonymously. • The unit has not installed any air pollution control system for controlling emissions from furnace and acid treatment process. • The unit has not installed any effluent treatment plant which indicates that the generated process effluent is disposed without any treatment. • The unit was observed using coal which is not an approved fuel for such industries. • The unit could not provide any records regarding disposal of hazardous wastes, indicating that the unit may be disposing its hazardous wastes in unauthorized manner.	
Action Taken : • As per recommendation RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow issued Show Cause Notice dated 19.07.2023 U/S 33A of water (Prevention and Control of Pollution) Act. 1974 along with impositions of Environmental compensation of Rs. 10,000 per day till the compliance has been done by industry. **(Annexure-46)** • Industry has not submitted reply of the Show Cause Notice till now. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational. • RO, UPPCB, Ghaziabad has sent recommendation to Head Office, UPPCB, Lucknow for confirmation of show cause notice dated 19.07.2023vide letter dated 17.11.2023. **(Annexure-47).**		

- **M/s More Bright E Waste Recycler Private Limited, C - 78, Phase - III, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s More Bright E Waste Recycler Private Limited, C - 78, Phase - III, M.G. Road Industrial Area, Hapur
2.	Date of inspection/monitoring	20.06.2023
3.	Type of Industrial Sector	Dismantling, segregation and recycling of E Waste

4.	Status of Operation	Non operational	
5.	Products and its Capacity	Dismantling, segregation and recycling of E Waste- 30 MT / Month	
6.	Raw material	All type of E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	02 No. Pit Furnace	
	Air Pollution Control System	Cyclone dust collector	
	Stack Details	30 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Not informed since no representative of unit except a security guard was present on site.	Not informed	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2025 **(Annexure-48)**	
II	Under Hazardous Waste Rules	Valid upto 28/11/2026 **(Annexure-49)**	
	Other Observations:		
	• The unit was observed non operational. It was informed by the security guard present there that the unit is closed since about a week. • The unit has obtained consent for dismantling, segregation and recycling of E Waste and has obtained authorisation under hazardous waste rules.		
Action Taken : No action required			

- **M/s Omson Chemicals , G-285, M.G. ROAD, Industrial Area, UPSIDC Road No.2, Hapur.**

1.	Name and address of the industry	M/s Omson Chemicals , G-285, M.G. ROAD, Industrial Area, UPSIDC Road No.2, Hapur
2.	Date of inspection/monitoring	07.06.2023
3.	Type of Industrial Sector	Metal finishing chemicals

4.	Status of Operation	Operational	
5.	Products and its Capacity	METAL FINISHING CHEMICALS (Mixing process only)	
6.	Raw material	ZINC OXIDE, SODASH, PHOSPHORIC ACID	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent`	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Nil	
	Air Pollution Control System	Not applicable	
	Stack Details	Not applicable	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	NA	NA	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/07/2025 **(Annexure-50)**	
II	Under Hazardous Waste Rules	NA	
Observations:			
	• The unit manufactures metal finishing chemicals by mixing ortho phosphoric acid and sodium silicate. • The unit was observed operational. • Unit could not produce any evidence regarding disposal of hazardous waste viz. empty containers of ortho phosphoric acid.		
Action Taken : No action required			

- **M/s P B Metals, F-61 62, M G Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s P B Metals, F-61 62, M G Road Industrial Area, Hapur
2.	Date of inspection/monitoring	29.05.2023
3.	Type of Industrial Sector	Manufacture of Lead ingots and battery plates , assembling of batteries
4.	Status of Operation	Operational
5.	Products and its Capacity	Lead Ingots-20 MT/day, Battery Plates : 1000Nos/day,

		Assembling of Battery-10 Nos/day	
6.	Raw material	Lead scrap	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.0 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	3 Lead smelting furnaces and one Rotary furnace	
	Air Pollution Control System	Dust settling chamber, Cyclonic dust collector, Bag house and Wet scrubber	
	Stack Details	30 meter high from ground level	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Lead bearing process residues	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31/12/2026 (**Annexure-51**)	
II	Under Hazardous Waste Rules	Valid up to 17/11/2027 (**Annexure-52**)	
	Observations:		
	• The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit was observed operational. • The unit has provided dust settling chamber, cyclonic dust collector, bag house and wet scrubber as air pollution control system. • The unit has agreement with Bharat Oil & Waste Management Ltd., Kanpur Dehat , U.P. for disposal of hazardous wastes.		
Action Taken : No action required			

- **M/s Parara Udyog, F-195 And F-196, M.G. Road, Industrial Area, Hapur**

1.	Name and address of the industry	M/s Parara Udyog, F-195 And F-196, M.G. Road, Industrial Area, Hapur
2.	Date of inspection/monitoring	07.06.2023
3.	Type of Industrial Sector	Reconditioning of contaminated barrels and containers
4.	Status of Operation	Operational
5.	Products and its Capacity	Reconditioning Of 1800 Contaminated Barrels / containers per day (by washing with water)
6.	Raw material	Contaminated Barrels / containers
Waste Water – Generation & Treatment		

	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	5.0 KLD	Through ETP
	Description of effluent treatment facilities	Effluent Treatment Plant of the unit was observed defunct.	
	Mode of final effluent discharge	UPSIDC Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	No process emissions generated	
	Air Pollution Control System	Not applicable	
	Stack Details	Not applicable	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	ETP sludge and contaminated barrels	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31/07/2027 **(Annexure-53)**	
II	Under Hazardous Waste Rules	Valid up to 13/07/2027 **(Annexure-54)**	
Other Observations:			
	• The unit was observed operational. • The unit has obtained valid consent to operate. • The unit carries out reconditioning of contaminated barrels and containers through washing with water. • The Effluent Treatment Plant of the unit was observed defunct. • The unit has provided arrangements for bypassing untreated effluent to the municipal drain adjacent to the unit and the unit was observed bypassing untreated effluent to the said municipal drain • The unit could not produce any evidence of disposal of hazardous wastes.		
Action Taken : • At the time of inspection industry found non-complying with respect to bypass arrangement in ETP, In view of the above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 19.07.2023 U/S 33A of Water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry. • As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 19.07.2023 revoked with imposition Environmental compensation of Rs. 1,20,000/- vide letter dated 09.10.2023 by Head Office, UPPCB, Lucknow. **(Annexure-55)** • After that industry has deposited the Environmental compensation of Rs. 1,20,000/- in		

the Account of UPPCB.

- **M/s R S Organics Pvt Ltd, F-156-159, M. G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s R S Organics Pvt Ltd, F-156-159, M. G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	07.06.2023	
3.	Type of Industrial Sector	Formaldehyde manufacturing	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Formaldehyde-30 MT/day	
6.	Raw material	Methanol, Oxygen in presence of silver as catalyst.	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	16 KLD	Through ETP
	Description of effluent treatment facilities	Collection tank, chemical dosing tank, settling tank/clarifier, sand filter, Activated carbon filter etc	
	Mode of final effluent discharge	UPSIDC drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Boiler 1 TPH	
	Air Pollution Control System	Cyclonic dust collector	
	Stack Details	20 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Cleaning Residue / ETP Sludge	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water Act	Valid upto 31/12/2024 **(Annexure-56)**	
II	Under Hazardous Waste Rules	Valid upto 09/10/2023 **(Annexure-57).** Industry has been Renewal applied HWM authorization through online nivesh mitra portal, Which is under process	
	Observations:		
	• The unit was observed operational. • The unit has obtained valid consent to operate and authorisation under hazardous waste rules. • The unit manufactures Formaldehyde. • The unit has installed effluent treatment plant for treatment of process effluent. • The unit has installed cyclonic dust collector as air pollution control system. • The unit disposes its hazardous wastes through M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat , U.P. • The unit has production capacity of 30 MT/day of Formaldehyde.		

	• The unit informed that it has storage capacity of 250 KL of Formaldehyde. • In view of threshold quantity of Formaldehyde stipulated in Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, the unit is require prepare on-site emergency plan containing details specified in the said rules and is required to prepare the safety audit report and has to update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned Authority as stated in the said rules. However, the unit could not show any records regarding on-site emergency plan and safety audit report.
Action Taken : UPPCB has sent notice for compliance vide letter dated 26.07.2023	

- **M/s R.S. Enterprises, Plot No. F-689, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s R.S. Enterprises, Plot No. F-689, M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	20.06.2023	
3.	Type of Industrial Sector	E Waste processor	
4.	Status of Operation	Operational	
5	Products and its Capacity	E Waste processor	
6	Raw material	E Waste processor	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Consent not taken	Industrial effluent was observed generated. No flowmeter or records to ascertain quantity of process effluent was available
	Description of effluent treatment facilities	Not provided	
	Mode of final effluent discharge	Untreated effluent was observed being discharged to the adjacent municipal drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	grinding of E waste	
	Air Pollution Control System	Not observed	
	Stack Details	Not observed	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process wastes	Not informed	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		

I	Under Water Act	Not taken
II	Under Air Act	Not taken
III	Under Hazardous Waste Rules	Not taken
	r Observations:	
	• The unit was observed operational. • The unit could not produce consent to operate and authorisation under hazardous waste rules. • The unit carries out processing of E Waste. It was observed that E waste is grinded and the finely ground E Waste is conveyed to an area having continuous running water so that heavy metal containing portion is settled down and lighter portion is washed off. • The unit has not installed any air pollution control system to area where grinding of E waste is carried out. • The unit has not installed any effluent treatment plant. • It was observed that the untreated process effluent which is likely to contain suspended solids, organic matter and heavy metals was continuously being pumped to the adjacent municipal drain. The municipal drain was observed chocked because of continuous pumping of effluent and the effluent was overflowing to the adjacent land from the drain.	
Action Taken : • As per recommendation of RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow has issued closure order dated 20.07.2023 U/S 32(1)(C) of Water (Prevention and Control of Pollution) Act. 1974 along with show cause for impositions of Environmental compensation of Rs. 16,50,000/. **(Annexure-58).** • Industry has not submitted reply of the Show Cause Notice till now. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational in compliance of Closure Order dated 20.07.2023.		

- **M/s S F Recycling Pvt Ltd, Plot No. F-4, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s S F Recycling Pvt Ltd, Plot No. F-4, M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	29.05.2023	
3.	Type of Industrial Sector	Dismantling & Segregation of all type of e-waste	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Dismantling & Segregation of all type of e-waste-720 MT/Year	
6.	Raw material	All type of E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	

Air Pollution – Emission Sources & Control		
	Sources of air pollution	Dismantling work
	Air Pollution Control System	cyclonic dust collector
	Stack Details	20 meter high from ground level
Details on hazardous wastes and other solid waste generation		
	The unit informed that it does not generate hazardous wastes. The dismantled E wastes are sold to respective recyclers.	
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water Act	Valid till 31/07/2025 **(Annexure-59)**
II	Under Hazardous Waste Rules	Valid till 07/04/2026 **(Annexure-60)**
Other Observations:		
	-	
Action Taken : No action required		

- **M/s Shivam Foundry, F-382,M.G. Road Hapur**

1.	Name and address of the industry	M/s Shivam Foundry, F-382,M.G. Road Hapur	
2.	Date of inspection/monitoring	12.06.2023	
3.	Type of Industrial Sector	Manufactures LPG stove parts	
4.	Status of Operation	Operational.	
5.	Products and its Capacity	MFG. LPG PAN SUPPORTS, CHULLAH & PARTS-10 MT/month	
6.	Raw material	200 Kg / day	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Casting furnace	
	Air Pollution Control System	Wet cap	
	Stack Details	18 feet high from GL	
Details on hazardous wastes and other solid waste generation			

	Type of Wastes	**Storage & Disposal**
	The unit informed that it does not use any chemical and does not generate hazardous waste	Not applicable
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid up to 31/03/2024 **(Annexure-61)**
II	Under Hazardous Waste Rules	Not applicable
	Other Observations:	
	• The unit was observed operational. • The unit has obtained valid consent to operate • The unit manufactures LPG stove parts. • The unit could not produce authorisation under hazardous waste rules. The unit informed that it does not use any chemical and does not generate hazardous waste	
Action Taken : No action required		

- **M/s Shree Balaji Enterprises , G-34-35 & F-34, M. G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Shree Balaji Enterprises , G-34-35 & F-34, M. G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	07.06.2023	
3.	Type of Industrial Sector	Manufacturing of lead ingots	
4.	Status of Operation	Operational	
5.	Products and its Capacity	lead ingots -20 MT / day	
6.	Production during inspection	Lead scrap	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Lead smelting Furnace -01	
	Air Pollution Control System	Baghouse and wet scrubber	
	Stack Details	30 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Lead bearing residues and wastes	Through TSDF	

	or residues containing Oil	
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water Act	Valid upto 31/12/2025 (**Annexure-62**)
II	Under Hazardous Waste Rules	Valid upto 03/07/2028 (**Annexure-63**)
Other Observations:		
	• The unit was observed operational. • The unit has obtained valid consent to operate and authorisation under hazardous waste rules. • The unit manufactures lead ingots by recycling of waste batteries • The unit has installed baghouse and wet scrubber as air pollution control system.	
Action Taken : No action required		

- **M/s Sojal Petro Chemicals Industries, Plot No. F-292 & 298- 299, MG Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Sojal Petro Chemicals Industries, Plot No. F-292 & 298- 299, MG Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	05.06. 2023	
3.	Type of Industrial Sector	Manufacturing of Thinner, Chemicals & Solvent	
4.	Status of Operation	Non- operational	
5.	Products and its Capacity	Thinner, Chemicals &Solvent-60MT/Month	
6.	Raw material	Waste Thinner and Chemicals: 85MT/Month	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Thermopack-06 LKC	
	Air Pollution Control System	Cyclonic dust collector	
	Stack Details	30 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process residue	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			

7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/07/2026 (**Annexure-64)**
II	Under Hazardous Waste Rules	Valid upto 10/02/2027 (**Annexure-65)**
Other Observations:		
	• The unit carries out manufacturing of thinner and distillation of organic solvents. • The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit was observed non operational . It was informed that the unit is non operational since one month because of maintenance. • The consent to operate issued to the unit has not stipulated the quantity of industrial effluent discharge and discharge standards. The unit has not installed effluent treatment plant. However, in view of overall process of the unit and likelihood of generation of effluent in the event of entry of storm water to the process area or storage area and through activities like equipment cleaning and process area cleaning, it is recommended that the unit may be directed to provide adequate effluent treatment plant.	
Action Taken : UPPCB has sent notice for compliance vide letter dated 26.07.2023.		

- **M/s SRK Enterprises , F-144, Phase-1, M.G. Road, Industrial Area, Hapur**

1.	Name and address of the industry	M/s SRK Enterprises , F-144, Phase-1, M.G. Road, Industrial Area, Hapur	
2.	Date of inspection/monitoring	07.06.2023	
3.	Type of Industrial Sector	Recovery of solvents	
4.	Status of Operation	Operational	
5.	Products and its Capacity	RECOVERED SOLVENT-20 KLD (Through Distillation process only)	
6.	Production during inspection	WASTE SPENT SOLVENT	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	No process emissions	
	Air Pollution Control System	Not applicable	
	Stack Details	Not applicable	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process wastes , distillation residues.	Through TSDF	

Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/07/2028 (**Annexure-66)**
II	Under Hazardous Waste Rules	Valid upto 13/10/2026 (**Annexure-67)**
Other Observations:		
	• The unit was observed operational. • The unit has obtained valid consent to operate and authorisation under hazardous waste rules. • The unit carries out recovery of solvents through distillation. • The unit disposes its hazardous wastes to Bharat Oil & Waste Management Ltd., Kanpur Dehat , U.P. • The unit has provided effluent treatment plant for treatment of process effluent . Effluent Treatment Plant was not being operated and was not in working condition. The dosing equipment above the dosing tank were observed defunct The unit informed that it started its operations on 31.5.2023. It operates Effluent Treatment Plant batch wise and shall operate Effluent Treatment Plant after collection of sufficient process effluent. The unit informed that it is in process of repairing its effluent treatment plant, • To verify the operational status of Effluent Treatment Plant, the unit was again inspected on 20.07.2023. It was observed that the Effluent Treatment Plant of the unit was still not in working condition. The dosing equipment above the dosing tank were still observed defunct and dried. • No improvement in the condition of effluent treatment plant was observed even after one and half months. This indicates that the unit does not run its effluent treatment plant regularly and carries out unauthorized discharge of effluent.	
Action Taken : UPPCB has sent notice for compliance vide letter dated 26.07.2023. Industry has submitted the reply of the letter dated 26.07.2023 and Officials of UPPCB inspected the industry on dated 03.08.2023 and found ETP functional.		

- **M/s Tojo Vikas International Pvt Ltd, Plot No. F-289, 290, 291, UPSIDC Industrial Area, Phase-1, M.G. Road, Hapur**

1.	Name and address of the industry	M/s Tojo Vikas International Pvt Ltd, Plot No. F-289, 290, 291, UPSIDC Industrial Area, Phase-1, M.G. Road, Hapur	
2.	Date of inspection/monitoring	05.06. 2023	
3.	Type of Industrial Sector	Manufactures menthol	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Menthol -13 MT/Month	
6.	Raw material	DEMENTHOLISED OIL	
Waste Water – Generation & Treatment			
	Wastewater generation	As per consent	Present status
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	

	Mode of final effluent discharge	Not applicable
Air Pollution – Emission Sources & Control		
	Sources of air pollution	Thermopack6 lakh kilo calorie
	Air Pollution Control System	Cyclonic Dust Collector
	Stack Details	30 meter high from GL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Used oil	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/07/2025 (**Annexure-68**)
II	Under Hazardous Waste Rules	Valid upto 04/10/2023 (**Annexure-69**)
	Observations:	
	• The unit manufactures menthol. • The unit has obtained valid Consent to Operate. • The unit was observed operational. • It was informed that the unit does not generate any trade effluent and hazardous wastes. • The unit was observed using wooden logs as fuel in the thermopack. Wooden logs are not approved fuel as per orders of Commission for Air Quality Management in National Capital Region and Adjoining Areas. • The unit was observed using wooden logs as fuel in the thermopack. Wooden logs are not approved fuel as per orders of Commission for Air Quality Management in National Capital Region and Adjoining Areas. • The air pollution control system (cyclonic dust collector) provided by the unit was observed dysfunctional and emissions were observed leaking from the stack provided to the thermopack.	
Action Taken : • RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 19.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 9,75,000/- the compliance has been done by industry. • As per representation submitted by industry, Show Cause Notice dated 19.07.2023 revoked vide letter dated 09.08.2023 by Head Office, UPPCB, Lucknow. (**Annexure-70**)		

- **M/s Triveni Medichem Pvt Ltd, Plot No. B-12, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Triveni Medichem Pvt Ltd, Plot No. B-12, M.G. Road Industrial Area, Hapur
2.	Date of inspection/monitoring	12.06.2023
3.	Type of Industrial Sector	Distillation of organic chemicals and production of thinner

4.	Status of Operation	Operational	
5.	Product and its Capacity	Distillation of organiscs chemicals(Final product thinner-25 MT/Day	
6.	Raw material	Different type of chemicals & Solvent	
Waste Water – Generation & Treatment			
	Waste water generation	As per consent	Present status
	Domestic effluent	1.0 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	4 LKCAL Thermo pack	
	Air Pollution Control System	Cyclonic dust collector and wet scrubber	
	Stack Details	30 meter stack from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process residues	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2025 **(Annexure-71)**	
II	Under Hazardous Waste Rules	Valid upto 18/09/2028 **(Annexure-72)**	

Observations:

- The unit was observed operational.
- The unit has obtained valid consent to operate and authorisation under hazardous waste rules.
- The unit carries out distillation of organic chemicals and production of thinner.
- The unit representative informed that its plant was closed since October 2022 and has resumed its operations on 10.06.2023.
- The unit has installed cyclonic dust collector and wet scrubber to stack of Thermopack as air pollution control system.
- The unit disposes its hazardous wastes thtough M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat , U.P .
- The consent to operate issued to the unit has not stipulated the quantity of industrial effluent discharge and discharge standards. The unit has not installed effluent treatment plant. However, in view of overall process of the unit and likelihood of generation of effluent in the event of entry of storm water to the process area or storage area and through activities like equipment cleaning and process area cleaning, it is recommended that the unit may be directed to provide adequate effluent treatment plant.

Action Taken :

UPPCB has sent notice for compliance vide letter dated 28.07.2023

- **M/s Verdeen Chemicals Pvt Ltd, D-11, UPSIDC Industrial Area, Phase - I, Masoorie Gulawati Road, Hapur**

1.	Name and address of the industry	M/s Verdeen Chemicals Pvt Ltd, D-11, UPSIDC Industrial Area, Phase - I, Masoorie Gulawati Road, Hapur	
2.	Date of inspection/monitoring	29.05.2023	
3.	Type of Industrial Sector	Recovery of metal and metal salts from batteries using chemical treatments.	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Manganese Carbonate, Manganese sulphate, Nickel Carbonate, Nickel sulphate, Cobalt Carbonate, Cobalt Sulphate, Lithium Carbonate, Lithium sulphate, Copper Carbonate, Black Mass-659MT/Month	
6.	Raw material	Scrap lead batteris and Lithium Battery,etc	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	0.8 KLD	Through ETP
	Description of effluent treatment facilities	Collection tank, chemical dosing tank, setting tank, multi grade filter, activated carbon filter etc.	
	Mode of final effluent discharge	UPSIDC Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	No process emissions are generated	
	Air Pollution Control System	Not applicable	
	Stack Details	Not applicable	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Chemical sludge and lead bearing residues	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2027 (**Annexure-73**)	
II	Under Hazardous Waste Rules	Valid upto 26/01/2027 (**Annexure-74**)	
	Observations:		
	• The unit carries out recovery of metal and metal salts from batteries using chemical treatments. • The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit was observed operational.		

	• The unit has agreement with Ramky U.P. Waste Management Project., for disposal of hazardous wastes. • The unit was observed storing hazardous wastes like spent chemicals, discarded chemical containers etc. in open area the storm water drain which leads to municipal drain; because of which during rainy seasons, the possibility of pollution of drain cannot be ruled out. • The process wastes from the process area were observed being collected in a storm water drain and in an underground pit. • It was observed that the unit has not provided any proper arrangements for scientific and safe storage of hazardous wastes. • The unit has not provided any Effluent Treatment Plant. The Consent to Operate granted to the unit does not stipulate quantity of industrial effluent generated and effluent discharge standards to be complied by the unit. However, in view of overall process, it is recommended that the unit may be directed to install an adequate Effluent Treatment Plant.
Action Taken : • At the time of inspection industry found non-complying with respect to non-installation of adequate ETP. In view of the above Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 05.07.2023 U/S 33A of Water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry. • As per representation submitted by the industry, RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 28.10.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 05.07.2023 with impositions of Environmental compensation Rs.80,000/-.**(Annexure-75)**	

- **M/s Vision Resins and Resol Pvt Ltd , F-273,274 UPSIDC, Industrial Area, M G ROAD, Hapur**

1.	Name and address of the industry	M/s Vision Resins and Resol Pvt Ltd , F-273,274 UPSIDC, Industrial Area, M G ROAD, Hapur	
2.	Date of inspection/monitoring	05.06. 2023	
3.	Type of Industrial Sector	Phenolic Resins	
4.	Status of Operation	Operational	
5.	Product and its Capacity	Phenolic resins-180 MT/month	
6.	Raw material	major raw material are phenol, formaldehyde, hexamine	
Waste Water – Generation & Treatment			
	Wastewater generation	As per consent	Present status
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	0.5 KLD	Through ETP
	Description of effluent treatment facilities	Collection tank, reaction cum settling tank, treated water tank, MGF, ACF, Sludge drying beds etc	
	Mode of final effluent discharge	UPSIDC Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	2 LKC Thermopack	
	Air Pollution Control System	Cyclonic dust collector	

	Stack Details	18 meter high from GL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Spent oil and chemical sludge	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/12/2025 (**Annexure-76**)
II	Under Hazardous Waste Rules	Valid upto 07/05/2028 (**Annexure-77**)
	Observations:	
	• The unit manufactures Phenolic Resins • The unit has obtained valid Consent to Operate and authorization underHazardous & Other Waste Rules. • The unit was observed operational. • The unit was observed using LPG as fuel in thermopack. • The unit disposes its hazardous wastes to Bharat Oil & Waste Management Ltd., Kanpur Dehat , U.P. • The Effluent Treatment Plant of the unit was not in working condition. The unit informed that it generates less than 0.5 KL per day of process effluent. It operates its Effluent Treatment Plant batch wise after sufficient collection of effluent. • To verify the operational status of Effluent Treatment Plant, the unit was again inspected on 20.07.2023. It was observed that the Effluent Treatment Plant of the unit was still not in working condition. It was also observed that the unit has provided bypassing arrangement of effluent from the collection tank to the municipal drain.	
Action Taken : UPPCB has sent notice for compliance vide letter dated 25.07.2023. Officials of UPPCB, Ghaziabad inspected the industry on dated 26.10.2023 and found bypass arrangement dismantled and found ETP functional condition.		

- **VDH Chemtech Private Limited, H 127 to 144 M G Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s VDH Chemtech Private Limited, H 127 to 144 M G Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	20.06.2023	
3.	Type of Industrial Sector	Chemicals viz. Meta Cresol, Para Cresol, Butylated Hydroxy Tolune, Residue	
4.	Status of Operation	Operational	
5.	Product and its Capacity	Meta Cresol-30 Mt/Month, Para Cresol-30 Mt/Month, Butylated Hydroxy Tolune-30 Mt/Month and Residue-30 Mt/Month	
6.	Raw Material	META PARA CRESOL, ISO BUTYLELENE GAS	
Waste Water – Generation & Treatment			
	Waste water generation	As per consent	Present status
	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	1.0 KLD	Through ETP

	Description of effluent treatment facilities	Physico chemical treatment followed by tertiary treatment
	Mode of final effluent discharge	UPSIDC Drain
Air Pollution – Emission Sources & Control		
	Sources of air pollution	20 LKC Thermic Fluid Heater 15 LKC Thermic Fluid Heater
	Air Pollution Control System	cyclonic dust collector
	Stack Details	30 meter high from FL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	ETP sludge	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/07/2024 (**Annexure-78)**
II	Under Hazardous Waste Rules	Valid up to 01/11/2024 (**Annexure-79)**
Observations:		
	• The unit was observed operational. • The unit is having valid consent to operate The unit carries out manufacturing of chemicals viz. Meta Cresol, Para Cresol, Butylated Hydroxy Tolune. • The unit has installed cyclonic dust collectors to stacks of Thermic Fluid Heater. • The unit has installed effluent treatment plant for treating of process effluent. • The unit could not produce authorisation under hazardous waste rules, however the unit shown record that it disposed hazardous wastes through M/s Sheetala Waste Management Project., Bulandshahar , U.P.	
Action Taken : UPPCB has sent notice for compliance vide letter dated 26.07.2023. In compliance of notice industry has taken HWM authorization from UPPCB, Which is valid up to 01/11/2024.		

- **M/s A S Enterprises, F-644 ,F-643, M G Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s A S Enterprises, F-644 ,F-643, M G Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	27.06.2023	
3.	Type of Industrial Sector	Lead Ingot	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Lead Ingots 18 MT/day	
6.	Raw material	Lead scrap	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Septic tank

	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	02 Lead Smelting Furnace	
	Air Pollution Control System	Bag house and Wet scrubber	
	Stack Details	30 Meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Lead bearing residues	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2024 (**Annexure-80**)	
II	Under Hazardous Waste Rules	Valid upto 20/01/2027 (**Annexure-81**)	
	Other Observations:		
	• The unit carries out manufacturing of lead ingots from waste batteries. • The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit was observed operational. • The unit has installed bag house and wet scrubber as air pollution control system. •		
Action Taken : No action required			

- **M/S Akshay Mechotronics (India), Plot No. G-410, Phase –II, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/S Akshay Mechotronics (India), Plot No. G-410, Phase –II, M.G. Road Industrial Area, Hapur
2.	Date of inspection/monitoring	27.06.2023
3.	Type of Industrial Sector	switch gear boxes

4.	Status of Operation	Operational	
5.	Product and its Capacity	Electric panel and switch gear boxes	
6.	Production during inspection	M S Sheet, Phosphating chemicals, coating power etc	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Not taken by the unit	Not informed. About 800 L of process effluent was observed in the unit
	Description of effluent treatment facilities	Not provided	
	Mode of final effluent discharge	Not informed	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Powder coating process and metal surface treatment	
	Air Pollution Control System	Not provided	
	Stack Details	Not provided	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process waste	Not informed	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water Act	Not taken	
II	Under Air Act	Not taken	
III	Under Hazardous Waste Rules	Not taken	
Other Observations:			
	• The unit was observed operational. • The unit makes switch gear boxes. The unit carries out powder coating and metal surface treatment (phosphating). • The unit could not show consent to operate and authorization under hazardous waste rules. The unit informed that it has not obtained consent to operate and authorization under hazardous waste rules.		

	• Containers containing process effluent were observed stored in the unit premises. • The unit has not provided any effluent treatment plant for treating process effluent, which indicates unauthorized disposal of untreated effluent by the unit. • The unit could not show any evidence of authorized disposal of hazardous wastes viz. process sludge, which indicates unauthorized disposal of hazardous wastes. • The unit informed that it uses diesel in powder coating process; which is not approved fuel as per orders of Commission for Air Quality Management in National Capital Region and Adjoining Areas.
Action Taken : • At the time of inspection industry found non-complying with respect to operational without consent to operate from UPPCB, In view of the above Head Office, UPPCB for issuance of Show Cause Notice U/S 33A of water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry vide letter dated 03.08.2023. • As per representation submitted by the industry, RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 18.09.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 03.08.2023 with impositions of Environmental compensation Rs.70,000/-.**(Annexure-82)** • At the time of inspection dated 15.09.2023 by Officials of UPPCB, Ghaziabad industry found non-operational.	

- **M/s A Q Recycling, Plot No-F-639, UPSIDC, Industrial Area, M. G. Road, Hapur**

1.	Name and address of the industry	M/s A Q Recycling, Plot No-F-639, UPSIDC, Industrial Area, M. G. Road, Hapur	
2.	Date of inspection/monitoring	27.06.2023	
3.	Type of Industrial Sector	E- Waste recycler	
4.	Status of Operation	Non operational	
5.	Products and its Capacity	E- Waste recycler-36 Ton/Month	
6.	Raw material	All type of E-waste	
Waste Water – Generation & Treatment			
	Wastewater generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	Nil
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			

	Sources of air pollution	02 Pit furnace
	Air Pollution Control System	Cyclone dust collector
	Stack Details	30 meter high from GL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Process waste	Though TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/12/2023 **(Annexure-83)**
II	Under Hazardous Waste Rules	Valid upto 08/08/2026 **(Annexure-84)**
Other Observations:		
	• The unit was non operational. • The unit has valid consent to operate for recycling of E Wastes and has obtained authorization under hazardous waste rules. • The unit has installed cyclone dust collector as Air Pollution control system.	
Action Taken : No action required		

- **M/s Centramac , F-676 to 678, M.G. Road, Industrial Area, Hapur**

1.	Name and address of the industry	M/s Centramac , F-676 to 678, M.G. Road, Industrial Area, Hapur
2.	Date of inspection/monitoring	20.07.2023
3.	Type of Industrial Sector	Manufactures Pyrolysis Oil, Carbon Black & Steel Wire by pyrolysis
4.	Status of Operation	Operational
5.	Products and its Capacity	Manufacturing Of Pyrolysis Oil- 4.0 Mt/Day, Carbon Black- 3.0 Mt/Day & Steel Wire- 1.5 Mt/Day
6.	Raw material	All Types Of Rubber Scrap And Old Waste Tyre
Waste Water – Generation & Treatment		
	Waste water generation	

	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	0.5 KLD	Through ETP
	Description of effluent treatment facilities	Effluent Treatment Plant having Physico Chemical process was observed.	
	Mode of final effluent discharge	UPSIDC drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Pyrolysis reactors and flare gas unit	
	Air Pollution Control System	Wet scrubber	
	Stack Details	30 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	ETP sludge	Not informed	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31/07/2026 **(Annexure-85)**	
II	Under Hazardous Waste Rules	Valid up to 17/09/2028 **(Annexure-86)**	
Other Observations:			
	• The unit was observed operational. The unit manufactures Pyrolysis Oil, Carbon Black & Steel Wire by pyrolysis of waste tyres. • The unit has obtained valid Consent to Operate • The unit could not produce authorization under Hazardous & Other Waste Rules. • The unit could not produce any records regarding disposal of hazardous wastes. • The bags containing process wastes were observed stored improperly in open area. • Unit has installed effluent treatment plant for treatment of scrubbing water and cooling etc. At time of inspection effluent treatment plant was not found operational..		
Action Taken : UPPCB has sent notice for compliance vide letter dated 26.07.2023. In the compliance of notice dated 26.07.2023 industry has obtained authorization under HWM rule from UPPCB, which is valid up to 17/09/2028.			

- **M/s DKY Sales Pvt Ltd , F-699, F-700, F-701 and G-633, G-634, G-635, MG Road, Industrial Area, Hapur**

1.	Name and address of the industry	M/s DKY Sales Pvt Ltd , F-699, F-700, F-701 and G-633, G-634, G-635, MG Road, Industrial Area, Hapur	
2.	Date of inspection/monitoring	20.07.2023	
3.	Type of Industrial Sector	Galvanization on steel sheets	
4.	Status of Operation	Operational	
5.	Products and its Capacity	Galvanized M.S fabricated structure total quantity 1575 MT/month	
6.	Raw material	M.S Fabricated Structure/Item, Zinc 99.9%, HCL Acid 32%	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.8 KLD	Through septic tank
	Industrial effluent	36 KLD	Through ETP
	Description of effluent treatment facilities	O & G trap, Equalization tank, Flash mixer, chemical dosing tank, tube settler, settling tank, Activated carbon filter, Dual media filter, filter press	
	Mode of final effluent discharge	UPSIDC Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Process emissions	
	Air Pollution Control System	Alkali scrubber, Wet scrubber	
	Stack Details	30 meter stack from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	ETP sludge, used oil and empty barrels	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2024 **(Annexure-87)**	
II	Under Hazardous Waste Rules	Valid upto 09/11/2025 **(Annexure-88)**	
Other Observations:			

	• The unit carries out galvanization on steel sheets. • The unit has obtained valid Consent to Operate and authorization under Hazardous & Other Waste Rules. • The unit was observed operational. • The unit has installed alkali scrubber as air pollution control system. • The unit disposes its hazardous wastes through M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat , U.P.
Action Taken : No action required	

- **M/s Eminent Polychem, Plot No-G 409, M G Road, Industrial Area,Hapur**

1.	Name and address of the industry	M/s Eminent Polychem, Plot No-G 409, M G Road, Industrial Area,Hapur	
2.	Date of inspection/monitoring	27.06.2023	
3.	Type of Industrial Sector	Manufacturing of varnishes , enamels or lacquers	
4.	Status of Operation	Operational	
5.	Products and its Capacity	SOLVENTS WASTE PAINT AND VARNISHES ENAMELS OR LACQUERS-200 KL/month (through blinding process only)	
6.	Raw material	SOLVENTS, PIGMENTS, OIL, DRIERS, REINS, MFG CHEMICALS	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.0 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	Not applicable	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Not observed	
	Air Pollution Control System	Not applicable	
	Stack Details	Not applicable	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	

	NA	NA
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
15	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/07/2024 (**Annexure-89**)
II	Under Hazardous Waste Rules	Reject on dated 11.10.2023
Observations:		
	• The unit was observed operational. • The unit has obtained valid consent for manufacturing of varnishes , enamels or lacquers through mixing and blending. • The unit could not show authorization under hazardous waste rules or evidence of disposal of hazardous wastes. • The unit informed that it does not generate any process residues and empty barrels are disposed to recyclers.	
Action Taken : UPPCB has sent notice for compliance vide letter dated 27.07.2023.		

- **M/s Green Earth Recycler , Plot No. F-557, Industrial Areal, M G Road, Hapur**

1.	Name and address of the industry	M/s Green Earth Recycler , Plot No. F-557, Industrial Areal, M G Road, Hapur	
2.	Date of inspection/monitoring	27.06.2023	
3.	Type of Industrial Sector	Dismantling and segregation of E waste	
4.	Status of Operation	Non operational	
5.	Product and its Capacity	Dismantling and segregation of E waste -60 MT/month	
6.	Production during inspection	All type of E-Waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			

	Sources of air pollution	No process emissions source
	Air Pollution Control System	Not applicable
	Stack Details	Not applicable
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Residue/Spent PU Foam	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/03/2026 **(Annexure-90)**
II	Under Hazardous Waste Rules	Valid upto 15/05/2026 **(Annexure-91)**
Other Observations:		
	• The unit was observed non operational. • The unit has obtained consent to operate for dismantling and segregation of E waste and authorization under hazardous waste rules.	
Action Taken : No action required		

- **M/s Greenberry RG Healthcare (India) Pvt Ltd , F -710 to 715, Phase –I, MG Road, Industrial Area, Hapur**

1.	Name and address of the industry	M/s Greenberry RG Healthcare (India) Pvt Ltd , F -710 to 715, Phase –I, MG Road, Industrial Area, Hapur	
2.	Date of inspection/monitoring	20.07.2023	
3.	Type of Industrial Sector	Manufactures flexible packaging material	
4.	Status of Operation	Operational	
5.	Product and its Capacity	Manufactures flexible packaging material	
6.	Raw material	flexible packaging material	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-

	Description of effluent treatment facilities	NA
	Mode of final effluent discharge	Not applicable
Air Pollution – Emission Sources & Control		
	Sources of air pollution	Thermopack
	Air Pollution Control System	Not provided
	Stack Details	20 meter high from GL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Process wastes, Waste solvents, ink contaminated rags	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
15	Consent / Authorization	
I	Under Water and Air Act	Industry has been applied CTO through online nivesh mitra portal, which is under process
II	Under Hazardous Waste Rules	Not applied
Observations:		

- The unit was observed operational. The unit manufactures flexible packaging material using PET film , Ethyl Acetate and inks.
- The unit has a biomass fired thermopack.
- The unit could not produce consent to establish / consent to operate and authorization under hazardous waste rules.
- The unit could not show records of disposal of hazardous wastes.
- The workers of unit were observed dumping process waste containing inks and ethyl acetate on the roadside near to the unit.

Action Taken :

- At the time of inspection industry found non-complying with respect to operational without Consent to operate from UPPCB. In view of the above Head Office, UPPCB for issuance of Show Cause Notice U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 vide letter dated 06.09.2023.
- As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 06.09.2023 revoked with imposition Environmental compensation of Rs. 2,90,000/- vide letter dated 13.10.2023 by Head Office, UPPCB, Lucknow. **(Annexure-92).**
- Industry has not submitted Environmental compensation of Rs. 2,90,000/-till now.

- **M/s Janseva Metal, Plot No. F-6 and 7, Phase -1, M.G. Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Janseva Metal, Plot No. F-6 and 7, Phase -1, M.G. Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	29.05.2023	
3.	Type of Industrial Sector	Metal Casting	
4.	Status of Operation	Operational	
5.	Product and its Capacity	C.I. CASTING-01 TON/HEAT	
6.	Raw material	Iron scrap, Pig iron	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Cupola furnace	
	Air Pollution Control System	Wet scrubber	
	Stack Details	15 feet above ground level	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Not applicable	Not applicable	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31.07.2028. **(Annexure-93)**	
II	Under Hazardous Waste Rules	Not applicable	

Other Observations:	
	• The unit uses hard coke as fuel in the furnace. The unit has provided a wet scrubber and a stack of about 15 feet as air pollution control system. • The unit was found operating without valid Consent to Operate under Air and water Act.
Action Taken : • At the time of inspection industry found non-complying with respect to operational without Consent to operate from UPPCB. In view of the above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 05.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry. • As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 05.07.2023 revoked with imposition Environmental compensation of Rs. 1,80,000/- vide letter dated 18.08.2023 by Head Office, UPPCB, Lucknow. **(Annexure-94).** • Industry has deposited Environmental compensation of Rs. 1,80,000/-in account of UPPCB.	

- **M/s MGL Pharma and Chemicals Pvt Ltd, F-665 & 666, Phase-1, Industrial Area, M.G. Road, Hapur**

1.	Name and address of the industry	M/s MGL Pharma and Chemicals Pvt Ltd, F-665 & 666, Phase-1, Industrial Area, M.G. Road, Hapur	
2.	Date of inspection/monitoring	20.07.2023	
3.	Type of Industrial Sector	Bulk Drugs	
4.	Status of Operation	Operational	
5.	Product and its Capacity	BULK DRUGS (INTERMEDIATE & API) - 1.0 MT/Day	
6.	Raw material	2-6 Dichlorophenol/So dium Methoxide/Mono Methyle Chloro Acetate/Chloro Acetyl Chloride/Methanol /NaOH/HCl/H2SO 4/Tertiery Butyle Chloro Acetate/Tetra Butyle Amonium Bromide/Formic Acid/Acetophenon e/Nitric Acid/Aniline/Tolue ne/EDTA/Carbon etc-1.2 TPD	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.5 KLD	Through septic tank
	Industrial effluent	4.5 KLD	Through ETP

	Description of effluent treatment facilities	ETP installed on physio chemical treatment system (ETP Capacity-10 KLD) Collection tank, Reaction tank, tube settler, filter feed tank, MGF, ACF & SDB.
	Mode of final effluent discharge	UPSIDC Drain
Air Pollution – Emission Sources & Control		
	Sources of air pollution	1 TPH boiler
	Air Pollution Control System	Cyclonic dust collector
	Stack Details	30 meter stack from GL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	Process residues and ETP sludge	Through TSDF
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/12/2025 **(Annexure-95)**
II	Under Hazardous Waste Rules	Industry has applied HWM authorization through online nivesh mitra portal, which is under process **(Annexure-96)**
Other Observations:		
	• The unit was observed operational. The unit manufactures Bulk Drugs (Intermediate and API). • The unit has obtained valid Consent to Operate . • The unit could not produce authorization under Hazardous & Other Waste Rules. • The unit could not produce any records regarding disposal of hazardous wastes viz. process residues and sludge generated from effluent treatment.	
Action Taken : UPPCB has sent notice for compliance vide letter dated 25.07.2023. In compliance of the notice dated 25.07.2023 industry has applied HWM authorization through online nivesh mitra portal, which is under process.		

- **M/s UNIVERSAL CHEMICALS COMPANY, G 19,20 M G ROAD INDUSTRIAL AREA HAPUR**

1.	Name and address of the industry	M/s UNIVERSAL CHEMICALS COMPANY, G 19,20 M G ROAD INDUSTRIAL AREA HAPUR

2.	Date of inspection/monitoring	15.09.2023	
3.	Type of Industrial Sector	MAGNESE ACETUTTE-0.25 MT/month, COBALT ACETATE-0.25MT/month	
4.	Status of Operation	Operational	
5.	Product and its Capacity	MAGNESE ACETUTTE-0.25 MT/month, COBALT ACETATE-0.25MT/month	
6.	Raw material	MAGNESE Ingots, ANTIMANY SALT, COBALT ACETATE, M O HYDROXIDE etc	
Waste Water – Generation & Treatment			
	Wastewater generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Process emission	
	Air Pollution Control System	Hood, Wet scrubber	
	Stack Details	11 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	NA	NA	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/03/2026 (**Annexure-97**)	
II	Under Hazardous Waste Rules	-	
Other Observations:			
	• The unit has obtained valid Consent to Operate . • The unit could not produce authorization under Hazardous & Other Waste Rules. • The unit could not produce any records regarding disposal of hazardous wastes viz. process residues and sludge generated from effluent treatment.		

	• The effluent treatment plant of the unit was observed non-operational and poorly maintained.
Action Taken : No Action required	

- **M/s Bharat Plastic, Plot No-G-78, phase-II, MG Road Industrial Area, Hapur**

1.	Name and address of the industry	M/s Bharat Plastic, Plot No-G-78, phase-II, MG Road Industrial Area, Hapur	
2.	Date of inspection/monitoring	15.09.2023	
3.	Type of Industrial Sector	Plastic Gula	
4.	Status of Operation	Operational	
5.	Product and its Capacity	Plastic Gula	
6.	Raw material	Plastic scrap	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.8 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	Not applicable	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	NA	
	Air Pollution Control System	NA	
	Stack Details	NA	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	NA	NA	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7..	Consent / Authorization		
I	Under Water Act	Not taken	

II	Under Air Act	Not taken
III	Under Hazardous Waste Rules	Not taken
Observations:		
	• The unit was observed operational. The unit manufactures plastic gula by using plastic waste. • The unit could not produce consent to establish / consent to operate and authorization under hazardous waste rules.	
Action Taken : RO, UPPCB has sent recommendation to Head Office, UPPCB for issuance of Show Cause Notice U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 vide letter dated 18.09.2023. **(Annexure-98)**		

- **M/s Shivalik Industries (Old Name LUCENT WATER AND ALLIED PRODUCTS PVT LTD) PLOT NO. G-62, M.G. ROAD, INDUSTRIAL AREA, HAPUR.**

1.	Name and address of the industry	M/s Shivalik Industries (Old Name LUCENT WATER AND ALLIED PRODUCTS PVT LTD) PLOT NO. G-62, M.G. ROAD, INDUSTRIAL AREA, HAPUR	
2.	Date of inspection/monitoring	15.09.2023	
3.	Type of Industrial Sector	PACKAGED DRINKING WATER- 24 KLD	
4.	Status of Operation	Not Operational	
5.	Product and its Capacity	PACKAGED DRINKING WATER- 24 KLD	
6.	Raw material	Water	
Waste Water – Generation & Treatment			
	Wastewater generation		
	Domestic effluent	1.0 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	NA	
	Air Pollution Control System	NA	
	Stack Details	NA	

Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	NA	NA
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/07/2023 **(Annexure-99)**
II	Under Hazardous Waste Rules	-
Other Observations:		
	• The unit was observed not operational. The unit manufactures PACKAGED DRINKING WATER-24 KLD.. • At the time of inspection, members of inspection team gave instructions to the industry representative that industry should be operated after obtaining the CTO from U.P. Pollution control Board..	
Action Taken : No Action required		

- **M/s BALAJEE EXCHEM PVT LTD F - 46, 47, 48 UPSIDC INDUSTRIAL AREA, PHASE-I, M.G. ROAD, MASURI, HAPUR..**

1.	Name and address of the industry	M/s BALAJEE EXCHEM PVT LTD F - 46, 47, 48 UPSIDC INDUSTRIAL AREA, PHASE-I, M.G. ROAD, MASURI, HAPUR.
2.	Date of inspection/monitoring	15.09.2023
3.	Type of Industrial Sector	Manufacturing SACHHARIN
4.	Status of Operation	Not Operational Since to 03 year.
5.	Product and its Capacity	SACHHARIN 6.5 MT/MONTH and by product CHROMIC GREEN ACID 104.0 MT/month, HCL 13.0 MT/month, SPENT 18.2 MT/month and SALT 1.3 MT/month
6.	Raw material	Tolune, Chloro Sulphuric, Sulphuric Acid, Ammonia Gas, Sodium Bio Carbonate, Potassium By carbonate etc.
Waste Water – Generation & Treatment		
	Wastewater generation	

	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	4.0 KLD	Through ETP
	Description of effluent treatment facilities	Equalization tank, Reaction cum settling Tank, Sludge drying beds	
	Mode of final effluent discharge	UPSIDC Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	NA	
	Air Pollution Control System	NA	
	Stack Details	NA	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	NA	NA	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/12/2020 **(Annexure-100)**	
II	Under Hazardous Waste Rules	Not applicable	
Other Observations:			
	• It was observed that the unit is produces in SACHHARIN 6.5 MT/MONTH and by product CHROMIC GREEN ACID 104.0 MT/month, HCL 13.0 MT/month, SPENT 18.2 MT/month and SALT 1.3 MT/month by using Toluene, Chloro Sulphuric, Sulphuric Acid, Ammonia Gas, Sodium Bio Carbonate, Potassium By carbonate etc. as a raw material. • At the time of inspection unit was found not operational. • At the time of inspection repairing of plant & machinery were found in the industry. • The unit has CTO upto 31.12.2020. • At the time of inspection, members of inspection team gave instructions to the industry representative that industry should be operated after obtaining the CTO from U.P. Pollution control Board...		
Action Taken : No Action required			

- **M/s PARAMOUNT AROMACHEM PRIVATE LIMITED, BN 86 TO BN 95 AND I-3 M G ROAD IND. AREA PHASE-III, HAPUR...**

1.	Name and address of the industry	M/s PARAMOUNT AROMACHEM PRIVATE LIMITED, BN 86 TO BN 95 AND I-3 M G ROAD IND. AREA PHASE-III, HAPUR..	
2.	Date of inspection/monitoring	15.09.2023	
3.	Type of Industrial Sector	Aromatic Chemicals-3 MT/day (L-CARVONE)	
4.	Status of Operation	Operational	
5.	Product and its Capacity	Aromatic Chemicals-3 MT/day (L-CARVONE)	
6.	Raw material	D-LIMONENE, Chemicals, Hydrogen peroxide etc.	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Thermopack-3x10 lakh kilo Calori and 1x25 lakh kilo Calori	
	Air Pollution Control System	Cyclone dust collector, Wet scrubber	
	Stack Details	30 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	NA	NA	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid upto 31/07/2027 **(Annexure-101)**	

II	Under Hazardous Waste Rules	Not applicable
Other Observations:		
	• It was observed that the unit is produces in Aromatic Chemicals-3 MT/day (L-CARVONE) by using D-LIMONENE, Chemicals, Hydrogen peroxide etc. as a raw material • Unit has installed Dust collector, Wet Scrubber & ID Fan and 30-meter stack from GL as air pollution control system on Thermopack-25 LKC & 3x10 LKC. • •The unit has valid CTO upto 31.07.2027.	
Action Taken : No Action required		

- **M/s INDIAN SPICE OIL INDUSTRIES AN 34, 35, 36 M G ROAD INDUSTRIAL AREA HAPUR.**

1.	Name and address of the industry	M/s INDIAN SPICE OIL INDUSTRIES AN 34, 35, 36 M G ROAD INDUSTRIAL AREA HAPUR.	
2.	Date of inspection/monitoring	15.09.2023	
3.	Type of Industrial Sector	META CRESOL PARA CRESOL-50 MT/month, CUMMIN SEED OIL-2 MT/Month, AJWAIN OIL-2 MT/month, CELARY SEED OIL- 2 MT/month	
4.	Status of Operation	Operational	
5.	Product and its Capacity	META CRESOL PARA CRESOL-50 MT/month, CUMMIN SEED OIL-2 MT/Month, AJWAIN OIL-2 MT/month, CELARY SEED OIL- 2 MT/month	
6.	Raw material	META CRESOL AND ISO PROPLYNE ALCOHOL AJWAIN KANNI AND POTTU CELARY SEEDS JEERA BHUSSI	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			

	Sources of air pollution	Thermopack-2x10 lakh kilo Calori and 1x3TPH Boiler
	Air Pollution Control System	Cyclone dust collector, Wet scrubber
	Stack Details	30 meter high from GL
Details on hazardous wastes and other solid waste generation		
	Type of Wastes	**Storage & Disposal**
	NA	NA
Status of Environmental Clearance : Not applicable		
Status of validity of consents and authorization		
7.	Consent / Authorization	
I	Under Water and Air Act	Valid upto 31/07/2025 **(Annexure-102)**
II	Under Hazardous Waste Rules	Not applicable
Other Observations:		
	• It was observed that the unit is produces in META CRESOL PARA CRESOL- 50 MT/month, CUMMIN SEED OIL-2 MT/Month, AJWAIN OIL-2 MT/month & CELARY SEED OIL2 MT/month by using META CRESOL AND ISO PROPLYNE ALCOHOL AJWAIN KANNI AND POTTU CELARY SEEDS JEERA BHUSSI etc.as a raw material. • Unit has installed Cyclone dust collector, wet scrubber, ID fan and 30-meter stack from GL as air pollution control system on Thermopack-2x10 LKC & Boiler-3 TPH. • The unit has valid CTO upto 31.07.2025..	
Action Taken : No Action required		

- **M/s Chandrakol Adhesive Company, Plot No. H-7, Phase-1, UPSIDA. M.G. Road Industrial Area, District Hapur**

1.	Name and address of the industry	M/s Chandrakol Adhesive Company, Plot No. H-7, Phase-1, UPSIDA. M.G. Road Industrial Area, District Hapur
2.	Date of inspection/monitoring	25.10.2023
3.	Type of Industrial Sector	Adhesive
4.	Status of Operation	Operational
5	Products and its Capacity	Adhesive
6	Raw material	Die-Octyl Maleate, Ethyle, Hexyl, Acrylate, Vinyle acetate Monomer
Waste Water – Generation & Treatment		

	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Baby Boiler-300Kg/hr	
	Air Pollution Control System	Not observed	
	Stack Details	9 meter stack from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process wastes	Not informed	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water Act	Not taken	
II	Under Air Act	Not taken	
III	Under Hazardous Waste Rules	Not taken	
Observations:			
	• The unit was observed operational. • The unit could not produce consent to operate and authorisation under hazardous waste rules.		
Action Taken : At the time of inspection industry found non-complying with respect to operational without Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow has issued show cause notice dated 16-11-2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 along with show cause for impositions of Environmental compensation of Rs. 10,000/day till the compliance has been done by industry. **(Annexure-103)**			

- **M/s Sohan traders , Plot No. G-92, Phase-1, UPSIDA. M.G. Road Industrial Area, District Hapur**

1.	Name and address of the industry	M/s Sohan traders, Plot No. G-92, Phase-1, UPSIDA. M.G. Road Industrial Area, District Hapur
2.	Date of inspection/monitoring	25.10.2023
3.	Type of Industrial Sector	Dismantling of E-Waste
4.	Status of Operation	Operational
5	Products and its Capacity	Dismantling of E-Waste

6	Raw material	All type of E-waste	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	Nil	-
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	NA	
	Air Pollution Control System	NA	
	Stack Details	NA	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Process wastes	Not informed	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water Act	Not taken	
II	Under Air Act	Not taken	
III	Under Hazardous Waste Rules	Not taken	
Observations:			
	• The unit was observed operational. • The unit could not produce consent to operate and authorisation under hazardous waste rules.		
Action Taken : At the time of inspection industry found non-complying with respect to operational without Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow has issued show cause notice dated 16-11-2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 along with show cause for impositions of Environmental compensation of Rs. 10,000/day till the compliance has been done by industry. (**Annexure-104**)			

- **M/s SADHANA ENTERPRISES, H-8 AND G-73, PHASE-1, MG ROAD INDUSTRIAL AREA UPSIDC HAPUR**

1.	Name and address of the industry	M/s SADHANA ENTERPRISES, H-8 AND G-73, PHASE-1, MG ROAD INDUSTRIAL AREA UPSIDC HAPUR
2.	Date of inspection/monitoring	25.10.2023
3.	Type of Industrial Sector	DISTILLATION OF WASTE ORGANIC SOLVENT-9.5 MTD
4.	Status of Operation	Not Operational

5	Products and its Capacity	DISTILLATION OF WASTE ORGANIC SOLVENT-9.5 MTD	
6	Raw material	WASTE ORGANIC CHEMICALS	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	1.0 KLD	Through ETP
	Description of effluent treatment facilities	Collection tank, Chemical Dosing tank, settling tank, Dual media filter etc.	
	Mode of final effluent discharge	UPSIDC drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Thermopack-1LKC	
	Air Pollution Control System	Wet scrubber	
	Stack Details	20 meter high from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	ETP Sludge	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31.07.2025 **(Annexure-105)**	
II	Under Hazardous Waste Rules	Valid up to 31.07.2027 **(Annexure-106)**	
Observations:			
	• The unit was observed not operational. • It was observed that the unit is produces in DISTILLATION OF WASTE ORGANIC SOLVENT-9.5 MTD by using WASTE ORGANIC CHEMICALS etc.as a raw material. • Unit has installed wet scrubber, ID fan and 20-meter stack from GL as air pollution control system on Thermopack-1x1 LKC. • The unit has valid CTO upto 31.07.2025.		
Action Taken : No action required			

- **M/s GLAMIC HYGIENE PRODUCTS PVT LTD, H-42 & 43, M.G. ROAD INDUSTRIAL AREA, PHASE-1, HAPUR**

1.	Name and address of the industry	M/s GLAMIC HYGIENE PRODUCTS PVT LTD, H-42 & 43, M.G. ROAD INDUSTRIAL AREA, PHASE-1, HAPUR
2.	Date of inspection/monitoring	25.10.2023
3.	Type of Industrial Sector	MFG. OF HOUSE KEEPING PRODUCTS(Room Fresheners, Sanitary Cubes, neptha ball, Herbal Cockroach Repellant, liquid soap-90000ltr/month, Floor cleaner-1.5lakh bottle/month, house hold non electrical goods-2.0lakh pcs/month, Toilet Cleaners)

4.	Status of Operation	Operational	
5	Products and its Capacity	MFG. OF HOUSE KEEPING PRODUCTS(Room Fresheners, Sanitary Cubes, neptha ball, Herbal Cockroach Repellant, liquid soap-90000ltr/month, Floor cleaner-1.5lakh bottle/month, house hold non electrical goods-2.0lakh pcs/month, Toilet Cleaners)	
6	Raw material	chemicals	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	1.5 KLD	Through septic tank
	Industrial effluent	1.5 KLD	Through ETP
	Description of effluent treatment facilities	Collection tank, Chemical Dosing tank, settling tank, Dual media filter etc.	
	Mode of final effluent discharge	UPSIDC drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	NA	
	Air Pollution Control System	NA	
	Stack Details	NA	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Chemical sludge from waste water treatment, Spent Oil	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31.07.2026 **(Annexure-107)**	
II	Under Hazardous Waste Rules	Valid up to 14.12.2024 **(Annexure-108)**	
Observations:			
	• The unit was observed not operational. • It was observed that the unit is produces in MFG. OF HOUSE KEEPING PRODUCTS(Room Fresheners, Sanitary Cubes, neptha ball, Herbal Cockroach Repellant, liquid soap-90000ltr/month, Floor cleaner-1.5lakh bottle/month, house hold non electrical goods-2.0lakh pcs/month, Toilet Cleaners) by using Chemicals etc.as a raw material. • The unit has valid CTO upto 31.07.2026.		
Action Taken : No action required			

- **M/s ELZA INDIA PRIVATE LIMITED, G - 259 & 260, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR**

1.	Name and address of the industry	M/s ELZA INDIA PRIVATE LIMITED, G - 259 &

		260, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR	
2.	Date of inspection/monitoring	25.10.2023	
3.	Type of Industrial Sector	NICKEL PLATING ON METAL-8.4 MT/MONTH	
4.	Status of Operation	Operational	
5	Products and its Capacity	NICKEL PLATING ON METAL-8.4 MT/MONTH	
6	Raw material	NICKEL PLATES-0.34 MT/month COPPER PLATES-0.017 MT/month H2SO4-0.017 MT/month HCL-0.625 MT/month M.S. ITEMS-8.4 MT/month	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	1.5 KLD	Through ETP
	Description of effluent treatment facilities	Oil and Grease trap, Equalization tank, Flash mixing tank, Tube settler, treated water tank, ACF, DMF, filter press.	
	Mode of final effluent discharge	UPSIDC drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	Process emission	
	Air Pollution Control System	Hood, Wet scrubbing system	
	Stack Details	15 meter stack from GL	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Chemical sludge from waste water treatment, Spent Oil	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31.12.2024 **(Annexure-109)**	
II	Under Hazardous Waste Rules	Valid up to 27.07.2024 **(Annexure-110)**	
	Observations:		
	• The unit was observed operational. • It was observed that the unit is produces in NICKEL PLATING ON METAL-8.4 MT/MONTH by using Chemicals etc.as a raw material. • The unit has valid CTO upto 31.12.2024.		
Action Taken : No action required			

- **M/s Nimla Organics PRIVATE LIMITED, H - 60, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR**

1.	Name and address of the industry	M/s Nimla Organics PRIVATE LIMITED, H - 60, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR

2.	Date of inspection/monitoring	25.10.2023	
3.	Type of Industrial Sector	Formulation of Pesticides & Insecticides Organics Manure, Bio Fertilizers . C. Give the list of possible Inter-mediate Products: (Through Mixing Process) – 2 Ton/Day	
4.	Status of Operation	Operational	
5	Products and its Capacity	Formulation of Pesticides & Insecticides Organics Manure, Bio Fertilizers . C. Give the list of possible Inter-mediate Products: (Through Mixing Process) – 2 Ton/Day	
6	Raw material	Pesticides & Insecticides Organics Manure	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.5 KLD	Through septic tank
	Industrial effluent	Nil	NA
	Description of effluent treatment facilities	NA	
	Mode of final effluent discharge	NA	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	NA	
	Air Pollution Control System	NA	
	Stack Details	NA	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Pesticides & Insecticides Organics Manure	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31.07.2024 (**Annexure-111**)	
II	Under Hazardous Waste Rules	Valid up to 16.06.2026 (**Annexure-112**)	
Observations:			
	• The unit was observed operational. • It was observed that the unit is produces in Formulation of Pesticides & Insecticides Organics Manure, Bio Fertilizers . C. Give the list of possible Inter-mediate Products: (Through Mixing Process) – 2 Ton/Day by using Pesticides & Insecticides Organics Manure etc.as a raw material. • The unit has valid CTO upto 31.07.2024.		
Action Taken : No action required			

- **M/s Hindustan Drum Recyclers, G -261, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR**

1.	Name and address of the industry	M/s Hindustan Drum Recyclers, G -261, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR

2.	Date of inspection/monitoring	25.10.2023	
3.	Type of Industrial Sector	RECONDITIONING LUBRICANTS/CHEMICAL CONTAINER-2000 Pcs/month	
4.	Status of Operation	Operational	
5	Products and its Capacity	RECONDITIONING LUBRICANTS/CHEMICAL CONTAINER-2000 Pcs/month	
6	Raw material	RECONDITIONING LUBRICANTS Drums	
Waste Water – Generation & Treatment			
	Waste water generation		
	Domestic effluent	0.6 KLD	Through septic tank
	Industrial effluent	3.0 KLD	Through ETP
	Description of effluent treatment facilities	Oil and Grease trap, Equalization tank, Flash mixing tank, Tube settler, treated water tank, ACF, DMF, filter press	
	Mode of final effluent discharge	UPSIDC Drain	
Air Pollution – Emission Sources & Control			
	Sources of air pollution	NA	
	Air Pollution Control System	NA	
	Stack Details	NA	
Details on hazardous wastes and other solid waste generation			
	Type of Wastes	**Storage & Disposal**	
	Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers, Wastes or residues containing oil, Used or spent oil	Through TSDF	
Status of Environmental Clearance : Not applicable			
Status of validity of consents and authorization			
7.	Consent / Authorization		
I	Under Water and Air Act	Valid up to 31.07.2026 **(Annexure-113)**	
II	Under Hazardous Waste Rules	Valid up to 27.12.2026 **(Annexure-114)**	
Observations:			
	• The unit was observed operational. • It was observed that the unit is engage in RECONDITIONING LUBRICANTS/CHEMICAL CONTAINER-2000 Pcs/month by using RECONDITIONING LUBRICANTS Drums etc.as a raw material. • The unit has valid CTO upto 31.07.2026.		
Action Taken : No action required			

Summary of the Industries:-

Sl. No.	Industry name and Address	Date of inspection	Complying/ Non-Complying	Action taken	Present Status Complying/Non-Complying
1.	M/s 6R Recycler, F-272,	05.06.2023	Non-	UPPCB has sent	Complying

	M.G. Road Industrial Area, Hapur		Complying	notice for compliance vide letter dated 27.07.2023. In the compliance of notice dated 27.07.2023 industry has dismantled extra three pit furnaces.	
2.	A K Metal, Plot No. H-3, M.G. Road Industrial Area, Hapur	12.06.2023	Complying	-	Complying
3.	AHCO Recycling Company Plot no. F-583,Industrial area, M.G. Road, Hapur	05.06.2023	Non-Complying	At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 20.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500/per day till the compliance has been done by industry	As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 20.07.2023 revoked with imposition Environmental compensation of Rs. 60,000/- vide letter dated 20.09.2023 by Head Office, UPPCB, Lucknow. After that industry has deposited the Environmental compensation of Rs. 60,000/- in the Account of UPPCB.
4.	M/s Angad Organics , Plot No. F-127,Phase-1, UPSIDC M.G. Road Industrial Area, Hapur	12.06.2023	Complying	-	Complying
5.	M/s Arsh Recycling Pvt Ltd , F-203, UPSIDC Industrial Area, M.G. Road, Hapur	07.06.2023	Complying	-	Complying
6.	M/s. B N Metals H-35,	20.06.2023	Complying	-	Complying

	M.G. Road Industrial area, Hapur				
7.	M/s B.R.P. Infotech Pvt. Ltd., Plot No. F-381, Industrial Area, M.G. Road, Hapur	12.06.2023	Complying	-	Complying
8.	M/s B.R.P. Infotech Pvt. Ltd., Plot No. F-394, Phase-1, Industrial Area, M.G. Road, Hapur	12.06.2023	Complying	-	Complying
9.	M/s Chinta Mani Yadav, Plot No. F- 86, MG Road Industrial Area, Hapur	29.05.2023	Non-Complying	As per recommendation of RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 20.07.2023 U/S 33A of Water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry	Industry has not submitted reply of the Show Cause Notice till now. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational. RO, UPPCB, Ghaziabad has sent recommendation to Head Office, UPPCB, Lucknow for confirmation of show cause notice dated 20.07.2023vide letter dated 17.11.2023.
10.	M/s Epoxy House , F-118 F-119, M.G. Road, Industrial Area, Hapur	12.06.2023	Complying	-	Complying
11.	M/s Esquire Estates Private Limited, F-685to 688 M.G. Road Industrial Area, Hapur	20.06.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 27.07.2023	Complying
12.	M/s Ganpati Wire & Plastic Products , F -391 ,Phase-1, M.G. Road, Industrial Area, Hapur	07.06.2023	Non-Complying	At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB.	As per representation submitted by industry and physical verification report of RO,

				In view of the above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 05.07.2023 U/S 33A of Water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry	UPPCB, Ghaziabad, Show Cause Notice dated 05.07.2023 revoked with imposition Environmental compensation of Rs. 3,90,000/- vide letter dated 24.08.2023 by Head Office, UPPCB, Lucknow. After that industry has deposited the Environmental compensation of Rs. 3,90,000/- in the Account of UPPCB.
13.	M/s Greeniva Recycler Pvt Ltd , Plot No. G-284, M.G ROAD, Industrial Area, Hapur	07.06.2023	Complying	-	Complying
14.	M/s Hayat E-Recyclers Private Limited, Plot No. F-53 F-54, M G Road Industrial Area, Hapur	29.05.2023	Complying	-	Complying
15.	M/s Hayat E Recyclers Pvt Ltd , F-55, M G Road , Industrial, Area, Hapur	29.05.2023	Complying	-	Complying
16.	M/s Hello Aromatics Pvt Ltd, Khasra No-19, M G Road, Village Dhera, Hapur	20.06.2023	Non-Complying	At the time of inspection industry was found non compliance with respect to wooden logs are stored in thermopack area. In view of the above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 28.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of	As per representation submitted by the industry, RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 10.11.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 28.07.2023 with impositions of

				Environmental compensation of Rs. 7,500/per day till the compliance has been done by industry	Environmental compensation Rs.2,25,000/-.
17.	M/s Incotech Inks PG, Plot No-F-630 to F-635, UPSIDC, Phase-II, M.G. Road Industrial Area, Hapur	05.06.2023	Complying	-	Complying
18.	M/s Krishna Organics, F-99 to 102, MG Road Industrial Area, Hapur	29.05.2023	Complying	-	Complying
19.	M/s Lakshmi Chem Products Pvt Ltd, F 319 to 322, Phase –I , MG Road Industrial Area, Hapur	05.06.2023	Non-Complying	As per recommendation of RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 20.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry	Industry has not submitted reply of the Show Cause Notice till now. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational Industry has submitted reply of Show Cause Notice dated 20.07.2023.Physisal verification of the reply submitted by industry should be done by Officials of UPPCB very soon. After that physical verification report to be sent to Head Office, UPPCB, Lucknow for necessary action.
20.	M/s Lakshmi Chemicals, Plot No. F-24, M.G. Road Industrial Area,	20.06.2023	Non-Complying	At the time of inspection industry was found non	As per representation submitted by

	Hapur			compliance with respect to without obtaining Consent to operate from UPPCB. In view above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 28.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500/per day till the compliance has been done by industry	industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 28.07.2023 revoked with imposition Environmental compensation of Rs. 1,20,000/- vide letter dated 17.10.2023 by Head Office, UPPCB, Lucknow. After that industry has deposited the Environmental compensation of Rs. 1,20,000/- in the Account of UPPCB
21.	M/s Leena Organics Pvt Ltd, A-11 and 12, Phase-2, UPSIDC Industrial Area, M.G. Road Hapur	05.06.2023	Complying	-	Complying
22.	M/s M J Recycling Pvt Ltd, Plot No. F-44, M.G. Road Industrial Area, Hapur	29.05.2023	Non-Complying	At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow issued Show Cause Notice dated 05.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 10,000 per day till the compliance has been done by industry	As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 05.07.2023 revoked with imposition Environmental compensation of Rs. 1,00,000/- vide letter dated 17.10.2023 by Head Office, UPPCB,

					Lucknow. After that industry has deposited the Environmental compensation of Rs. 50,000/- against Rs. 1,00,000/-in the Account of UPPCB. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational and plant & machinery dismantled condition
23.	M/s M.K. Industries Plot No. B-56, Phase-1, M.G. Road Industrial area, Hapur	20.06.2023	Non-Complying	At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above, Head Office, UPPCB for issuance of Show Cause Notice U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500 per day till the compliance has been done by industry vide letter dated 28.06.2023	As per representation submitted by the industry, RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 09.10.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 28.06.2023 with impositions of Environmental compensation Rs.22,500/-. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of

					inspection industry found non-operational and plant & machinery dismantled condition. As per industry representation, industry has decided to install waste pharma solvent plant by which industry has applied CTE application through Nivesh mitrs portal, which is under process
24.	M/s MDT Lubricants India Inc , F 125 Phase-1, M.G Road, Hapur	12.06.2023	Non-Complying	At the time of inspection industry was found non compliance with respect to without obtaining Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 28.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 7,500/per day till the compliance has been done by industry	Industry has submitted reply of Show Cause Notice dated 28.07.2023.Physisal verification of the reply submitted by industry should be done by Officials of UPPCB very soon. After that physical verification report to be sent to Head Office, UPPCB, Lucknow for necessary action
25.	M/s Modex Hardware Pvt Ltd, F-175, 176 177, UPSIDC, Industrial Area, M.G. Road, Hapur	07.06.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 26.07.2023	Complying
26.	Moh. Jaki, Plot No. F-85, MG Road Industrial Area, Hapur	29.05.2023	Non-Complying	As per recommendation RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow issued Show	Industry has not submitted reply of the Show Cause Notice till now. Officials

				Cause Notice dated 19.07.2023 U/S 33A of water (Prevention and Control of Pollution) Act. 1974 along with impositions of Environmental compensation of Rs. 10,000 per day till the compliance has been done by industry.	of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational. RO, UPPCB, Ghaziabad has sent recommendation to Head Office, UPPCB, Lucknow for confirmation of show cause notice dated 19.07.2023vide letter dated 17.11.2023.
27.	M/s More Bright E Waste Recycler Private Limited, C - 78, Phase - III, M.G. Road Industrial Area, Hapur	20.06.2023	Complying	-	Complying
28.	M/s Omson Chemicals , G-285, M.G. ROAD, Industrial Area, UPSIDC Road No.2, Hapur	07.06.2023	Complying	-	Complying
29.	M/s P B Metals, F-61 62, M G Road Industrial Area, Hapur	29.05.2023	Complying	-	Complying
30.	M/s Parara Udyog, F-195 And F-196, M.G. Road, Industrial Area, Hapur	07.06.2023	Non-Complying	At the time of inspection industry found non-complying with respect to bypass arrangement in ETP, In view of the above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 19.07.2023 U/S 33A of Water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs.	As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 19.07.2023 revoked with imposition Environmental compensation of Rs. 1,20,000/-

				10,000/per day till the compliance has been done by industry	vide letter dated 09.10.2023 by Head Office, UPPCB, Lucknow. After that industry has deposited the Environmental compensation of Rs. 1,20,000/- in the Account of UPPCB.
31.	M/s R S Organics Pvt Ltd, F-156-159, M. G. Road Industrial Area, Hapur	07.06.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 26.07.2023	Complying
32.	M/s R.S. Enterprises, Plot No. F-689, M.G. Road Industrial Area, Hapur	20.06.2023	Non-Complying	As per recommendation of RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow has issued closure order dated 20.07.2023 U/S 32(1)(C) of Water (Prevention and Control of Pollution) Act. 1974 along with show cause for impositions of Environmental compensation of Rs. 16,50,000/.	Industry has not submitted reply of the Show Cause Notice till now. Officials of UPPCB inspected the industry on dated 25.10.2023. At the time of inspection industry found non-operational in compliance of Closure Order dated 20.07.2023
33.	M/s S F Recycling Pvt Ltd, Plot No. F-4, M.G. Road Industrial Area, Hapur	29.05.2023	Complying	-	Complying
34.	M/s Shivam Foundry, F-382,M.G. Road Hapur	12.06.2023	Complying	-	Complying
35.	M/s Shree Balaji Enterprises , G-34-35 & F-34, M. G. Road Industrial Area, Hapur	07.06.2023	Complying	-	Complying
36.	M/s Sojal Petro Chemicals Industries, Plot No. F-292 & 298-299, MG Road Industrial Area, Hapur	05.06.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 26.07.2023	Complying
37.	M/s SRK Enterprises , F-	07.06.2023	Non-	UPPCB has sent	Industry has

	144, Phase-1, M.G. Road, Industrial Area, Hapur		Complying	notice for compliance vide letter dated 26.07.2023	submitted the reply of the letter dated 26.07.2023 and Officials of UPPCB inspected the industry on dated 03.08.2023 and found ETP functional.
38.	M/s Tojo Vikas International Pvt Ltd, Plot No. F-289, 290, 291, UPSIDC Industrial Area, Phase-1, M.G. Road, Hapur	05.06.2023	Non-Complying	RO, UPPCB, Ghaziabad, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 19.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 9,75,000/- the compliance has been done by industry	As per representation submitted by industry, Show Cause Notice dated 19.07.2023 revoked vide letter dated 09.08.2023 by Head Office, UPPCB, Lucknow.
39.	M/s Triveni Medichem Pvt Ltd, Plot No. B-12, M.G. Road Industrial Area, Hapur	12.06.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 28.07.2023	Complying
40.	M/s Verdeen Chemicals Pvt Ltd, D-11, UPSIDC Industrial Area, Phase - I, Masoorie Gulawati Road, Hapur	29.05.2023	Non-Complying	At the time of inspection industry found non-complying with respect to non-installation of adequate ETP. In view of the above Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 05.07.2023 U/S 33A of Water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been	As per representation submitted by the industry, RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 28.10.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 05.07.2023 with impositions of Environmental compensation Rs.80,000/-.

				done by industry	
41.	M/s Vision Resins and Resol Pvt Ltd , F-273,274 UPSIDC, Industrial Area, M G ROAD, Hapur	05.06.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 25.07.2023	Officials of UPPCB, Ghaziabad inspected the industry on dated 26.10.2023 and found bypass arrangement dismantled and found ETP functional condition.
42.	M/s VDH Chemtech Private Limited, H 127 to 144 M G Road Industrial Area, Hapur	20.06.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 26.07.2023.	In compliance of notice industry has taken HWM authorization from UPPCB, Which is valid up to 01/11/2024.
43.	M/s A S Enterprises, F-644 ,F-643, M G Road Industrial Area, Hapur	27.06.2023	Complying	-	Complying
44.	M/S Akshay Mechotronics (India), Plot No. G-410, Phase – II, M.G. Road Industrial Area, Hapur	27.06.2023	Non-Complying	At the time of inspection industry found non-complying with respect to operational without consent to operate from UPPCB, In view of the above Head Office, UPPCB for issuance of Show Cause Notice U/S 33A of water (Prevention and Control of Pollution) Act. 1974, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry vide letter dated 03.08.2023	As per representation submitted by the industry, RO, UPPCB, Ghaziabad recommendation has been sent vide letter dated 18.09.2023 to Head Office, Lucknow for revoking of Show Cause Notice dated 03.08.2023 with impositions of Environmental compensation Rs.70,000/-. At the time of inspection dated 15.09.2023 by Officials of UPPCB, Ghaziabad

					industry found non-operational
45.	M/s A Q Recycling, Plot No-F-639, UPSIDC, Industrial Area, M. G. Road, Hapur	27.06.2023	Complying	-	Complying
46.	M/s Centramac , F-676 to 678, M.G. Road, Industrial Area, Hapur	20.07.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 26.07.2023	In the compliance of notice dated 26.07.2023 industry has obtained authorization under HWM rule from UPPCB, which is valid up to 17/09/2028.
47.	M/s DKY Sales Pvt Ltd , F-699, F-700, F-701 and G-633, G-634, G-635, MG Road, Industrial Area, Hapur	20.07.2023	Complying	-	Complying
48.	M/s Eminent Polychem, Plot No-G 409, M G Road, Industrial Area,Hapur	27.06.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 27.07.2023.	Complying
49.	M/s Green Earth Recycler , Plot No. F-557, Industrial Areal, M G Road, Hapur	27.06.2023	Complying	-	Complying
50.	M/s Greenberry RG Healthcare (India) Pvt Ltd , F -710 to 715, Phase –I, MG Road, Industrial Area, Hapur	20.07.2023	Non-Complying	At the time of inspection industry found non-complying with respect to operational without Consent to operate from UPPCB. In view of the above Head Office, UPPCB for issuance of Show Cause Notice U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 vide letter dated 06.09.2023.	As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 06.09.2023 revoked with imposition Environmental compensation of Rs. 2,90,000/- vide letter dated 13.10.2023 by Head Office,

					UPPCB, Lucknow. Industry has not submitted Environmental compensation of Rs. 2,90,000/-till now.
51.	M/s Janseva Metal, Plot No. F-6 and 7, Phase -1, M.G. Road Industrial Area, Hapur	29.05.2023	Non-Complying	At the time of inspection industry found non-complying with respect to operational without Consent to operate from UPPCB. In view of the above, Head Office, UPPCB, Lucknow has issued Show Cause Notice dated 05.07.2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981, along with impositions of Environmental compensation of Rs. 10,000/per day till the compliance has been done by industry.	As per representation submitted by industry and physical verification report of RO, UPPCB, Ghaziabad, Show Cause Notice dated 05.07.2023 revoked with imposition Environmental compensation of Rs. 1,80,000/- vide letter dated 18.08.2023 by Head Office, UPPCB, Lucknow. Industry has deposited Environmental compensation of Rs. 1,80,000/-in account of UPPCB
52.	M/s MGL Pharma and Chemicals Pvt Ltd, F-665 & 666, Phase-1, Industrial Area, M.G. Road, Hapur	20.07.2023	Non-Complying	UPPCB has sent notice for compliance vide letter dated 25.07.2023	In compliance of the notice dated 25.07.2023 industry has applied HWM authorization through online nivesh mitra portal, which is under process.
53.	M/s UNIVERSAL CHEMICALS COMPANY, G 19,20 M G ROAD INDUSTRIAL AREA HAPUR	15.09.2023	Complying	-	Complying

54.	M/s Bharat Plastic, Plot No-G-78, phase-II, MG Road Industrial Area, Hapur	15.09.2023	Non-Complying	RO, UPPCB has sent recommendation to Head Office, UPPCB for issuance of Show Cause Notice U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 vide letter dated 18.09.2023	
55.	M/s Shivalik Industries (Old Name LUCENT WATER AND ALLIED PRODUCTS PVT LTD) PLOT NO. G-62, M.G. ROAD, INDUSTRIAL AREA, HAPUR	15.09.2023	Complying	-	Complying
56.	M/s BALAJEE EXCHEM PVT LTD F - 46, 47, 48 UPSIDC INDUSTRIAL AREA, PHASE-I, M.G. ROAD, MASURI, HAPUR	15.09.2023	Complying	-	Complying
57.	M/s PARAMOUNT AROMACHEM PRIVATE LIMITED, BN 86 TO BN 95 AND I-3 M G ROAD IND. AREA PHASE-III, HAPUR	15.09.2023	Complying	-	Complying
58.	M/s INDIAN SPICE OIL INDUSTRIES AN 34, 35, 36 M G ROAD INDUSTRIAL AREA HAPUR	15.09.2023	Complying	-	Complying
59.	M/s Chandrakol Adhesive Company, Plot No. H-7, Phase-1, UPSIDA. M.G. Road Industrial Area, District Hapur	25.10.2023	Non-Complying	At the time of inspection industry found non-complying with respect to operational without Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow has issued show cause notice dated 16-11-2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 along with	

				show cause for impositions of Environmental compensation of Rs. 10,000/day till the compliance has been done by industry	
60.	M/s Sohan traders , Plot No. G-92, Phase-1, UPSIDA. M.G. Road Industrial Area, District Hapur	25.10.2023	Non-Complying	At the time of inspection industry found non-complying with respect to operational without Consent to operate from UPPCB. In view of the above Head Office, UPPCB, Lucknow has issued show cause notice dated 16-11-2023 U/S 31A of Air (Prevention and Control of Pollution) Act. 1981 along with show cause for impositions of Environmental compensation of Rs. 10,000/day till the compliance has been done by industry	
61.	M/s SADHANA ENTERPRISES, H-8 AND G-73, PHASE-1, MG ROAD INDUSTRIAL AREA UPSIDC HAPUR	25.10.2023	Complying	-	Complying
62.	M/s GLAMIC HYGIENE PRODUCTS PVT LTD, H-42 & 43, M.G. ROAD INDUSTRIAL AREA, PHASE-1, HAPUR	25.10.2023	Complying	-	Complying
63.	M/s ELZA INDIA PRIVATE LIMITED, G - 259 & 260, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR	25.10.2023	Complying	-	Complying
64.	M/s Nimla Organics PRIVATE LIMITED, H	25.10.2023	Complying	-	Complying

	- 60. UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR				
65.	M/s Hindustan Drum Recyclers, G -261, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR	25.10.2023	Complying	-	Complying

- Joint committee had inspected 65 industries. In the last one month 07 industries have been inspected by the joint committee. The committee is making continuously effort to complete the survey of remaining industries as earliest possible as soon.
- It is further informed that details regarding plantation and CSR as directed by Hon'ble National Green Tribunal have been asked to concerned industries vide letter dated 10.11.2023(**Annexure-115**) and the status of above shall be made available to the Hon'ble National Green Tribunal as soon as possible.
- Regarding coercive action being taking against project proponents, it is submitted that reference may be taken of letter No-329 / वा0वा0न0–एस0डी0एम0(2020–23)dated 18.11.2023 issued by Sub Divisiona Magistrate, Dhaulana, Hapur, (**Annexure-116**).

Report is being submitted for kind perusal and further necessary directions.

(Vipul Kumar)
AEE, UPPCB
Ghaziabad

(Ashbir Singh)
Scientist 'D'
CPCB, New Delhi

(ShubhamSrivastav)
Sub-Divisional Magistrate
CollectrateHapur

Annexure-I

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
63594/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2019

Dated : 15/11/2019

To ,

Shri SALMAN MALIK
M/s 6R RECYCLER
F-272, M.G. Road Industrial Area, Hapur,HAPUR,
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. 6R RECYCLER

Reference Application No :5744985 **Dated :15/11/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. 6R RECYCLER is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 10/08/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2019.11.15 18:31:54 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P.Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2019.11.15 18:32:14 +05'30'

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.6R RECYCLER vide

Consent Order No. 5744985/ Water Dated : 15/11/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Recycling of E Waste-1000 MT/Month and refurbishing of E waste- 250 MT/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	1 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process hence the discharge of industrial effluent is not permitted under any circumstances.
2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The Unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void.
5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC eg. Plastic Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016 as amended , E-waste (Management)Rules, 2016 as amended , and Battery (Management and handling)Rules 2001 as amended.The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended
11. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2019.11.15 18:32:42 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 63586/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2019 **Dated : 15/11/2019**

To ,

Shri SALMAN MALIK
M/s 6R RECYCLER
F-272, M.G. Road Industrial Area, Hapur,HAPUR,
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. 6R RECYCLER

Reference Application No. 5744758 Dated : 15/11/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s 6R RECYCLER. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 10/08/2019 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2019.11.15 18:26:37 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P.Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2019.11.15 18:27:08 +05'30'

C.E.O
C-1

U.P. Pollution Control Board

Dated : 15/11/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Recycling of E Waste-1000 MT/Month and refurbishing of E waste- 250 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Pit Furnace (1 Number)	wood and Charcoal	1	Particulate Matter	30 mt.stack from G.L with Bag filter, Cyclone and dust collector
2	D.G Set 450 KVA	Diesel	2	Sulphur Dioxide	minimum 4.5 mt. above nearest roof

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E.P Rules 1986
2	2	Sulphur Dioxide	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. The Unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void. and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
14. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

Issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2019.11.15 18:27:39 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

Annexure- 2

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 10751/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2019 Dated: 19/05/2020

To,

M/s 6R RECYCLER

F-272, M.G. Road Industrial Area, Hapur,HAPUR,

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 10751 and 19/05/2020 .
2. Reference of application (No. and date) 6790283 and 29/11/2019 .
3. Mr SALMAN MALIK of M/s 6R RECYCLER is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat-7.2 Process residues	Through TSDF	1 Ton/Annum

1. The authorization shall be valid for a period of 18/05/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.05.23 14:05:58 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.05.23 14:06:31 +05'30'

CEO/EE, I/C Circle

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Annexure -3

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181835/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 28/04/2023**

To,
M/s
A K METAL
Plot No. H-3, M.G. Road Industrial Area, Hapur,HAPUR-245101

Application Id-20583586

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **A K METAL** located at **Plot No. H-3, M.G. Road Industrial Area, Hapur,HAPUR-245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA A K METAL **granted for the period from 06/04/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Lead Ingots	5	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.8 KLD**	**Septic Tank**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Lead Smelting Furnace	LSHS/Charcoal/Biomass/PNG	1	Particulate Matter	30 meter from ground level
2	62.5 KVA DG Set	HSD	1	Sulphur Dioxide	1.5 meter from nearest roof level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per applicable norms
2	1	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1-This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2-In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be

minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.

3-The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

4-The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2025 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.

5-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

6-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

7-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.

8-The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

9-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .

10-Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.

11-MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.

12-Industry shall comply Solid waste rule 2016 as amended.

13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.

14-The unit shall submit the details of fees deposited during last three years within a month.

15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

16-The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

25- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.05.10 17:28:48 +05'30'

C.E.O.
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Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.05.10 17:28:56 +05'30'

C.E.O.
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Annexure-4

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 5766/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2018 Dated: 08/12/2018

To,

M/s A K METAL

Plot No. H-3, M.G. Road Industrial Area, Hapur. ,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 5766 and 08/12/2018 .
2. Reference of application (No. and date) 3404967 and 19/11/2018 .
3. Mr SMT FARJANA of M/s A K METAL is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot No. H-3, M.G. Road Industrial Area, Hapur. ,H .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Lead bearing Sludge (Schedule 1 Cat.9.1) through TSDF	RECYCLER	1.25 MT per year

1. The authorization shall be valid for a period of 07/12/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer of exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

The authorization shall be valid for Generation, Collection, storage and disposal of hazardous waste through TSDF/Recycler generated from the industry as below-

i. Lead bearing Sludge (Schedule 1 Cat.9.1) through TSDF, Quantity 1.25 Ton per year.

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental

requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.
24. Industry shall submit Authorization fees (Rs. 10,000/- for small scale, Rs. 20,000/- for medium scale and Rs. 50,000/- for large scale unit) according to balance sheet within 15 days.

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, RO UPPCB GHAZIABAD for information and necessary action .

CEO/EE, I/C Circle_____

Annexure-5

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

191833/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 22/09/2023**

To,
M/s
AHCO RECYCLING COMPANY
Plot no. F-583,Industrial area, M.G.Road,Hapur,HAPUR,

Application Id-22546623

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **AHCO RECYCLING COMPANY** located at **Plot no. F-583,Industrial area, M.G.Road,Hapur,HAPUR,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA AHCO RECYCLING COMPANY **granted for the period from 22/09/2023 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Plastic Dana & Plastic Molding Items	01	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.6**	**Septic Tank**	**SEPTIC TANK**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is being granted for production of Plastic Dana & Plastic Molding Items – 1 Ton/Day only.
2. Unit shall deposit EC Rs 60000/- imposed by HO letter dated 20.09.2023 & compliance report.
3. This CTO is valid for operation of unit. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
4. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes

(Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.

5. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.

6. Industry shall ensure installation of APCS as per given proposal. So that emission from stacks will be in given norms.

7. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

9. Prior to abstraction, industry shall obtain a No Objection Certificate from UPGWD for abstraction of ground water.

10. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

11. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

12. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

13. Industry shall develop green belt in accordance with Government Order 07/55- 022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018.

14. The unit shall ensure installation of noise pollution control system & proper stack on DG sets as per CPCB guidelines.

15. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.

16. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.

17. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

18. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.

19. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3; PM10 – 100 g/m3; and other parameters as notified by MoEF & CC, GOI vide notification No. GSR 826(E), dated 16.11.2009 during operational phase of the project.

20. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.

21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action

under the provisions of relevant pollution control Acts.

22. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTO shall be withdrawn.

24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

26. Unit shall comply with office Memorandum dated 27-02-2020

27. regarding stringent norms for abatement of pollution in CEPI areas.

28. Unit shall submit latest ambient/stack monitoring report.

29. Unit shall be applied for registration of EPR through CPCB portal link https://www.cpcbeprplastic.in/ & submit copy of registration to Board within 15 days.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.22 14:40:59 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.22 14:41:14 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 100990 /C-1/एच–176/का0ब0नो0–निक्षेप/2023 Date: 26/9/23

सेवा में,

पंजीकृत

मैसर्स ए0एच0सी0ओ0 रिसाइकिलिंग,
प्लॉट नं0–एफ–583, फेज–2, एम0जी0 रोड, यू0पी0सी0डी0 औद्योगिक क्षेत्र,
हापुड़।

विषय : उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 20.07.2023 को निक्षेपित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 97975/सी–1/वायु/एच–176/का0ब0नो0/2023 दिनांक 20.07.2023 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उद्योग से प्राप्त प्रत्यावेदन दिनांक 07.08.2023 तथा क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति दिनांक 12.09.2023 के आधार पर सम्यक विचारोपरान्त उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तो के साथ निक्षेपित किया जाता है:–

1. उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति रू0 60,000/–(रू0 साठ हजार मात्र) को कारण बताओ नोटिस के निक्षेपण तिथि से 01 माह के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड–UBIN0570150 में जमा कराया जाना सुनिश्चित किया जाये। अन्यथा प्रश्नगत कारण बताओ नोटिस पुनः प्रभावी हो जायेगा।
2. इकाई द्वारा राज्य बोर्ड से सहमति जल एवं वायु प्राप्त करने के उपरान्त ही संचालन प्रारम्भ किया जाये।
3. इकाई द्वारा जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव सुनिश्चित किया जाये।
4. इकाई द्वारा 03 माह के अन्दर सक्षम अधिकारी से भू–गर्भीय जल का प्रयोग किये जाने की अनापत्ति प्रमाण पत्र प्रस्तुत किया जाये।
5. उद्योग द्वारा मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 97/2022 सलमान मियां बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।
6. मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/ मा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी0ए0क्यू0एम0 द्वारा समय–समय पर पारित आदेशों का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त–1

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त–1

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2728784
ई–मेल : ...

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681

Annexure-7

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 102408/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2020 **Dated : 04/09/2020**

To ,

Shri JAGSHARAN
M/s ANGAD ORGANICS
Plot No. F-127,Phase-1, UPSIDC M.G. Road Industrial Area,HAPUR,245301
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ANGAD ORGANICS

Reference Application No. 9389132 Dated : 04/09/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ANGAD ORGANICS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/09/2020 to 31/03/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.04 00:36:28 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 04/09/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of CHEMICAL (LIQUID) - 400 KL/MONTH(Dry process only).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This CTO is being granted to M/s ANGAD ORGANICS, Plot No. F-127,Phase-1, UPSIDC M.G. Road Industrial Area,HAPUR for CHEMICAL (LIQUID) - 400 KL/MONTH(Dry process only) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.04 00:36:39 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
102410/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2020

Dated : 04/09/2020

To ,

Shri JAGSHARAN
M/s ANGAD ORGANICS
Plot No. F-127,Phase-1, UPSIDC M.G. Road Industrial Area,HAPUR,245301
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ANGAD ORGANICS

Reference Application No :9389488 **Dated :04/09/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ANGAD ORGANICS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/09/2020 to 31/03/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.04 00:37:16 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ANGAD ORGANICS vide

Consent Order No. 9389488/ Water Dated : 04/09/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of CHEMICAL (LIQUID) - 400 KL/MONTH(Dry process only).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	Drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.6 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This CTO is being granted to M/s ANGAD ORGANICS, Plot No. F-127,Phase-1, UPSIDC M.G. Road Industrial Area,HAPUR for CHEMICAL (LIQUID) - 400 KL/MONTH(Dry process only) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.09.04 00:37:28 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Annexure-8

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 21356/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :11/07/2023

To,

M/s ANGAD ORGANICS

F-127, PH-1, MUSOORI GULAOTHI ROAD INDUSTRIAL AREA, DHAULANA, HAPUR, U.P.,HAPUR,245301

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 21356 and 11/07/2023 .
2. Reference of application (No. and date) 21786199 and 28/06/2023 .
3. Mr JAG SARAN of M/s ANGAD ORGANICS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CAT 21.1, 33.1 & 33.2	TSDF	Process Sludge-1Ton/year, Empty Containers-1.0 Ton/year, Contaminated (With Oil & Grease Cotton Rags-0.25Ton/year)

1. The authorization shall be valid for a period of 31/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the annual return (Form-4), otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorization. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorization before its expiry or fails to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to

U.P.PollutionControl Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for anyaccidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common

TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

(Authorized Signatory)

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.07.12 15:12:43 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, CEO-1, UPPCB, LUCKNOW for information and necessary action .

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.07.12 15:13:02 +05'30'

CEO/EE, I/C Circle

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-9

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
94384/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2020

Dated : 05/06/2020

To ,

Shri MOHD SAGIR AHMED
M/s ARSH RECYCLING PVT LTD
PLOT NO. F-203, UPSIDC INDL. AREA, M.G. ROAD HAPUR,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ARSH RECYCLING PVT LTD

Reference Application No :8469756 **Dated :05/06/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ARSH RECYCLING PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 15/04/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ARSH RECYCLING PVT LTD vide

Consent Order No. 8469756/ Water Dated : 05/06/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dismantling Segregate & Recycling of E-Waste maximum capacity- 33MT/Month (producing Cu wire, Non Ferrous metal Ingots, CRT Glasses and Plastic Granules).

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	0.8 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	0.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1- This consent is only valid for the Dismantling Segregate & Recycling of E-Waste maximum capacity- 33MT/Month. This CTO is only valid for discharge of the domestic effluent and water will not be used in any industrial process hence the discharge of industrial effluent is not permitted under any circumstances.
2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The Industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for the year 2019 and the audited balance sheet for the current year within a month failing which consent would be deemed void.
5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10- The Industry shall comply with various Waste Management Rules as notified by MoEF&CC eg.Plastic Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016 as amended, E-waste (Management)Rules, 2016 as amended, and Battery (Management and handling)Rules 2001 as amended. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules,2016 as amended
11. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
12. The Industry shall ensure the time bound compliance of Guidelines on Implementation of E-Waste (Management) Rules, 2016 formulated by CPCB and is available in the CPCB web site and will submit the monthly progress report to the SPCB and CPCB

Issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 94385/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2020 **Dated : 04/06/2020**

To ,

Shri MOHD SAGIR AHMED
M/s ARSH RECYCLING PVT LTD
PLOT NO. F-203, UPSIDC INDL. AREA, M.G. ROAD HAPUR,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ARSH RECYCLING PVT LTD

Reference Application No. 8469811 Dated : 04/06/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ARSH RECYCLING PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 15/04/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari

C.E.O
C-1

U.P. Pollution Control Board

Dated : 04/06/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dismantling Segregate & Recycling of E-Waste maximum capacity- 33MT/Month (producing Cu wire, Non Ferrous metal Ingots, CRT Glasses and Plastic Granules).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Process emission	process emission	1	Particulate Matter	30 mt.stack from G.L with cyclone dust collector and wet scrubber

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This consent is only valid for the Dismantling Segregate & Recycling of E-Waste maximum capacity- 33MT/Month.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for the year 2019 and the audited balance sheet for the current year within a month failing which consent would be deemed void and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. The Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The industry shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
10. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
14. the industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
16. The Industry shall ensure the time bound compliance of Guidelines on Implementation of E-Waste (Management) Rules, 2016 formulated by CPCB and is available in the CPCB web site and will submit the monthly progress report to the SPCB and CPCB

Issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

Annexure-10

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19949/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :24/04/2023

To,

M/s ARSH RECYCLING PVT LTD

PLOT NO. F-203, UPSIDC INDL. AREA, M.G. ROAD HAPUR,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19949 and 24/04/2023 .
2. Reference of application (No. and date) 20312455 and 09/04/2023 .
3. Mr MOHD SAGIR AHMED of M/s ARSH RECYCLING PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. F-203, UPSIDC INDL. AREA, M.G. ROAD HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes (Residues/Spent PU Foam)	Through TSDF	1.8 Ton/Annum

1. The authorization shall be valid for a period of 23/04/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be

approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.04.25 18:08:06 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.04.25 18:08:50 +05'30'

CEO/EE, I/C Circle_____

Annexure-II

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
145935/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 02/02/2022

To ,

Shri MOHD BILAL ANEES
M/s M S B N METALS
H-35,M.G. ROAD HAPUR,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. M S B N METALS

Reference Application No :14546255 **Dated :02/02/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. M S B N METALS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.02 18:25:01 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O.
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.02 18:25:03 +05'30'

C.E.O.
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.M S B N METALS vide

Consent Order No. 14546255/ Water Dated : 02/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dismantling and Recycling of All type of E Waste-44 MT/Month .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge.KL/day**	**Treatment facility and discharge point**
1	Domestic	0.8 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2026 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
11- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
12- Industry shall comply Solid waste rule 2016 as amended.
13- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.02 18:25:18 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O.
C-1

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 145932/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 02/02/2022**

To ,

Shri MOHD BILAL ANEES
M/s M S B N METALS
H-35,M.G. ROAD HAPUR,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. M S B N METALS

Reference Application No. 14546216 Dated : 02/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s M S B N METALS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.02 18:26:20 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.02 18:26:20 +05'30'

C.E.O
C-1

U.P. Pollution Control Board

Dated : 02/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dismantling and Recycling of All type of E Waste-44 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	01 No. Pit Furnace	HSD	1	Sulphur Dioxide	30 meter from ground level
2	62.5 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Sulphur Dioxide	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
4. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2026 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court,Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
15. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
16. Industry shall comply Solid waste rule 2016 as amended.
17. The mechanism developed by CPCB regarding stringent norms for new proposed units in CPA/SPA in the State of Uttar Pradesh in compliance of order passed by Hon'ble National Green Tribunal dated 14.11.2019 in OA no. 1038/2018 shall be applicable.

Issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.02 18:26:37 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

Annexure-12

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
89929/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2020

Dated : 17/02/2020

To ,

Shri PANKAJ SINGH
M/s BRP INFOTECH PVT LTD.
PLOT NO. F-381 INDUSTRIAL AREA, M.G. ROAD HAPUR,HAPUR,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BRP INFOTECH PVT LTD.

Reference Application No :7860350 **Dated :17/02/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BRP INFOTECH PVT LTD. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 13/02/2020 to 31/03/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.02.17 14:32:58 +05'30'

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BRP INFOTECH PVT LTD. vide

Consent Order No. 7860350/ Water Dated : 17/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of DISMANTLING SEGRICATION AND REFUBRISING.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	DRAIN	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	COD	250 mg/l
3	Oil & Grease	10 mg/l
4	Quantity of Discharge	0.8 KLD
5	BOD	30 mg/l

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This CTO is being granted to M/s BRP INFOTECH PVT LTD, PLOT NO. F-381 INDUSTRIAL AREA, M.G. ROAD HAPUR for DISMANTLING SEGRICATION AND REFUBRISING-120MT/month (As per CPCB guideline and built up area of industry) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20.The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

21. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

22.This permission is being granted only for dismantling & Segregation of Electronic waste-120MT/month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 77264/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2020 **Dated : 17/02/2020**

To ,

Shri PANKAJ SINGH
M/s BRP INFOTECH PVT LTD.
PLOT NO. F-381 INDUSTRIAL AREA, M.G. ROAD HAPUR,HAPUR,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BRP INFOTECH PVT LTD.

Reference Application No. 6812277 Dated : 17/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BRP INFOTECH PVT LTD.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 13/02/2020 to 31/03/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.03.17 14:30:42 +05'30' **REGIONAL OFFICER, GHAZIABAD**

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 17/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of DISMANTLING SEGRICATION AND REFUBRISING-120MT/month (As per CPCB guideline and built up area of industry) .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG set 25 KVA	HSD	1	Particulate Matter	As per CPCB Norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This CTO is being granted to M/s BRP INFOTECH PVT LTD, PLOT NO. F-381 INDUSTRIAL AREA, M.G. ROAD HAPUR for DISMANTLING SEGRICATION AND REFUBRISING-120MT/month (As per CPCB guideline and built up area of industry) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20.The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

21. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

22.This permission is being granted only for dismantling & Segregation of Electronic waste-120MT/month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.02.17 14:30:57 +05'30'

REGIONAL OFFICER, GHAZIABAD

Annexure-13

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 12651/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2020 Dated: 11/09/2020

To,

M/s BRP INFOTECH PVT LTD.

PLOT NO. F-381 INDUSTRIAL AREA, M.G. ROAD HAPUR,HAPUR,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 12651 and 11/09/2020 .
2. Reference of application (No. and date) 9339970 and 25/08/2020 .
3. Mr PANKAJ SINGH of M/s BRP INFOTECH PVT LTD. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 31.1 Process residue and wastes	Through TSDF	1 Ton/Annum

1. The authorization shall be valid for a period of 10/09/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
20- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

VIVEK ROY Digitally signed by VIVEK ROY Date: 2020.09.15 10:59:19 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2020.09.15 10:59:49 +05'30'

CEO/EE, I/C Circle_____

Annexure -14

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
77560/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2019

Dated : 08/01/2020

To ,

Shri BINAY KUMAR SINGH
M/s B.R.P. INFOTECH PVT. LTD.
PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. B.R.P. INFOTECH PVT. LTD.

Reference Application No :6845381 **Dated :08/01/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. B.R.P. INFOTECH PVT. LTD. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board

CEO
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad.

Ashok Kumar Tiwari

CEO
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.B.R.P. INFOTECH PVT. LTD. vide

Consent Order No. 6845381/ Water Dated : 08/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Recycliong & Dismantling of E Waste- 9000 MT/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	1 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process hence the discharge of industrial effluent is not permitted under any circumstances.
2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh waterto be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises in to dra in/river/water body and on land.
3- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The Unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void.
5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC eg.Plastic Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016 as amended , E-waste (Management)Rules, 2016 as amended , and Battery (Management and handling)Rules 2001 as amended.The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules,2016 as amended
11. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board .

CEO
C-1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 77559/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2019 **Dated : 08/01/2020**

To ,

Shri BINAY KUMAR SINGH
M/s B.R.P. INFOTECH PVT. LTD.
PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. B.R.P. INFOTECH PVT. LTD.

Reference Application No. 6845358 Dated : 08/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s B.R.P. INFOTECH PVT. LTD.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2020.01.08 11:50:55 +05:30'

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad.

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2020.01.08 11:51:14 +05'30'

CEO-1

U.P. Pollution Control Board

Dated : 08/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Recycling & Dismantling of E Waste- 9000 MT/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Pit furnace-01 nos.	HSD	1	Particulate Matter	30 meter from GL
2	25 KVA DG Set	HSD	2	Particulate Matter	As per EPA 1986

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4.Unit shall submit latest balance fee for fee verification.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Industry shall comply with Plastic Waste Management Rules, 2016, Hazardous & Other Waste (Management and trans boundary movement) Rules, 2016, Solid Waste Management Rules, 2016 as amended & SOPs issued by CPCB if any.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

Issued with the permission of competent authority .

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2020.01.08 21:51:41 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO-1

Annexure-16

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20227/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :24/04/2023

To,

M/s B.R.P. INFOTECH PVT. LTD.

PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20227 and 24/04/2023 .
2. Reference of application (No. and date) 20591018 and 14/04/2023 .
3. Mr BINAY KUMAR SINGH of M/s B.R.P. INFOTECH PVT. LTD. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. F-394, PHASE-1,IND. AREA, M.G. ROAD HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes	Through TSDF	0.28 Ton/Annum
2	Schedule I, Cat. 31.1 Process residue and wastes (CRT Residue)	Through TSDF	2.24 Ton/Annum

1. The authorization shall be valid for a period of 23/04/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.04.24 16:03:07 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.04.24 16:03:19 +05'30'

CEO/EE, I/C Circle

Annexure-16

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 49976 /C-1 / जल / सा0–1398 / का0ब0नो0 / 2023 Date: 20/7/23

पंजीकृत

मैसर्स चिन्तामनि यादव,
प्लाट नं0–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र
हापुड़।

यह कि उद्योग मैसर्स चिन्तामनि यादव, प्लाट नं0–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ जो उपरोक्त वर्णित स्थल मैन्अुल प्रकिया द्वारा पी0सी0बी0 बोर्ड को डिस्मेन्टिलिंग कर नाईट्रिक एसिड एवं हाइड्रोक्लोरिक एसिड के घोल मे डिजाल्व कर गोल्ड एवं अनय मेटल को पृथ्थकीकरण करने के उपरान्त पोर्ट भटठी मे गलाने का काय जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि क्षेत्रीय कार्यालय के अधिकारियों द्वारा निरीक्षण के कम में उद्योग मैसर्स चिन्तामनि यादव, प्लाट नं0–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ का निरीक्षण किया गया। औद्योगिक प्रकिया से जनित उत्प्रवाह के शुद्धिकरण हेतु कोई व्यवस्था स्थापित नही पायी गयी तथा निरीक्षण के दौरान उत्प्रवाह जनन न होने के कारण उत्प्रवाह का नमूना एकत्रण नही किया जा सका। निरीक्षण के दौरान उद्योग मैटल को गलाने हेतु एक पोर्ट फर्नेस रखी हुयी पायी गयी, जिससे ईधन हेतु कोयला का प्रयोग किया जाना अवगत कराया गया तथा उक्त पर वायु प्रदूषण नियंत्रण हेतु कोई व्यवस्था स्थापित नही पायी गयी। कार्यालय अभिलेखानुसार उक्त उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल एवं वायु प्राप्त नही है।

यह कि उद्योग मैसर्स चिन्तामनि यादव, प्लाट नं0–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जनस्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जनसामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स चिन्तामनि यादव, प्लाट नं0–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यो न उद्योग मैसर्स चिन्तामनि यादव, प्लाट नं0–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ के औद्योगिक प्रकिया के संचालन को बन्द कर दी जाये?
2. यह कि क्यों न सक्षम अधिकारीयों से यह अपेक्षा की जाये कि उद्योग मैसर्स चिन्तामनि यादव, प्लाट नं0–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें ?

.../2/–

टी0सी0–12वी, विभूति खण्डा
गोमतीनगर, लखनऊ–226010
दूरभाष 2720831, 2720828, 2720691, 2720681
फैक्स 0522-2720764

C-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone 2720831, 2720828, 2720691 2720681
Fax 0522-2720764

उपरोक्त के अतिरिक्त यह कि क्यों न उद्योग द्वारा सहमति प्राप्त न किये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु प्रचलित गाइडलाइन के आधार पर रू0 10,000/-- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये ?

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तर दायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

(विवेक राय)
मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Annexure-17

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1441/ग/S-1395/**2023** **दिनांक** 17/11/2023

सेवा में,

मुख्य पर्यावरण अधिकारी वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः मैसर्स चिन्तामनि यादव, प्लाट नं–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औधोगिक क्षेत्र, हापुड के विरूद्ध जारी कारण बताओं नोटिस की पुष्टि किये जाने के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच–97976/सी–1/जल/सा0–1398/ का0ब0नो0/2023 दिनांक 20.07.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस जारी किया गया है। उक्त कारण बताओं नोटिस के अनुपालन मे इकाई द्वारा कोई प्रत्यावेदन प्रेषित नही किया गया है। उधोग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 25.10.2023 को किया गया। निरीक्षण के समय उधोग बन्द पाया गया। विस्तृत आख्या संलग्न है।

आख्यानुसार मैसर्स चिन्तामनि यादव, प्लाट नं–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औधोगिक क्षेत्र, हापुड़ के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच–97976/सी–1/जल/ सा0–1398/ का0ब0नो0/2023 दिनांक 20.07.2023 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत जारी कारण बताओं नोटिस की पुष्टि किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकः उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

Annexure-12

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

158707/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 Date: 18/06/2022

To,
M/s
EPOXY HOUSE
Plot No. F-118 F-119, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.,HAPUR,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act. 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act. 1981

Consent No-16776908 Date-18/06/2022

CCA is hereby granted to **EPOXY HOUSE** located at **Plot No. F-118 F-119, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.,HAPUR,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA EPOXY HOUSE **granted for the period from 18/06/2022 to 31/03/2024** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 256.00 Lakhs**

S No	Product	Quantity	Unit
1	REPROCESSING OF ELECTRICAL INSULATION	0	Metric Tonnes/Day
2	and MATERIAL AND COPPER CLAD LAMINATE SHEETS	0	Metric Tonnes/Day
3	(Cutting of sheet only)-100 MT/month	100	Metric Tonnes/Month

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.06.20 11:39:21 +05'30'

prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set 10 KVA	HSD	1	Particulate Matter	As per CPCB norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Regional Officer, Ghaziabad

Copy to:

CEO-1, UPPCB, Lucknow

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.06.20 11:31:47 +05'30'

Regional Officer, Ghaziabad

Annexure

Specific Conditions

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.

8. Unit shall deposit consolidated outstanding CTO fee of Rs.40000/- within a week from date of issue of CTO, failing which this CTO shall be deemed void. A/c details given below:- Beneficiary name -U.P. Pollution Control Board. A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name:-Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow
9. Unit shall ensure to development of green belt based on Miyawaki method.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating ï¿½Dangerï¿½ and ï¿½Hazardousï¿½ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

UTSAV SHARMA
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Regional Officer, Ghaziabad

Annexure-19

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

173819/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 **Date: 10/05/2023**

To,

M/s

ESQUIRE ESTATES PRIVATE LIMITED

F-685to 688, Musoori Gulawati Road, Industrial Area, Ghaziabad ,GHAZIABAD,201001

Application Id-19233635

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ESQUIRE ESTATES PRIVATE LIMITED** located at **F-685to 688, Musoori Gulawati Road, Industrial Area, Ghaziabad ,GHAZIABAD,201001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ESQUIRE ESTATES PRIVATE LIMITED **granted for the period from 09/05/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Formaldehyde	2000	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.8 KLD**	**Septic Tank**	
Industrial	**2 KLD**	**ETP**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	500 Kg/Hour Baby Boiler	Bio Briquette/Biomass/Gas	1	Particulate Matter	11 meter from ground level
2	125 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms
3	250 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per applicable norms
2	2	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1-This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2-In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4-The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2027 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8-The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10-Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
11-MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
12-Industry shall comply Solid waste rule 2016 as amended.
13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
14-The unit shall submit the details of fees deposited during last three years within a month.
15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
20-Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
21-Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission

should be as per norms prescribed by CAQM.
22-For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
23-Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
24-In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
25. Unit shall comply with orders dated 03-06-2021 of Hon'ble NGT (PB) in OA No. 287 of 2020; OA No. 298 of 2020 & OA no. 840 of 2019 regarding EC requirement for formaldehyde unit , if applicable, otherwise this CTO may be deemed null and void.
26-Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.05.10 13:46:41 +05'30'

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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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Annexure-20

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20832/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2023

Dated :05/06/2023

To,

M/s ESQUIRE ESTATES PRIVATE LIMITED
F-685to 688, Musoori Gulawati Road, Industrial Area, Ghaziabad ,GHAZIABAD,201001
Tehsil : Bhojpur
District :GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20832 and 05/06/2023 .
2. Reference of application (No. and date) 21330818 and 25/05/2023 .
3. Mr CHANDAN PAHWA of M/s ESQUIRE ESTATES PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-685 to 688, Musoori Gulawati Road, Ghaziabad .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 35.3 Chemical sludge from waste water treatment	Through TSDF	0.6 Ton/Annum
2	Schedule I, Cat. 5.1 Used or Spent Oil	Through Authorised Recycler/TSDF	0.05 KL/Annum

1. The authorization shall be valid for a period of 04/06/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.06.06 20:13:05 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.06.06 20:13:13 +05'30'

CEO/EE, I/C Circle_____

मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-2/

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

190450/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 26/08/2023**

To,
M/s
GANPATI WIRE AND PLASTIC PRODUCTS
PLOT NO. F-391, M.G. ROAD, I.A. HAPUR ,HAPUR,245101

Application Id-22278005

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GANPATI WIRE AND PLASTIC PRODUCTS** located at **PLOT NO. F-391, M.G. ROAD, I.A. HAPUR ,HAPUR,245101.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GANPATI WIRE AND PLASTIC PRODUCTS **granted for the period from 26/08/2023 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	FERROUS SULPHATE	.	Metric Tonnes/Day
2	(MIXING & FILTERATION PROCESS)	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.6**	**Septic Tank**	**SEPTIC TANK**
Industrial	**1.8**	**ETP**	**drain**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l

2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is being granted for production of C FERROUS SULPHATE (MIXING & FILTERATION PROCESS) only.
2. This CTO is valid for operation of unit. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw

materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.

4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.

5. Industry shall ensure installation of APCS as per given proposal. So that emission from stacks will be in given norms.

6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

8. Prior to abstraction, industry shall obtain a No Objection Certificate from UPGWD for abstraction of ground water.

9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

12. Industry shall develop green belt in accordance with Government Order 07/55- 022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018.

13. The unit shall ensure installation of noise pollution control system & proper stack on DG sets as per CPCB guidelines.

14. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.

15. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.

16. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

17. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.

18. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3; PM10 – 100 g/m3; and other parameters as notified by MoEF & CC, GOI vide notification No. GSR 826(E), dated 16.11.2009 during operational phase of the project.

19. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials &

products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.

20. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTO shall be withdrawn.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

25. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

26. Unit shall submit latest ambient/stack monitoring report.

27. Unit shall deposit EC Rs. 3,90,000/- within 01 month & compliance report.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.08.26 16:52:33 +05'30'

REGIONAL OFFICER GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.08.26 16:52:41 +05'30'

REGIONAL OFFICER GHAZIABAD.

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Annexure-22

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 22093/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :20/09/2023

To,

M/s GANPATI WIRE AND PLASTIC PRODUCTS

PLOT NO. F-391, M.G. ROAD, I.A. HAPUR ,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 22093 and 20/09/2023 .
2. Reference of application (No. and date) 22675020 and 12/09/2023 .
3. Mr SAURABH MITTAL of M/s GANPATI WIRE AND PLASTIC PRODUCTS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. F-391, M.G. ROAD, I.A. HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	ETP SLUDGE (SCHEDULE-1 CAT-35.3)	TSDF	0.3 Ton/Year

1. The authorization shall be valid for a period of 31/07/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at

regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order. Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air

emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.20 11:15:04 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, CEO-1, UPPCB, LUCKNOW. for information and necessary action .

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.09.20 11:15:23 +05'30'

CEO/EE, I/C Circle

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-23

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 799/H99878 /C-I/सा0-1400/का0अ0नो0-निक्षेप/2023 Date: 24-8-23

सेवा में,

पंजीकृत

मैसर्स गणपति बायर एण्ड प्लास्टिक प्रोडक्ट्स,
प्लॉट नं0-एफ-391, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र,
हापुड़।

विषय: उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 05.07.2023 को निक्षेपित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 98850/सी-1/वायु/सा0-1400/का0अ0नो0/2023 दिनांक 05.07.2023 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उद्योग से प्राप्त प्रत्यावेदन दिनांक 15.07.2023 तथा क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति दिनांक 09.08.2023 के आधार पर सम्यक विचारोपरान्त उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तों के साथ निक्षेपित किया जाता है-

1. उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति रू0 3,90,000/-(रू0 तीन लाख नब्बे हजार मात्र) को कारण बताओ नोटिस के निक्षेपण तिथि से 01 माह के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड-UBIN0570150 में जमा कराया जाना सुनिश्चित किया जाये। अन्यथा प्रश्नगत कारण बताओ नोटिस पुनः प्रभावी हो जायेगा।
2. इकाई द्वारा राज्य बोर्ड से सहमति जल एवं वायु प्राप्त करने के उपरान्त ही संचालन प्रारम्भ किया जाये।
3. इकाई द्वारा जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव सुनिश्चित किया जाये।
4. इकाई द्वारा 03 माह के अन्दर सक्षम अधिकारी से भू-गर्भीय जल का प्रयोग किये जाने की अनापत्ति प्रमाण पत्र प्रस्तुत किया जाये।
5. मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी0ई0क्यू0एम0 द्वारा समय-समय पर पारित आदेशों का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, हापुड़ को विद्युत संयोजन हेतु।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या सरसमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त-1

टी.सी.-12वी, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720832, 2720833, 2720841
फैक्स : 0522-2720764

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow 226010
Phone : 2720831, 2720832, 2720833, 2720841
Fax : 0522-2720764

Annexure-24

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
94430/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2020

Dated : 04/05/2020

To ,

Shri IRFAN MALIK AND SHAFIK MALIK
M/s GREENIVA RECYCLER PVT LTD
PLOT NO. G-284, M.G ROAD, INDUSTRIAL AREA, HAPUR,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GREENIVA RECYCLER PVT LTD

Reference Application No :8482197 **Dated :04/05/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GREENIVA RECYCLER PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 26/04/2020 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.05.04 17:23:24 +05'30'

REGIONAL OFFICE, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1,UPPCB, LUCKNOW

REGIONAL OFFICE, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.GREENIVA RECYCLER PVT LTD vide

Consent Order No. 8482197/ Water Dated : 04/05/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of DISMENTLING SEGRICATION OF ALL TYPE OF E-WASTE- 780 MT/year (As per CPCB guideline and area of industry).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge.KL/day**	**Treatment facility and discharge point**
1	Domestic	DRAIN	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.3 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This CTO is being granted to M/s GREENIVA RECYCLER PVT LTD, PLOT NO. G-284, M.G ROAD, INDUSTRIAL AREA, HAPUR for DISMENTLING SEGRICATION OF ALL TYPE OF E -WASTE- 780 MT/year (As per CPCB guideline and area of industry) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF& CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
21. .In view of lock down, this CTO is being granted on basis of documents provided by the application along with the application. In case it is observed that any information provided is contrary to practices being followed on-site this CTO shall be null and void and Occupier of the facility shall be solely responsible for any action initiated against the HCF.
22.Unit has submitted a undertaking that unit shall operate only after removal of plant and machinery related to recycling processes.
23.Unit shall allow to start after dismantling of recycling unit of e waste according to undertaking submitted by the unit.
24.The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.05.04 17:23:38 +05'30'

REGIONAL OFFICE, GHAZIABAD

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 94431/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2020 **Dated : 04/05/2020**

To ,

Shri IRFAN MALIK AND SHAFIK MALIK
M/s GREENIVA RECYCLER PVT LTD
PLOT NO. G-284, M.G ROAD, INDUSTRIAL AREA, HAPUR,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. GREENIVA RECYCLER PVT LTD

Reference Application No. 8482238 Dated : 04/05/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s GREENIVA RECYCLER PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 26/04/2020 to 31/03/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.05.04 17:24:25 +05'30'

REGIONAL OFFICE, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICE, GHAZIABAD

U.P. Pollution Control Board

Dated : 04/05/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of DISMENTLING SEGRICATION OF ALL TYPE OF E-WASTE- 780 MT/year (As per CPCB guideline and area of industry).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This CTO is being granted to M/s GREENIVA RECYCLER PVT LTD, PLOT NO. G-284, M.G ROAD, INDUSTRIAL AREA, HAPUR for DISMENTLING SEGRICATION OF ALL TYPE OF E -WASTE- 780 MT/year (As per CPCB guideline and area of industry) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF& CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

21. .In view of lock down, this CTO is being granted on basis of documents provided by the application along with the application. In case it is observed that any information provided is contrary to practices being followed on-site this CTO shall be null and void and Occupier of the facility shall be solely responsible for any action initiated against the HCF.

22.Unit has submitted a undertaking that unit shall operate only after removal of plant and machinery related to recycling processes.

23.Unit shall allow to start after dismantling of recycling unit of e waste according to undertaking submitted by the unit.

24.The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.05.04 17:24:38 +05'30'

REGIONAL OFFICE, GHAZIABAD

Annexure-25

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 12306/UPPCB/Ghaziabad(LAB)/HWM/HAPUR/2020

Dated :20/11/2020

To,

M/s GREENIVA RECYCLER PVT LTD

PLOT NO. G-284, M.G. ROAD INDUSTRIAL AREA, HAPUR,HAPUR,245101

Tehsil :Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 12306 and 20/11/2020 .
2. Reference of application (No. and date) 9005209 and 08/07/2020 .
3. Mr IRFAN MALIK AND SAFIK MALIK of M/s GREENIVA RECYCLER PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. G-284, M.G. ROAD INDUSTRIAL AREA, HAPUR,H .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Process residue and Wastes generated during E-waste Dismantling & Segregation Process- 100 MT/Year (Schedule 1 Category 31)	TSDF	100 MT/Year

1. The authorization shall be valid for a period of 19/11/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK ROY Digitally signed by VIVEK ROY Date: 2020.11.26 11:01:57 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, UPPCB, Ghaziabad. for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2020.11.26 11:02:10 +05'30'

CEO/EE, I/C Circle

Annexure-26

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

171854/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 26/12/2022**

To,

M/s

HAYAT E-RECYCLERS PRIVATE LIMITED

F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR,HAPUR, Uttar Pradesh, 245101

Application Id-18915938

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HAYAT E-RECYCLERS PRIVATE LIMITED** located at **F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR,HAPUR, Uttar Pradesh, 245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HAYAT E-RECYCLERS PRIVATE LIMITED **granted for the period from 01/01/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dismantling and Recycling of E Waste	144	Metric Tonnes/Month
2	Non Ferrous Copper and Brass Ingots	500	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Smelting Furnace	LPG/PNG	1	Oxides of Nitrogen	30 meter from Ground Level
2	40 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Oxides of Nitrogen	As per EP Act, 1986
2	1	Sulphur Dioxide	As per EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2-In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into

drain/river/water body and on land.
3-The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4-The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2024 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8-The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10-Industry shall comply with various Waste Management Rules as notified by MoEF&CC
i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
11-MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
12-Industry shall comply Solid waste rule 2016 as amended.
13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
14-The unit shall submit the details of fees deposited during last three years within a month.
15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
16-The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
20-Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
21-Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
22-For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
23-Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
24-In any circumstances production capacity will not be enhanced without prior permission (CTE) from

State Pollution Control Board.

25-Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.12.27 21:47:16 +05'30'

C.E.O.

C-1

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2022.12.27 21:48:07 +05'30'

C.E.O.

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Annexure-27

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 22075/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :18/09/2023

To,

M/s HAYAT E-RECYCLERS PRIVATE LIMITED

F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR,HAPUR, Uttar Pradesh, 245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 22075 and 18/09/2023 .
2. Reference of application (No. and date) 22734817 and 10/09/2023 .
3. Mr ASIF MALIK AND IFRAHIM MALIK of M/s HAYAT E-RECYCLERS PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-53 F-54, Block-F IND. AREA, M.G. Road, Hapur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes (Process CRT Residues)	Through TSDF	1.8 Ton/Annum
2	Schedule I, Cat. 31.1 Process residue and wastes (Process Spent PU Foam)	Through TSDF	1.92 Ton/Annum

1. The authorization shall be valid for a period of 17/09/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled. Hazardous waste will be generated from E Waste Recycling.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK ROY

Digitally signed by VIVEK ROY
Date: 2023.09.18 18:50:15 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2023.09.18 18:51:19 +05'30'

CEO/EE, I/C Circle

मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-28

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 144651/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 21/01/2022**

To ,

Shri ASIF MALIK IFRAHIMMALIK
M/s HAYAT E RECYCLERS PVT LTD
PLOT NO. F-55 MASOORI GULAWATI ROAD, INDUSTRIAL, AREA,
HAPUR,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. HAYAT E RECYCLERS PVT LTD

Reference Application No. 14389247 Dated : 21/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s HAYAT E RECYCLERS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK ROY

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY

C.E.O
C-1

U.P. Pollution Control Board

Dated : 21/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Lead Ingots 150 MTM .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Lead Smelting Furnace	Charcoal	1	Particulate Matter	As per EP Act 1986
2	62 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
4. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2023 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court,Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
15. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
16. Industry shall comply Solid waste rule 2016 as amended.
17. The mechanism developed by CPCB regarding stringent norms for new proposed units in CPA/SPA in the State of Uttar Pradesh in compliance of order passed by Hon'ble National Green Tribunal dated 14.11.2019 in OA no. 1038/2018 shall be applicable.

Issued with the permission of competent authority .

VIVEK ROY

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
144650/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 21/01/2022

To ,

Shri ASIF MALIK IFRAHIMMALIK
M/s HAYAT E RECYCLERS PVT LTD
PLOT NO. F-55 MASOORI GULAWATI ROAD, INDUSTRIAL, AREA,
HAPUR,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. HAYAT E RECYCLERS PVT LTD

Reference Application No :14389203 **Dated :21/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. HAYAT E RECYCLERS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.21 19:14:38 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O.
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.21 19:14:46 +05'30'

C.E.O.
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.HAYAT E RECYCLERS PVT LTD vide

Consent Order No. 14389203/ Water Dated : 21/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Lead Ingots-150 MTM.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	0.5 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.5 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2023 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
11- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
12- Industry shall comply Solid waste rule 2016 as amended.
13- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.27 19:14:58 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O.
C-1

Annexure-29

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20586/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :05/06/2023

To,

M/s HAYAT E RECYCLERS PVT LTD

PLOT NO. F-55 MASOORI GULAWATI ROAD, INDUSTRIAL, AREA, HAPUR,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20586 and 05/06/2023 .
2. Reference of application (No. and date) 20810105 and 08/05/2023 .
3. Mr ASIF MALIK IFRAHIMMALIK of M/s HAYAT E RECYCLERS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at P. NO.F-55 MASOORI GULAWATI ROAD, IND. AREA, HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 9.1 Lead bearing residues	Through TSDF	1 Ton/Annum

1. The authorization shall be valid for a period of 04/06/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be

approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

20- The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.06.06 20:00:08 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.06.06 20:06:17 +05'30'

CEO/EE, I/C Circle

मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वियन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-30

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

143865/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2021 Date: 10/12/2021

To,
M/s
HELLO AROMATICS PVT LTD
KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR,201015

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-14290524 Date-10/12/2021

CCA is hereby granted to **HELLO AROMATICS PVT LTD** located at **KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR,201015**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HELLO AROMATICS PVT LTD **granted for the period upto 31/07/2023** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 125.00 Lakhs**

S No	Product	Quantity(Per Month)
1	L CARVONE-12.75 MT/month	2.75
2	CARVACAROL-9.60MT/month	9.60
3	Menthol-10.50MT/month	10.50
4	Menthone-10.50MT/month	10.50
5	Carvone-30.60MT/month	30.60

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Mode of Disposal	Treatment facility and discharge point
Domestic	DRAIN	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5to9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27'C)	Not to exceed	30mg/l
4	COD	Not to exceed	250mg/l
5	Oil & Grease	Not to exceed	10mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S No.	Parameters	Present Standards for STP's	Standard for STPs to be achieved within five years. (From October 2017)
1	pH	5.5 to 9.0	6.5 to 9.0
2	BOD (mg/L)	Not more than 30	<30
3	TSS (mg/L)	Not more than 100	<100
4	Fecal Coliform (MPN/100ml)	-	<1000

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S No.	Air Pollution Source	Type of fuel	Stack no	Parameters	Height
1	DG SET 125 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	DG SET 200 KVA	HSD	2	Particulate Matter	AS PER CPCB NORMS
3	Thermic fluid Heater(10 Lakh kilo calorie)	Wood	3	Particulate Matter	AS PER CPCB NORMS
4	Thermic fluid Heater(2 Lakh kilo calorie)	Wood	4	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.
(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-
(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2021.10.15 18:19:23 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure

Specific Conditions
1. This CTO is being granted to M/s HELLO AROMATICS PVT LTD, KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR for L CARVONE-12.75 MT/month CARVACAROL-9.60MT/month, Menthol-10.50MT/month, Menthone-10.50MT/month, D Carvone-30.60MT/month(Distillation process only) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and

Demolition Waste Management Rules, 2016.

4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.

5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).

6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.

9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018

13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.

14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.

15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.

17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.

18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.

19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. Unit shall submit compliance above mentioned points on quarterly basis.
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

UTSAV SHARMA

REGIONAL OFFICER, GHAZIABAD

Annexure - 3)

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution)Act ,1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

HELLO AROMATICS PVT LTD, KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR,
City:
Block:Hapur
District:HAPUR

Dated
28/10/2023

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

RATINDER PAL SINGHMONGA for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: RATINDER PAL SINGHMONGA

Address of the Applicant: KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR,

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7.	Is the industry/factory for which application is made closed on Sunday/Holiday	Yes
8.	State working days per year and working season for the industry/factory	Jan to Mar
9.	a) Number of workers attending the factory shift wise &/ or per day :	34
	b) Number of workers residing in the premises :	10

10. For local bodies only:-
a) Present population : NA
b) Population covered under regular sewer facilities : NA
c) population having septic tank/Soak pit facilities : NA
d) Population covered by conservancy latrines : NA

11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
DEPP PANTINE, DLAMINIUM, ETC			L CARVONE12.75 MT/month CARVACAROL9.60MT/month, Menthol10.50MT/month, Menthone10.50MT/month, D Carvone30.60MT/month(Di stillation process only).

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
L CARVONE-12.75 MT/month	2.75
	CARVACAROL-9.60MT/month
Menthol-10.50MT/month	
	Menthone-10.50MT/month

Carvone-30.60MT/month	

ByProduct Name	Licence Qty	Installed Qty
NIL	00	00

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	2.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	1.0

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b)If yes, state ratio Domestic

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief NA

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? No

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent NA

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for NA
(a)Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	1.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. — No

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic — No

(c)State if the Industrial effluent is having — Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time — No

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed

(b)If yes, give details of equipments — ONLY DOMESTIC EFFLUENT DISCHARGE THROUGH SEPTIC TANK SOCK PIT

24. Has the land/premises, etc., for which the application is made open? — No

Highly polluting material : — NA

Toxic Organic Inorganic Microbilogical : — Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal

Section A

Existing

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Comsumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
AS APPROVED BY CAQM	200	Kg/Day				
BIOMASS	2	Metric Tonnes/Day				
BIOMASS	400	Kg/Hour				

13. Atmospheric Emission from each stack

Total no. of stacks:	3
Material for construction of Stack:	MS (125 KVA & 200 KVA) , MS , MS ,
Stack Attached to:	DG Set , Hot Air Generator , The Fuel Heater ,
Height above ground level(in metres):	10 , 30 , 30 ,
Height above roof(in metres):	5 , 30 , 30 ,
Stack Top:	Circular , Circular , Circular ,
Inner dimensions (in meters):	0.02 , 1.0 , 2.0 ,
Gas quantity-m^3/hr:	0.0 , 0.0 , 0.0 ,
Flue gas temperature 'C:	0.0 , 0.0 , 0.0 ,
Exit velocity of gas/sec:	0.0 , 0.0 , 0.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
3	AS APPROVED BY CAQM	200	DG SET 125 KVA & 200 KVA					
3	BIOMASS	2	Thermic fluid Heater(10 Lakh kilo calorie) & Therm					
3	BIOMASS	400	Thermic fluid Heater(2 Lakh kilo calorie)					

(b) Process Emission

Quantity of gas (in Nm^3/hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm3	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : NA

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-B. SHEET ATTACHED Year of Investment is :-2023

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. : NA

20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : RATINDER PAL SINGHMONGA,KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR,

Name and Address of the Firm on behalf of which application is made : RATINDER PAL SINGHMONGA,KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR,

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

1.	(a) Full name of the applicant with address	:	RATINDER PAL SINGHMONGA,KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR, (Tel. No.) -
	(b) Is the firm registered?	:	YES
	(c) If yes, give the number & date of registration and authority with whom registered.	:	,
	(d) Full Address of the registered office	:	
	(e) Names, designation and full address of persons like Partners, Managing Director/Manager etc.	:	RATINDER PAL SINGHMONGA KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR, 9873471717
	(f) Under which category does the industry fall: Large/Medium/Small Scale.	:	small
2.	Full name of the Land/Premises/Institute/Factory/Industry/Local body with address	:	HELLO AROMATICS PVT LTD Address:KHASRA NO-19, MASURI GULAWTI ROAD, VILLAGE-DHERA, HAPUR,HAPUR, Tel. No.:- E-mail :
3.	Give revenue /City Survey No. of the land/premises for which the application is made:	:	District:HAPUR Town/Village: City Survey no./Revenue Survey no.: Khata No.: Area in Hectares:NA
4.	State month and year in which the plant was actually put into commissions or is proposed to be put into commission:	:	May,2020
5.	State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated:	:	Industrial Estate District:HAPUR Corporation: Village Panchayat Contonment: Defence Deptt: State Govt: Prohibited areas: Others:
6.	(a) State whether plant site has been declared as prohibited area:	:	NO
	(b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area	:	-

Annexure-32

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1412/सी/एच–183/2023 **दिनांक** 10/11/2023

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: **मैसर्स हैलो एरोमेटिक्स प्रा0 लि0, खसरा नं–19, एम0जी रोड औद्योगिक क्षेत्र, गाजियाबाद के विरूद्ध जारी कारण बताओं नोटिस दिनांक 28.07.2023 को रिवोक किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक एच–98557/सी–1/वायु/एच–168/कारण बताओं नोटिस/2023 दिनांक 28.07.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन मे इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 09.11.2023 को किया गया। विस्तृत निरीक्षण आख्या संलग्न है।

आख्यानुसार इकाई के विरूद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओं नोटिस पत्रांक एच–98557/सी–1/वायु/एच–168/कारण बताओं नोटिस/2023 दिनांक 28.07.2023 को रिवोक किये जाने एवं उधोग के विरूद्ध रु0 2,25,000/- (Two Lakh Twenty Five Thousand Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी
O/C Copy

मैसर्स हैलो एरोमेटिक्स प्रा0 लि0, खसरा नं–19, एम0जी रोड औद्योगिक क्षेत्र, गाजियाबाद को जारी कारण बताओं नोटिस दिनांक 28.07.2023 को रिवोक किये जाने के सम्बन्ध मे निरीक्षण आख्या।

उपरोक्त वर्णित इकाई का बोर्ड मुख्यालय के पत्रांक एच–98557/सी–1/वायु/एच–168/कारण बताओं नोटिस/2023 दिनांक 28.07.2023 द्वारा जारी निर्देशों के अनुपालन के अनुपालन के सम्बन्ध मे इकाई द्वारा अपना प्रत्यावेदन दिनांक 08.11.2023 बोर्ड मुख्यालय प्रेषित करते हुए इस कार्यालय मे 08.11.2023 को प्राप्त कराया गया है। उक्त के अनुपालन मे इकाई का निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा दिनांक 09.11.2023 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री नितिन जैन, निदेशक उपस्थित थे। निरीक्षण के समय इकाई स्वंय के कारणो से बन्द है। निरीक्षण आख्या निम्नवत है:–

1. उक्त इकाई द्वारा कच्चे माल के रूप में डि–पैन्टीन, डि–लिमोलीन इत्यादि का प्रयोग कर डिस्टीलेशन एवं रियेक्शन प्रकिया द्वारा L-CRVONE-12.75 MTM, CARVOCAROL-9.60 MTM, MENTHOL-10.50 MTM, MENTHONE-10.50 MTM, CARVONE-30.60 MTM का उत्पादन किया जाना प्रस्तावित है।
2. इकाई के पूर्व निरीक्षण दिनांक 20.06.2023 के दौरान थर्मोपैक कार्यरत नही पाये गये थे, परन्तु उक्त मे ईधन हेतु लकड़ी भण्डारित पायी गयी थी।
3. कार्यालय अभिलेखों के अनुसार उधोग को राज्य बोर्ड से संचालन हेतु दिनांक 31.07.2023 तक सहमति प्राप्त है। इकाई द्वारा सहमति जल एवं वायु नवीनीकरण किये जाने हेतु आवेदन किया गया है, जो विचाराधीन है।
4. उधोग द्वारा पत्र दिनांक 08.11.2023 द्वारा अवगत कराया गया है कि संयुक्त समिति के निरीक्षण के समय थर्मोपैक का संचालन बन्द था। उधोग मे किसी प्रकार की लकड़ी का प्रयोग नही किया जाता है। थर्मोपैक मे बायोमॉस बिकेट का प्रयोग किया जाता है। उधोग मे थर्मोपैक का संचालन दिनांक 30.01.2023 तक किया गया था। वर्क आर्डर न होन के कारण थर्मोपैक का संचालन नही किया गया। उधोग द्वारा उक्त के सम्बन्ध मे अपना शपथ पत्र दिनांक 08.11.2023 भी प्रस्तुत किया गया है।
5. इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति इकाई के विरूद्ध सी0ए0क्यू0एम0 द्वारा जारी निर्देश संख्या–53 दिनांक 04.02.2022 के अनुपालन मे उधोग दिनांक 01.01.2023 से उधोग द्वारा प्रेषित शपथ पत्र दिनांक 08.11.2023 मे अवगत कराया गया है कि थर्मोपैक का संचालन दिनांक 30.01.2023 तक किया गया है, कुल दिन 30 आंकलित है।
6. अतः पत्रांक एच–98557/सी–1/वायु/एच–168/कारण बताओं नोटिस/2023 दिनांक 28.07.2023 के अनुपालन में रु0 7500/– प्रतिदिन के अनुसार पर्यावरण क्षतिपूर्ति की गणना निम्नानुसार है:–

EC = 7500x30=2,25,000/- (Two Lakh Twenty Five Thousand Only)

उक्त को दृष्टिगत रखते हुये इकाई के विरूद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओं नोटिस पत्रांक एच–98557/सी–1/वायु/एच–168/कारण बताओं नोटिस/2023 दिनांक 28.07.2023 को निम्न शर्तो के साथ रिवोक किये जाने एवं उधोग के विरूद्ध रु0 2,25,000/- (Two Lakh Twenty Five Thousand Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है:–

- इकाई पर अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति रु0 2,25,000/- (Two Lakh Twenty Five Thousand Only) को एक माह मे जमा किया जायें।
- इकाई का संचालन राज्य बोर्ड सहमति जल एवं वायु प्राप्त कर ही किया जायें।
- इकाई द्वारा राज्य बोर्ड से निर्गत सशर्त सहमति जल एवं वायु की अनुपालन आख्या नियमानुसार प्रेषित करना सुनिश्चित करें।
- इकाई द्वारा जल प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव उचित प्रकार से सुनिश्चित किया जायें।

(अनिल कुमार गुप्ता)
वैज्ञानिक सहायक

(विपुल कुमार)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Annexure-33

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172800/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 10/01/2023**

To,

M/s

INCOTECH INKS PG

Plot No-F-630 to F-635, UPSIDC, Phase-II, M.G. Road Indl Area, Hapur,HAPUR,245101

Application Id-19055013

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **INCOTECH INKS PG** located at **Plot No-F-630 to F-635, UPSIDC, Phase-II, M.G. Road Indl Area, Hapur,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA INCOTECH INKS PG **granted for the period from 19/12/2022 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Ethyl Acetate	40	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	5 TPH Boiler	Biomass/Bio Briquette	01	Particulate Matter	30 Meter from G.L
2	DG Set 250 KVA	HSD	01	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per norms
2	01	Sulphur Dioxide	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1.This consent is valid only for fuel change in compliance of CAQM direction. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2.Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
3.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining

Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.

4.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets and any other directions that CAQM gives in this context.

5.Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

6.For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

7.Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

8.In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

9. This CTO is subject to the resumption of CAQM closure order dated 02.12.2022. Unit shall start production only after revocation of CAQM closure order dated 02.12.2022.

10. All other conditions imposed in earlier issued Consent Water / Air will be remained same.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2023.01.17 15:10:56 +05'30'

CEO

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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2023.01.17 15:11:15 +05'30'

CEO

C-1.

Annexure-25

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172076/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 27/12/2022**

To,

M/s

KRISHNA ORGANICS

F-99 TO 102,MG ROAD UPSIDC INDUSTRIAL AREA,HAPUR,201003

Application Id-18943675

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **KRISHNA ORGANICS** located at **F-99 TO 102,MG ROAD UPSIDC INDUSTRIAL AREA,HAPUR,201003**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA KRISHNA ORGANICS **granted for the period from 23/12/2022 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	ORGANIC SOLVENT (By distillation process)	250	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.8 KLD**	**Septic Tank**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 125 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	Thermopac k-02 LKC	Bio briquette	2	Particulate Matter	AS PER CPCB NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB/CAQM NORMS
2	2	Particulate Matter	80 mg/Nm3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

Praveen Kumar Digitally signed by Praveen Kumar Date: 2022.12.27 17:21:16 +05'30'

REGIONAL OFFICER, GHAZIABAD

Annexure-35

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18259/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2022

Dated :01/09/2022

To,

M/s KRISHNA ORGANICS

PLOT NO-F99,F100,F101,F102 UPSIDC INDUSTRIAL AREA , M.G.ROAD ,HAPUR,UTTARPARDESH,HAPUR,201015

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18259 and 01/09/2022 .
2. Reference of application (No. and date) 17599981 and 27/08/2022 .
3. Mr ROHIT ARORA of M/s KRISHNA ORGANICS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Waste & Filter Residue, Approx 2.5 Ton/Month	Through TSDF	30
2	Empty Barrels-1.6 Ton/Y	Through TSDF	1.6
3	Cotton rags-0.05 T/Y	Through TSDF	0.05

1. The authorization shall be valid for a period of 28/08/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the annual return (Form-4), otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorization. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorization before its expiry or fails to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P.

PollutionControl Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

(Authorized Signatory)

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 26-02-09.14 00:19:45 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, CEO-1, UPPCB, LUCKNOW for information and necessary action .

CEO/EE, I/C Circle_____

Annexure -36

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. 97778 /C-1 / वायु / सा0–1404 / का0व0नो0 / 2023 Date: 20/7/23

पंजीकृत

मैसर्स लक्ष्मी केमी प्रोडक्टस प्रा0लि0,
प्लाट नं0–एफ–319 से 322, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़।

यह कि उद्योग मैसर्स लक्ष्मी केमी प्रोडक्टस प्रा0लि0, प्लाट नं0–एफ–319 से 322, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ जो उपरोक्त वर्णित स्थल उद्योग में इथाइल एसीटेट, सालवेंट इत्यादि केमिकल का प्रयोग कर ब्लेंडिंग प्रकिया द्वारा थिनर, इंक इत्यादि का उत्पादन किया जाता है। जो वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 40 के अंतर्गत एक कम्पनी है।

यह कि क्षेत्रीय कार्यालय के अधिकारियों द्वारा निरीक्षण के कम में उद्योग मैसर्स लक्ष्मी केमी प्रोडक्टस प्रा0लि0, प्लाट नं0–एफ–319 से 322, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ का निरीक्षण किया गया। उद्योग में जल का प्रयोग मात्र घरेलू प्रयोजन में किया जाता है। उद्योग की उत्पादन प्रकिया से जनित प्रोसेस इमीशन नियंत्रण हेतु कोई व्यवस्था स्थापित नही पायी गयी। निरीक्षण के दौरान उद्योग परिसर में इथाइल एसीटेट, साल्वेंट थिनर इत्यादि केमिकल से भरे हुये लगभग 350 ड्रम (200 कि0ग्रा0 / नग) भण्डारित पाये गये। कार्यालय अभिलेखानुसार उक्त उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति जल एवं वायु प्राप्त नही है।

यह कि उद्योग मैसर्स लक्ष्मी केमी प्रोडक्टस प्रा0लि0, प्लाट नं0–एफ–319 से 322, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31 ए का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जनस्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जनसामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31 ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31 ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स लक्ष्मी केमी प्रोडक्टस प्रा0लि0, प्लाट नं0–एफ–319 से 322, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यो न उद्योग मैसर्स लक्ष्मी केमी प्रोडक्टस प्रा0लि0, प्लाट नं0–एफ–319 से 322, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ के औद्योगिक प्रकिया के संचालन को बन्द कर दी जाये?
2. यह कि क्यों न उद्योग मैसर्स लक्ष्मी केमी प्रोडक्टस प्रा0लि0, प्लाट नं0–एफ–319 से 322, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें ?

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उपरोक्त के अतिरिक्त यह कि क्यों न उद्योग द्वारा सहमति प्राप्त न किये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु प्रचलित गाइडलाइन के आधार पर रू0 10,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये ?

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तर दायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

(विवेक राय)
मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपिः-

1. जिलाधिकारी, देहरादून ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1

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Annexure-33

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192226/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 18/10/2023**

To,

M/s

LAKSHMI CHEMICALS

Plot No. F-24, M.G. ROAD INDUSTRIAL AREA, HAPUR,HAPUR,245101

Application Id-22644456

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **LAKSHMI CHEMICALS** located at **Plot No. F-24, M.G. ROAD INDUSTRIAL AREA, HAPUR,HAPUR,245101.** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LAKSHMI CHEMICALS **granted for the period from 18/10/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	PRINTING INK	200	Kg/Day
2	Thinner	1000	Kg/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8	Septic Tank	SEPTIC TANK

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 25 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER CAQM/CPCB Rules

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s LAKSHMI CHEMICALS. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Discarded containers, Jars, Liners & other Packaging Materials etc.	TSDF	1 TON/YEAR
2	Waste Cotton Rugs, Gloves & other Cleaning Materials-	TSDF	0.2 TON/YEAR

The authorization shall be in force and shall be valid upto 31/07/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-
1. This CTO is being granted for production of PRINTING INK-200 Kg/Day Thinner-1000 Kg/Day (Blending process) only.
2. This CTO is valid for operation of unit. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure installation of APCS as per given proposal. So that emission from stacks will be in given norms.
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from UPGWD for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55- 022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018.
13. The unit shall ensure installation of noise pollution control system & proper stack on DG sets as per CPCB guidelines.
14. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
15. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection

system only and shall not be allowed to find their way into storm drains or open areas.

16. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

17. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.

18. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3; PM10 – 100 g/m3; and other parameters as notified by MoEF & CC, GOI vide notification No. GSR 826(E), dated 16.11.2009 during operational phase of the project.

19. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.

20. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTO shall be withdrawn.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

25. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

26. Unit shall submit latest ambient/stack monitoring report.

27. Unit shall deposit Rs 1,20,000/- EC imposed by HO vide letter dated 17.10.2023 within 01 month otherwise this CTO automatically revoked.

28. Unit shall comply the all direction issued by HO letter dated 17.10.2023.

29. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 97/2022 Salman Miya V/s. State of U.P. & Ors.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.10.18 16:19:02 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.10.18 16:19:19 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-28

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No-40/966 /C-1/एच–169/का0ब0नो0–निक्षेप/2023 Date: 17.10.23

सेवा में,

पंजीकृत

मैसर्स लक्ष्मी केमिकल्स,
प्लॉट नं0–एफ–24, फेज–1, एम0जी0 रोड औद्योगिक क्षेत्र,
जनपद हापुड़।
Mobile No-9910037560

विषय : उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनाँक 28.07.2023 को निक्षेपित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 98556/सी–1/वायु/एच–169/का0ब0नो0/2023 दिनांक 28.07.2023 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उद्योग से प्राप्त प्रत्यावेदन दिनांक 06.09.2023 तथा क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति दिनांक 22.09.2023 के आधार पर सम्यक विचारोपरान्त उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तो के साथ निक्षेपित किया जाता है:–

1. उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति रू0 1,20,000/–(रू0 एक लाख बीस हजार मात्र) को कारण बताओ नोटिस के निक्षेपण तिथि से 01 माह के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड–UBIN0570150 में जमा कराया जाना सुनिश्चित किया जाये। अन्यथा प्रश्नगत कारण बताओ नोटिस पुनः प्रभावी हो जायेगा।
2. इकाई द्वारा राज्य बोर्ड से सहमति जल एवं वायु प्राप्त करने के उपरान्त ही संचालन प्रारम्भ किया जाये।
3. इकाई द्वारा जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव सुनिश्चित किया जाये।
4. इकाई द्वारा 03 माह के अन्दर सक्षम अधिकारी से भू–गर्भीय जल का प्रयोग किये जाने की अनापत्ति प्रमाण पत्र प्रस्तुत किया जाये।
5. उद्योग द्वारा मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 97/2022 सलमान मियां बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।
6. मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/ मा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी0ए0क्यू0एम0 द्वारा समय–समय पर पारित आदेशों का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

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Annexure-39

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

177223/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 06/06/2023**

To,

M/s

LEENA ORGANICS PVT LTD

Plot No - A-11 and 12, Phase 2 ,UPSIDC Industrial Area , M.G Road ,Hapur ,UttarPardesh ,HAPUR,201015

Application Id-19766788

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **LEENA ORGANICS PVT LTD** located at **Plot No - A-11 and 12, Phase 2 ,UPSIDC Industrial Area , M.G Road ,Hapur ,UttarPardesh ,HAPUR,201015**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LEENA ORGANICS PVT LTD **granted for the period from 22/03/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Organic and Other Chemicals	10	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.6 KLD**	**Septic Tank**	
Industrial	**5 KLD**	**ETP**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	3 TPH Boiler	Bio Briquettes/ Biomass/P NG	1	Particulate Matter	30 meter from ground level
2	125 KVA DG Set	HSD/PNG	1	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per applicable norms
2	1	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2.The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3.The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4.The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5.The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
6.The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7.The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986.
8.The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9.Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10.The industry will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
11.The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2027 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
12.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13.The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14.The industry shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
15.The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
16.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
17.The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
18.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19.The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
20.The industry should be operated in such a way so that there is no adverse impact on public and environment.
21.MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
22.Industry shall maintain the logbook of ETP.

23.Industry shall recycle as much water as possible within the plant before discharging it.
24.The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
25.Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
26.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.
27.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets and any other directions that CAQM gives in this context.
28.Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
29.For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
30.Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
31.In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
32.All conditions imposed in earlier issued consent will remain the same.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.07.04 00:21:27 +05'30'

CEO
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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.07.04 00:21:44 +05'30'

CEO
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मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (बर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-40

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18606/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2022

Dated :22/10/2022

To,

M/s LEENA ORGANICS PVT LTD

A-11 and 12, Phase-2, UPSIDC Industrial Area, M.G. Road Hapur,

Ghaziabad.,HAPUR,201015

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18606 and 22/10/2022 .
2. Reference of application (No. and date) 18271514 and 15/10/2022 .
3. Mr ASHU SINGHAL of M/s LEENA ORGANICS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at A-11 & 12, Phase-2, UPSIDC Ind. Area M.G. Rd Hapur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-5.1 Used or spent oil	Through Recycler/TSDF	72 Liter/Annum
2	Schedule I, Cat-5.2 Wastes or residues containing oil	Through TSDF	Air Filter-4 No/Annum, Oil Filter -4 No/Annum , Cotton Cloth-8 No/Annum
3	Schedule I, Cat-26.4 Spent solvent, Cat-28.6 Spent solvents	Through TSDF	1000 KL/Month

1. The authorization shall be valid for a period of 21/10/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.

You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.10.22 10:40:18 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2022.10.22 10:40:43 +05'30'

CEO/EE, I/C Circle_____

Q. Annexure-41

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. H0966 /C-1/सा0-1401/का0व0नो0-निक्षेप/2023 Date: 17/10/23

सेवा में,

मैसर्स एम0जे0 रिसाइक्लिंग,
प्लॉट संख्या एफ-44, फेज-1, एम0जी0 रोड औद्योगिक क्षेत्र,
हापुड़। 8459491/01

पंजीकृत

विषय: उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 05.07.2023 को निक्षेपित किये जाने के सबध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 96852/सी-1/वायु/सा0-1401/ का0व0नो0/2023 दिनांक 05.07.2023 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उद्योग से प्राप्त प्रत्यावेदन दिनांक 20.09.2023 तथा क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति दिनांक 09.10.2023 के आधार पर सम्यक विचारोपरान्त उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तों के साथ निक्षेपित किया जाता है-

1. उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति रू0 1,00,000/-(रू0 एक लाख मात्र) को कारण बताओ नोटिस के निक्षेपण तिथि से 01 माह के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड-UBIN0570150 में जमा कराया जाना सुनिश्चित किया जाये। अन्यथा प्रश्नगत कारण बताओ नोटिस पुनः प्रभावी हो जायेगा।
2. इकाई द्वारा राज्य बोर्ड से सहमति जल एवं वायु प्राप्त करने के उपरान्त ही संचालन प्रारम्भ किया जाये।
3. इकाई द्वारा जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव सुनिश्चित किया जाये।
4. इकाई द्वारा 03 माह के अन्दर सक्षम अधिकारी से भू-गर्भीय जल का प्रयोग किये जाने की अनापत्ति प्रमाण पत्र प्रस्तुत किया जाये।
5. उद्योग द्वारा मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 97/2022 सतमान मिया बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।
6. मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/ मा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी0ए0क्यू0एम0 द्वारा समय-समय पर पारित आदेशों का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित -

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या सस्मय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow 226010
Phone: 2720831, 2720835, 2720841, 2720851
Fax: 0522-2720734
e-mail: info@uppcb.com website: www.uppcb.com

REDMI NOTE 5 PRO
MI DUAL CAMERA

Annexure -42

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1136 / सी / एम–524 / 2023 दिनांक 09/10/2023

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: **मैसर्स एम0के0 इण्डस्ट्रीज, प्लाट संख्या बी–56, फेज–1, एम0जी रोड औद्योगिक क्षेत्र, गाजियाबाद के विरूद्ध जारी बन्दी आदेश दिनांक 20.07.2023 को रिवोक किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक एच–97972 / सी–1 / वायु / एच–166 / बन्दी आदेश / 2023 दिनांक 20.07.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन मे इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 06.10.2023 को किया गया। विस्तृत निरीक्षण आख्या संलग्न है।

आख्यानुसार इकाई के विरूद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओं नोटिस पत्रांक एच–97972 / सी–1 / वायु / एच–166 / बन्दी आदेश / 2023 दिनांक 20.07.2023 को रिवोक किये जाने एवं उद्योग के विरूद्ध रु0 22,500/- (Twenty Two Thousand Five Hundred Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी
O/c

मैसर्स एम0के0 इण्डस्ट्रीज, प्लाट संख्या बी–56, फेज–1, एम0जी रोड औद्योगिक क्षेत्र, गाजियाबाद को जारी बन्दी आदेश को रिवोक किये जाने के सम्बन्ध मे निरीक्षण आख्या।

उपरोक्त वर्णित इकाई का बोर्ड मुख्यालय के पत्रांक एच–97972/सी–1/वायु/एच–166/बन्दी आदेश/2023 दिनांक 20.07.2023 द्वारा जारी निर्देशों के अनुपालन के अनुपालन के सम्बन्ध मे इकाई द्वारा अपना प्रत्यावेदन दिनांक 07.08.2023 एवं 05.08.2023 बोर्ड मुख्यालय प्रेषित करते हुए इस कार्यालय मे क्रमशः दिनांक 11.08.2023 एवं 05.10.2023 को प्राप्त कराया गया है। उक्त के अनुपालन मे इकाई का निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा दिनांक 06.10.2023 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप मे श्री राम निवास, मैनेजर उपस्थित थे। निरीक्षण के समय इकाई बन्दी आदेश के अनुपालन मे संचालित नही पायी गयी। निरीक्षण आख्या निम्नवत है:–

1. उक्त इकाई द्वारा कच्चे माल के रूप में वेस्ट फार्मा साल्वेन्ट का प्रयोग आग्रेनिक कम्पाउण्ड ऑफ वेस्ट फार्मा साल्वेट–300 एम0टी0/माह का उत्पादन किया जाना प्रस्तावित है।
2. इकाई के पूर्व निरीक्षण दिनांक 20.06.2023 के दौरान डिस्टीलेशन प्लांट, ब्यायलर इत्यादि स्थापित पाये गये परन्तु निरीक्षण के समय उधोग कार्यरत नही पाया गया। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया था कि उक्त डिस्टीलेशन प्लांट लगभग एक साल से बन्द है।
3. कार्यालय अभिलेखों के अनुसार उधोग को राज्य बोर्ड से स्थापनार्थ हेतु अनापत्ति प्रमाण पत्र प्राप्त है।
4. उधोग द्वारा उत्पाद परिवर्तन किये जाने हेतु अनापत्ति प्रमाण पत्र प्राप्त किये जाने हेतु आनलाईन आवेदन किया गया है, जो कि विचाराधीन है।
5. उधोग द्वारा प्रस्तुत प्रत्यावेदन दिनांक 07.08.2023 एवं 05.08.2023 में निर्गत बन्दी आदेश का बिन्दुवार प्रतिउत्तर दिया गया है, जिसके अनुसार उधोग मे उत्पादन कार्य बन्द था। उधोग द्वारा केवल माल को खरीदकर ट्रेडिंग का कार्य किया जा रहा था। किसी भी उत्पाद का उत्पादन नही किया जा रहा था। प्रत्यावेदन की छायाप्रति संलग्न है। इकाई द्वारा बन्दी आदेश को निरस्त किये जाने का अनुरोध किया गया है। उधोग द्वारा उक्त के सम्बन्ध मे अपना शपथ पत्र दिनांक 22.06.2023 भी प्रस्तुत किया गया है।
6. इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति इकाई के पूर्व निरीक्षण दिनांक 20.06.2023 से इकाई द्वारा प्रेषित शपथ पत्र दिनांक 22.06.2023 तक कुल दिन 03 आंकलित है।

10. अतः पत्रांक एच–97972/सी–1/वायु/एच–166/बन्दी आदेश/2023 दिनांक 20.07.2023 के अनुपालन में रु0 7500/– प्रतिदिन के अनुसार पर्यावरण क्षतिपूर्ति की गणना निम्नानुसार है:–

EC = 7500x03=22,500/- (Twenty-Two Thousand Five Hundred Only)

उक्त को दृष्टिगत रखते हुये इकाई के विरूद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओं नोटिस पत्रांक एच–97972/सी–1/वायु/एच–166/बन्दी आदेश/2023 दिनांक 20.07.2023 को निम्न शर्तो के साथ रिवोक किये जाने एवं उधोग के विरूद्ध रु0 22,500/- (Twenty Two Thousand Five Hundred Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है:–

- इकाई पर अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति रु0 22,500/- (Twenty Two Thousand Five Hundred Only) को एक माह मे जमा किया जायें।
- इकाई द्वारा राज्य बोर्ड से निर्गत सशर्त सहमति जल एवं वायु की अनुपालन आख्या नियमानुसार प्रेषित करना सुनिश्चित करें।
- इकाई द्वारा जल प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव उचित प्रकार से सुनिश्चित किया जायें।

(अनिल कुमार गुप्ता)
वैज्ञानिक सहायक

(विपुल कुमार)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Annexure-43

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

186224/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 19/06/2023**

To,

M/s

MDT LUBRICANTS INDIA INC

F 125 PHASE-1, M.G ROAD, HAPUR, UTTAR PRADESH,HAPUR,201015

Application Id-21572901

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **MDT LUBRICANTS INDIA INC** located at **F 125 PHASE-1, M.G ROAD, HAPUR, UTTAR PRADESH,HAPUR,201015**. subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MDT LUBRICANTS INDIA INC **granted for the period from 19/06/2023 to 31/03/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	ENGINE OIL- 15 MT/month		Metric Tonnes/Day
2	GEAR OIL-15 MT/month		Metric Tonnes/Day
3	HYDRAULIC OIL-15 MT/month		Metric Tonnes/Day
4	GREASE-15 MT/month		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.5 KLD**	**Septic Tank**	**Septic Tank**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Thermopac k-1LKC	LPG	1	Particulate Matter	AS PER CPCB/CAQM NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	80 mg/Nm3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MDT LUBRICANTS INDIA INC. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	dirty rags	Through TSDF	10

The authorization shall be in force and shall be valid upto 31/03/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge

point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.06.20 08:07:30 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र मे 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-

44

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No-498658/C-1/वायु/एच-167/का0व0नो0/2023 Date: 28/7/23

सेवा में,

पंजीकृत

मैसर्स एम0डी0टी0 लुब्रिकेन्ट्स,
प्लॉट नं0-एफ-125, फेज-1, एम0जी0 रोड, औद्योगिक क्षेत्र,
हापुड़।

यह कि उद्योग मैसर्स एम0डी0टी0 लुब्रिकेन्ट्स, प्लॉट नं0-एफ-125, फेज-1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ जो कच्चे माल के रूप में बेस ऑयल, एडीटिव्स का प्रयोग कर ब्लेंडिंग एवं रियेक्शन प्रक्रिया द्वारा लुब्रिकेन्ट्स के उत्पादन के कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 40 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0-97/2022 सलमान मियां बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेश दिनांक 16.03.2023 को पारित आदेश के अनुपालन में गठित संयुक्त समिति के साथ क्षेत्रीय कार्यालय द्वारा उद्योग मैसर्स एम0डी0टी0 लुब्रिकेन्ट्स, प्लॉट नं0-एफ-125, फेज-1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ का निरीक्षण दिनांक 12.06.2023 को किया गया। निरीक्षण के दौरान पाया गया कि वर्तमान में उद्योग बिना राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये ही संचालित है। उद्योग में हैजार्डस अपशिष्ट के रूप में जनित केमिकल्स ड्रम्स, कन्टेनर्स, वेस्ट कॉटन इत्यादि को कबाड़ी के माध्यम से डिस्पोज किया जाना अवगत कराया गया। उद्योग द्वारा हैजार्ड्स प्राधिकार प्राप्त नहीं किया गया है।

यह कि उद्योग मैसर्स एम0डी0टी0 लुब्रिकेन्ट्स, प्लॉट नं0-एफ-125, फेज-1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31 ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन औद्योगिक इकाई मैसर्स एम0डी0टी0 लुब्रिकेन्ट्स, प्लॉट नं0-एफ-125, फेज-1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न उद्योग मैसर्स एम0डी0टी0 लुब्रिकेन्ट्स, प्लॉट नं0-एफ-125, फेज-1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?

2. यह कि क्यों न उद्योग मैसर्स एम0डी0टी0 लुब्रिकेन्ट्स, प्लॉट नं0-एफ-125, फेज-1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

.....2/-

टी0सी0-12वीं, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764

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यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत उद्योग मैसर्स एम0के0टी0 लुब्रिकेन्ट्स, प्लॉट नं0–एफ–125, फेज–1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ के विरूद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर अनुपालन की तिथि तक रू0 7500/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त कारण बताओ नोटिस के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त–1

प्रतिलिपि:–

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

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Annexure-45

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
145850/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 10/01/2022

To ,

Shri USAMA BIN SALEEM
M/s MODEX HARDWARE PVT LTD
F-175, 176 177, UPSIDC, Industrial Area, M.G. Road, Hapur,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MODEX HARDWARE PVT LTD

Reference Application No :14536442 **Dated :10/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MODEX HARDWARE PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.10 20:00:52 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.10 20:01:09 +05'30'

C.E.O
C-1.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MODEX HARDWARE PVT LTD vide

Consent Order No. 14536442/ Water Dated : 10/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of manufacturing of Building Hardware Goods with Zinc, Chrome & Nickle Plating-60 MT/Month .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	0.8 KLD	Septic Tank
2	Industrial	1 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	1 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10- The industry will have to ensure permission from the UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for last year and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
15- The unit shall treat the effluent as per the norms in Environmental (Protection) Rules, 1986 or as prescribe by UPPCB.
16- Industry shall maintain the log book of ETP.
17- Industry shall recycle as much water as possible within the plant before discharging it.
18- Unit shall submit latest test report of treated effluent from ETP by approved laboratory after operation of unit.
19- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
20- Unit shall comply Solid Waste rule, 2016 as amended.
21- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.10 20:01:[illegible] +05'30'

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

C.E.O
C-1.

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 145832/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 10/01/2022**

To ,

Shri USAMA BIN SALEEM
M/s MODEX HARDWARE PVT LTD
F-175, 176 177, UPSIDC, Industrial Area, M.G. Road, Hapur,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MODEX HARDWARE PVT LTD

Reference Application No. 14534571 Dated : 10/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MODEX HARDWARE PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.10 20:02:40 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.10 20:02:48 +05'30'

C.E.O
C-1.

U.P. Pollution Control Board

Dated : 10/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Building Hardware Goods with Zinc, Chrome & Nickle Plating-60 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Electroplating Section	NA	1	Particulate Matter	10 meter from ground level with Duct, Wet Scrubber and ID Fan
2	125 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
5- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
7- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board, U.P Pollution Control Board and CAQM for protection and safeguard of environment from time to time
8- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
9- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10- The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
11- The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
12- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
13- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
14- The Industry should be operated in such a way so that there is no adverse impact on public and environment.
15- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
16- Unit shall comply Solid Waste rule, 2016 as amended.
17- Unit shall not use any type of banned fuel i.e. petcock, F.O. etc.
18- The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.10 20:03:02 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1.

Annexure-

46

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. 149789 /C-1 / जल / शा0-1397 / का0व0नी0 / 2023 Date: 19-7-23

पंजीकृत

मो0 जाकी,
प्लाट नं0–एफ–85, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र
हापुड़।

यह कि उद्योग मो0 जाकी, प्लाट नं0 एफ–85, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ जो उपरोक्त वर्णित स्थल मैन्युल प्रकिया द्वारा पी0सी0बी0 बोर्ड को डिस्मेन्टिलिंग कर नाईट्रिक एसिड एवं हाइड्रोक्लोरिक एसिड के घोल मे डिजाल्व कर गोल्ड एवं अन्य मेटल को पृथ्थकीकरण करने के उपरान्त पोर्ट भट्ठी मे गलाने का काय जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि क्षेत्रीय कार्यालय के अधिकारियों द्वारा निरीक्षण के क्रम में उद्योग मो0 जाकी, प्लाट नं0–एफ–85, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ का निरीक्षण किया गया। औद्योगिक प्रकिया से जनित उत्प्रवाह के शुद्धिकरण हेतु कोई व्यवस्था स्थापित नही पायी गयी तथा निरीक्षण के दौरान उत्प्रवाह जनन न होने के कारण उत्प्रवाह का नमूना एकत्रण नही किया जा सका। निरीक्षण के दौरान उद्योग मैटल को गलाने हेतु एक पोर्ट फर्नेस रखी हुयी पायी गयी, जिससे ईंधन हेतु कोयला का प्रयोग किया जाना अवगत कराया गया तथा उक्त पर वायु प्रदूषण नियंत्रण हेतु कोई व्यवस्था स्थापित नही पायी गयी। कार्यालय अभिलेखानुसार उक्त उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल एवं वायु प्राप्त नही है।

यह कि उद्योग मो0 जाकी, प्लाट नं0–एफ–85, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जो कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जनस्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जनसामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स चिन्तामनि यादव, प्लाट नं0–एफ–86, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यो न उद्योग मो0 जाकी, प्लाट नं0–एफ–85, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ के औद्योगिक प्रकिया के संचालन को बन्द कर दी जाये?
2. यह कि क्यों न सक्षम अधिकारीयों से यह अपेक्षा की जाये कि उद्योग मो0 जाकी, प्लाट नं0–एफ–85, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र हापुड़ को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें ?

.....2/-

टी0सी0–12वीं, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720691
फैक्स : 0522-2720764

C-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone 2720831, 2720828, 2720691, 2720691
Fax 0522-2720764

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उपरोक्त के अतिरिक्त यह कि क्यों न उद्योग द्वारा राशनति प्राप्त न किये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु प्रचलित गाइडलाइन के आधार पर रू0 10,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये ?

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड को प्रेषित करें। निर्धारित समयावधि में सन्तोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तर दायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

(विवेक राय)
मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Annexure-43

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1440/C/M-519/2023 दिनांक 27/11/2023

सेवा में,

मुख्य पर्यावरण अधिकारी वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः–मो0 जाकी, प्लाट नं–एफ–85, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औधोगिक क्षेत्र, हापुड़ के विरूद्ध जारी कारण बताओं नोटिस की पुष्टि किये जाने के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच–97891/सी–1/जल/सा0–1397/ का0ब0नो0/2023 दिनांक 19.07.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस जारी किया गया है। उक्त कारण बताओं नोटिस के अनुपालन मे इकाई द्वारा कोई प्रत्यावेदन प्रेषित नही किया गया है। उधोग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 25.10.2023 को किया गया। निरीक्षण के समय उधोग बन्द पाया गया। विस्तृत आख्या संलग्न है।

आख्यानुसार मो0 जाकी, प्लाट नं–एफ–85, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औधोगिक क्षेत्र, हापुड़ के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच–97891/सी–1/जल/ सा0–1397/ का0ब0नो0/2023 दिनांक 19.07.2023 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत जारी कारण बताओं नोटिस की पुष्टि किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकः उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

Annexure-48

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 137248/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 01/10/2021**

To ,

Shri AMIRUDDIN MALIK AND FAISAL MALIK
M/s MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED
C - 78, PHASE - III, M.G. ROAD INDUSTRIAL AREA, HAPUR
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED

Reference Application No. 13499874 Dated : 01/10/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 16/09/2021 to 31/12/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.10.01 17:45:52 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.10.01 17:46:06 +05'30'

CEO
C-1.

U.P. Pollution Control Board

Dated : 01/10/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dismantling, Segregation and Recycling of all type of E Waste-30 MT/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	02 No. Pit Furnace	HSD	02	Sulphur Dioxide	30 meter from ground level
2	30 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	2	Sulphur Dioxide	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
4. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2019 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court,Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
15. Unit shall comply Solid Waste Rules, 2016 as amended.
16. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.10.01 17:46:15 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

CEO
C-1.

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
137246/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 01/10/2021

To ,

Shri AMIRUDDIN MALIK AND FAISAL MALIK
M/s MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED
C - 78, PHASE - III, M.G. ROAD INDUSTRIAL AREA, HAPUR
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED

Reference Application No :13499281 **Dated :01/10/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 16/09/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.10.01 17:41:53 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O.
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.10.01 17:42:09 +05'30'

C.E.O.
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED vide

Consent Order No. 13499281/ Water Dated : 01/10/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dismantling, Segregation and Recycling of all type of E Waste-30 MT/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge.KL/day**	**Treatment facility and discharge point**
1	Domestic	0.8 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2. In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3. The industry will have to ensure permission from the UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
5. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time.
9. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
10. MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
11. Unit shall comply Solid Waste Rules, 2016 as amended.
12. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no. H -16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.10.01 17:02:20 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O.
C-1

Annexure-49

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 15335/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :29/11/2021

To,

M/s MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED
C - 78, PHASE - III, M.G. ROAD INDUSTRIAL AREA, HAPUR
Tehsil : Hapur
District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 15335 and 29/11/2021 .
2. Reference of application (No. and date) 13835415 and 20/10/2021 .
3. Mr AMIRUDDIN MALIK AND FAISAL MALIK of M/s MORE BRIGHT E WASTE RECYCLER PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at C - 78, PHASE - III, M.G. ROAD IND. AREA, HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-31.1 Process residue and wastes (CRT Residue)	Through TSDF	1 Ton/Annum
2	Schedule I, Cat-31.1 Process residue and wastes (Spent PU Foam)	Through TSDF	0.1 Ton/Annum

1. The authorization shall be valid for a period of 28/11/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2021.11.29 17:32:06 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.11.29 17:32:26 +05'30'

CEO/EE, I/C Circle_____

Annexure-50

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
125041/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 05/04/2021

To ,

Shri MAN MOHAN MISHRA
M/s OMSON CHEMICALS
G-285, M.G. ROAD, INDUSTRIAL AREA, UPSIDC ROAD NO.2, HAPUR, UTTAR PRADESH-201009,HAPUR,201009
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. OMSON CHEMICALS

Reference Application No :11826411 **Dated :05/04/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. OMSON CHEMICALS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 25/03/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma
Digitally signed by Utsav Sharma
Date: 2021.04.05 14:34:38 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.OMSON CHEMICALS vide

Consent Order No. 11826411/ Water Dated : 05/04/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of METAL FINISHING CHEMICALS (Mixing process only).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	Drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s OMSON CHEMICALS, Plot No. G-285, M.G. ROAD, INDUSTRIAL AREA, UPSIDC ROAD NO.2, HAPUR for METAL FINISHING CHEMICALS (Mixing process only) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.04.05 14:34:49 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 125040/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 05/04/2021**

To ,

Shri MAN MOHAN MISHRA
M/s OMSON CHEMICALS
G-285, M.G. ROAD, INDUSTRIAL AREA, UPSIDC ROAD NO.2, HAPUR, UTTAR PRADESH-201009,HAPUR,201009
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. OMSON CHEMICALS

Reference Application No. 11826256 Dated : 05/04/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s OMSON CHEMICALS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 25/03/2021 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.04.05 14:38:47 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 05/04/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of METAL FINISHING CHEMICALS (Mixing process only).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s OMSON CHEMICALS, Plot No. G-285, M.G. ROAD, INDUSTRIAL AREA, UPSIDC ROAD NO.2, HAPUR for METAL FINISHING CHEMICALS (Mixing process only) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.04.05 14:33:58 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Annexure-51

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176121/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 21/02/2023**

To,
M/s
P B METALS
F-61 62, MG ROAD HAPUR,HAPUR,245101

Application Id-19588211

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **P B METALS** located at **F-61 62, MG ROAD HAPUR,HAPUR,245101.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA P B METALS **granted for the period from 20/02/2023 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Lead Ingots-20 MT/day.		Metric Tonnes/Day
2	Battery Plates-1000Nos/day.		Metric Tonnes/Day
3	Assembling of Battery-10 Nos/day		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.6 KLD**	**Septic Tank**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 No. Lead smelting furnace with double crucible	LSHS/Charcoal//Biomass/PNG	1	Particulate Matter	30 meter from ground level with dust settling chamber, cyclone dust collector, bag house, wet scrubber and ID fan
2	01 No. Rotary furnace	LSHS/Charcoal//Biomass/PNG	1	Particulate Matter	30 meter from ground level with dust settling chamber, cyclone dust collector, bag house, wet scrubber and ID fan
3	02 No. Lead Ingot smelting furnace	LSHS/Charcoal//Biomass/PNG	1	Particulate Matter	30 meter from ground level with dust settling chamber, cyclone dust collector, bag house, wet scrubber and ID fan
4	DG sets 62.5 and 40 KVA	HSD	2	Sulphur Dioxide	As per EP Act 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1...3	Particulate Matter	As per CAQM standard
2	4	Sulphur Dioxide	As per CAQM standard

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action

shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-
1- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to
2- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
3- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
4- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
5- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
6- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court,Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
7- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
8- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
9- Unit shall comply Battery Management Rule, 2001 as amended and Solid Waste Rule, 2016 as amended.
10 - Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended
11-The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/

uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.

12- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

13- The industry shall use only approved fuel as per CAQM direction no. 65 .

14- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed by CAQM.

15- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

15- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

17- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

18- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.

19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

20- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.02.21 00:04:22 +05'30'

CEO-1

Copy to:

Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.02.21 00:04:44 +05'30'

CEO-1

Annexure-52

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18800/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2022

Dated :18/11/2022

To,

M/s P B METLAS

F-61 & F-62, M.G. ROAD, HAPUR,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18800 and 18/11/2022 .
2. Reference of application (No. and date) 18526164 and 09/11/2022 .
3. Mr PRAVEEN KUMAR AGGARWAL of M/s P B METLAS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at factory premises. .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Lead bearing residue (Schedule I, Cat. 9.1)	TSDF	02 Ton/Annum

1. The authorization shall be valid for a period of 17/11/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at

regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order. against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.11.18 23:31:37 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, UPPCB, Ghaziabad. for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.11.18 23:32:16 +05'30'

CEO/EE, I/C Circle_____

Annexure-53

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163211/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 30/09/2022**

To,

M/s

PARARA UDYOG

F-195 And F-196, M.G. Road, Industrial Area, Hapur (U.P.),HAPUR,201015

Application Id-17596942

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **PARARA UDYOG** located at **F-195 And F-196, M.G. Road, Industrial Area, Hapur (U.P.),HAPUR,201015**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PARARA UDYOG **granted for the period from 01/01/2023 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Reconditioning Of All Type Used		Metric Tonnes/Day
2	Contaminated Barrels Containers - 1800 Nos Per Day	1800	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**UPSIDC DRAIN**
Industrial	**5.0 KLD**	**ETP**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	TSS	<100 mg/l

2	BOD	<30 mg/l
3	COD	<250 mg/l
4	Oil and Grease	<10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 5 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.10.01 22:30:09 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure-54

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17757/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2022

Dated :14/07/2022

To,

M/s PARARA UDYOG

F-195 And F-196, M.G. Road, Industrial Area, Hapur (U.P.),HAPUR,201015

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17757 and 14/07/2022 .
2. Reference of application (No. and date) 16944457 and 01/07/2022 .
3. Mr RAJEEV KUMAR GARG of M/s PARARA UDYOG is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-195 And F-196, M.G. Road, Industrial Area, Hapur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	350 Nos/Annum
2	Schedule I, Cat-35.3 Chemical sludge from waste water treatment	Through TSDF	3.6 Ton/Annum

1. The authorization shall be valid for a period of 13/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.07.15 09:40:08 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY

Digitally signed by VIVEK ROY
Date: 2022.07.15 09:40:42 +05'30'

CEO/EE, I/C Circle_____

Annexure-35

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No-/0/660 /C-1/जल/सा0–1403/का0व0नो0–निक्षेप/2023 Date: 9-10-23

पंजीकृत

सेवा में,

मैसर्स पराग उद्योग,
प्लॉट नं0–एफ–195 एण्ड 196, फेज–1, एम0जी0 रोड औद्योगिक क्षेत्र,
जनपद हापुड़।

विषयः–उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 19.07.2023 को सशर्त निक्षेपित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 97892/सी–1/जल/ सा0–1403/ का0व0नो0/2023 दिनांक 19.07.2023 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति दिनांक 12.09.2023 के आधार पर सम्यक विचारोपरान्त उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत पत्र संख्या एच 97892/सी–1/जल/ सा0–1403/ का0व0नो0/2023 दिनांक 19.07.2023 के द्वारा जारी कारण बताओ नोटिस को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तों के साथ निक्षेपित किया जाता है:–

1. उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति रू0 1,20,000/–(रू0 एक लाख बीस हजार मात्र) को कारण बताओ नोटिस के निक्षेपण तिथि से 01 माह के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड–UBIN0570150 में जमा कराया जाना सुनिश्चित किया जाये, अन्यथा प्रश्नगत कारण बताओ नोटिस पुनः प्रभावी हो जायेगा।
2. इकाई द्वारा जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव उचित प्रकार से सुनिश्चित किया जाये।
3. ई0टी0पी0 आउटलेट की राज्य बोर्ड की प्रयोगशाला से भुगतान के आधार पर विश्लेषण कराकर आख्या प्रत्येक तिमाही राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित किया जाये।
4. मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/मा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी0ए0क्यू0एम0 द्वारा समय–समय पर पारित आदेशों का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

REDMI NOTE 5 PRO
MI DUAL CAMERA

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720835, 2720091, 2720881
Fax : 0522-2720784

Annexure -56

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 82109/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2019 **Dated : 09/02/2020**

To ,

Shri RAJESH JAIN
M/s R S ORGANICS PVT LTD
F-156-159, M. G. Road Industrial Area, Distt-Hapur,HAPUR,245301
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. R S ORGANICS PVT LTD

Reference Application No. 7177536 Dated : 09/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s R S ORGANICS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2020.02.11 18:25:58 +05:30

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Ashok Kumar Tiwari Digitally signed by Ashok Kumar Tiwari Date: 2020.02.11 18:26:13 +05:30

Copy to: Regional Office, U.P. Pollution Control Board, Noida

C.E.O
C-1

U.P. Pollution Control Board

Dated : 09/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Formaldehyde 30 MT/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	2 x 125 KVA D.G Set	H.S.D	2.3	Sulphur Dioxide	each minimum 2.5 mt. above nearest roof
2	Boiler 1 TPH	Coal	1	Particulate Matter	20 mt.stack from G.L

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E.P Rules 1986
2	2	Sulphur Dioxide	As per E.P Rules 1986
3	3	Sulphur Dioxide	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
4- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
5- The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
7- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court,Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time
8- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
9- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10- The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
11- The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
12- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
13- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
14- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
15- The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
16- The Industry should be operated in such a way so that there is no adverse impact on public and environment.

Issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
82125/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2019

Dated : 09/02/2020

To ,

Shri RAJESH JAIN
M/s R S ORGANICS PVT LTD
F-156-159, M. G. Road Industrial Area, Distt-Hapur,HAPUR,245301
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. R S ORGANICS PVT LTD

Reference Application No :7179796 **Dated :09/02/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. R S ORGANICS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Ashok Kumar Tiwari

Copy to: Regional Office, U.P. Pollution Control Board, Noida

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.R S ORGANICS PVT LTD vide

Consent Order No. 7179796/ Water Dated : 09/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Formaldehyde 30 MT/day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	2 KLD	Septic Tank
2	Industrial	16 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	2 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	16 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
11- The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court,Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
15- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

Annexure-57

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 2357/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2018 Dated: 10/10/2018

To,

M/s M/s R. S. Organics Pvt. Ltd.

F 156-159, Masoori Gulawati Road, Industrial Area, Hapur

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 2357 and 10/10/2018 .
2. Reference of application (No. and date) 1880950 and 10/05/2018 .
3. Mr Mr Rajesh Jain of M/s M/s R. S. Organics Pvt. Ltd. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F 156-159, Masoori Gulawati Road, Industrial Area .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cleaning Residue/ETP Sludge (Schedule 1 Cat. 34.2)	TSDF	0.01

1. The authorization shall be valid for a period of 09/10/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer of exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

The authorization shall be valid for Generation, Collection, storage and disposal of hazardous waste through TSDF generated from the industry as below-
i. Cleaning Residue/ETP Sludge (Schedule 1 Cat. 34.2) through TSDF, Quantity 0.010 Ton per year.

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental

requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

(Authorized Signatory)

AKHLAQ HUSAIN
Digitally signed by AKHLAQ HUSAIN
Date: 2018.10.17 14:39:22 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, RO UPPCB GHAZIABAD for information and necessary action .

AKHLAQ HUSAIN Digitally signed by AKHLAQ HUSAIN Date: 2018.10.17 14:39:47 +05'30'

CEO/EE, I/C Circle_____

Annexure-XXIV

58

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. H97974 /C-1/जल/एच–184/2023 Date 20/7/23

सेवा में,

पंजीकृत

मैसर्स आर0एस0 इण्टरप्राइजेज,
प्लॉट नं0–एफ–689, फेज–1, एम0जी0 रोड, औद्योगिक क्षेत्र,
हापुड़।

यह कि मैसर्स आर0एस0 इण्टरप्राइजेज, प्लॉट नं0–एफ–689, फेज–1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ जिसे आगे उद्योग कहा जायेगा जो ई–वेस्ट (पी0सी0 बोर्ड) की ग्राइंडिंग के उपरान्त मेटल्स एवं फाइबर को अलग करने हेतु वाशिंग के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–47 के अर्न्तगत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0–97/2022 सलमान मिर्या बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेश दिनांक 16.03.2023 को पारित आदेश के अनुपालन में गठित संयुक्त समिति के साथ क्षेत्रीय कार्यालय द्वारा उद्योग मैसर्स आर0एस0 इण्टरप्राइजेज, प्लॉट नं0–एफ–689, फेज–1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ का निरीक्षण दिनांक 20.06.2023 को किया गया। निरीक्षण के दौरान पाया गया कि वाशिंग प्रक्रिया से फाइबर एवं अन्य मैटेरियल युक्त जनित उत्प्रवाह को बिना शुद्धिकृत किये उद्योग परिसर के बाहर निस्तारित किया जाता है। निरीक्षण के दौरान उद्योग परिसर में उत्प्रवाह शुद्धिकरण हेतु कोई व्यवस्था स्थापित नहीं पाया गया। उद्योग द्वारा राज्य बोर्ड से स्थापनार्थ अनापत्ति प्रमाण पत्र एवं संचालनार्थ सहमति जल एवं वायु प्राप्त नहीं किया गया है।

अतः उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे बोर्ड निर्देशों के उल्लंघन से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 32(1)(सी) के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निम्नानुसार निर्देश तत्काल प्रभाव से जारी किये जाते हैं:–

1. यह कि मैसर्स आर0एस0 इण्टरप्राइजेज, प्लॉट नं0–एफ–689, फेज–1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मैसर्स आर0एस0 इण्टरप्राइजेज, प्लॉट नं0–एफ–689, फेज–1, एम0जी0 रोड, औद्योगिक क्षेत्र, हापुड़ द्वारा पर्यावरणीय अधिनियमों की अवहेलना के दृष्टिगत मा0 एन0जी0टी0 के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाइड लाइन्स के आधार पर दिनांक 01.01.2023 से निरीक्षण दिनांक 14.06.2023 तक कुल 165 डिफाल्टर दिवस हेतु रू0 16,50,000/– (रू0 सोलह लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में मैसर्स आर0एस0 इण्टरप्राइजेज, प्लॉट नं0–एफ–689, फेज–1, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

(विवेक राय)
मुख्य पर्यावरण अभियन्ता (वृत्त–1)

प्रतिलिपि :–

1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, हापुड़ को इस आशय से प्रेषित की उद्योग की विद्युत आपूर्ति तत्काल विच्छेदित करने का कष्ट करे।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देश का अनुपालन सुनिश्चित कराकर अनुवर्ती कार्यवाही सहित अनुपालन आख्या ससमय मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अभियन्ता (वृत्त–1)

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764

94

Annexure-59

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118596/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 19/01/2021

To ,

Shri FAKHRUDDIN
M/s S F RECYCLING PVT LTD
PLOT NO. F-4, M.G. ROAD,INDUSTRIAL AREA, HAPUR.,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. S F RECYCLING PVT LTD

Reference Application No :10992157 **Dated :19/01/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. S F RECYCLING PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 19/01/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.01.19 19:09:43 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.S F RECYCLING PVT LTD vide

Consent Order No. 10992157/ Water Dated : 19/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dismantling & Segregation of all type of e-waste-720 MT/Year (As per CPCB guideline for plot area).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	Drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s S F RECYCLING PVT LTD, PLOT NO. F-4, M.G. ROAD,INDUSTRIAL AREA, HAPUR for Dismantling & Segregation of all type of e-waste-720 MT/Year (As per CPCB guideline for plot area) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.01.19 18:09:55 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 118597/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 19/01/2021**

To ,

Shri FAKHRUDDIN
M/s S F RECYCLING PVT LTD
PLOT NO. F-4, M.G. ROAD,INDUSTRIAL AREA, HAPUR.,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. S F RECYCLING PVT LTD

Reference Application No. 10992245 Dated : 19/01/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s S F RECYCLING PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 19/01/2021 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.01.19 18:08:51 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 19/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dismantling & Segregation of all type of e-waste-720 MT/Year (As per CPCB guideline for plot area).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s S F RECYCLING PVT LTD, PLOT NO. F-4, M.G. ROAD,INDUSTRIAL AREA, HAPUR for Dismantling & Segregation of all type of e-waste-720 MT/Year (As per CPCB guideline for plot area) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.01.19 19:09:02 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Annexure-60

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14104/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :07/04/2021

To,

M/s S F RECYCLING PVT LTD

PLOT NO. F-4, M.G. ROAD,INDUSTRIAL AREA, HAPUR.,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14104 and 07/04/2021 .
2. Reference of application (No. and date) 11732972 and 13/03/2021 .
3. Mr FAKHRUDDIN of M/s S F RECYCLING PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. F-4, M.G. ROAD,INDUSTRIAL AREA, HAPUR.,HA .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Spent PU Foam - 360 Ton/Year generated from Dismantling & Segregation of All type of E-Waste 720 MT/Year (Schedule 1, Cat. 31)	TSDF	360 Ton/Year

1. The authorization shall be valid for a period of 07/04/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.04.07 22:47:52 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, UPPCB, Ghaziabad. for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.04.07 22:48:19 +05'30'

CEO/EE, I/C Circle

Annexure-61

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

152453/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 Date: 06/04/2022

To,
M/s
SHIVAM FOUNDRY
F-382,M.G. ROAD HAPUR,HAPUR,245101

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act. 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15466685 Date-06/04/2022

CCA is hereby granted to **SHIVAM FOUNDRY** located at **F-382,M.G. ROAD HAPUR,HAPUR,245101** . subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHIVAM FOUNDRY **granted for the period from 06/04/2022 to 31/03/2024** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 13.5299997 Lakhs**

S No	Product	Quantity	Unit
1	MFG. LPG PAN SUPPORTS, CHULLAH & PARTS-10 MT/month	10	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	0.6 KLD	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.04.07 19:19:57 +05'30'

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 62.5 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

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REGIONAL OFFICER, GHAZIABAD

Annexure

Specific Conditions

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.

8. Unit shall ensure to development of green belt based on Miyawaki method.
9.This CTO will be subject to the permission of revocation of closure direction by CAQM failing which this CTO shall be deemed void.
10.Unit shall submit copy of revocation of closure direction by CAQM within 01 week from date of issue of CTO, failing which this CTO shall be deemed void.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating ï¿½Dangerï¿½ and ï¿½Hazardousï¿½ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2021.04.07 19:23:16 +05'30'

REGIONAL OFFICER, GHAZIABAD

Annexure-63

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176127/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 21/02/2023**

To,

M/s

SHREE BALAJI ENTERPRISES

G-34-35 & F-34, M. G. Road Industrial Area, Distt-Hapur,HAPUR,245301

Application Id-19588553

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHREE BALAJI ENTERPRISES** located at **G-34-35 & F-34, M. G. Road Industrial Area, Distt- Hapur,HAPUR,245301**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHREE BALAJI ENTERPRISES **granted for the period from 23/01/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Lead Ingots	20	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.8 KLD**	**Septic Tank**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Lead Smelting Furnace	LSHS/Charcoal/Biomass/PNG	1	Particulate Matter	30 meter from ground level
2	25 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per applicable norms
2	1	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into

drain/river/water body and on land.
3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2025 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC
i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
11- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
12- Industry shall comply Solid waste rule 2016 as amended.
13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
14- The unit shall submit the details of fees deposited during last three years within a month.
15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from

State Pollution Control Board.

25- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.02.21 11:07:40 +05'30'

C.E.O.
C-1

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.02.21 11:07:47 +05'30'

C.E.O.
C-1

Annexure-63

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 21070/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :04/07/2023

To,

M/s SHREE BALAJI ENTERPRISES
G-34-35 & F-34, M. G. Road Industrial Area, Distt- Hapur,HAPUR,245301
Tehsil :Hapur
District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 21070 and 04/07/2023 .
2. Reference of application (No. and date) 21521557 and 08/06/2023 .
3. Mr SURESH KUMAR PATEL of M/s SHREE BALAJI ENTERPRISES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at G-34-35 & F-34, M. G. Road Ind. Area, Distt-Hapur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 9.1 Lead bearing residues	Through TSDF	2 Ton/Annum
2	Schedule I, Cat. 5.2 Wastes or residues containing Oil	Through TSDF	0.2 KL/Annum

1. The authorization shall be valid for a period of 03/07/2028 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
20- The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2023.07.04 20:19:20 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.07.04 20:20:28 IST

CEO/EE, I/C Circle

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-64

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169108/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 14/11/2022**

To,

M/s

SOJAL PETRO CHEMICALS INDUSTRIES

Plot No. F-292 & 298- 299, MG Road Industrial Area, Hapur,HAPUR,245101

Application Id-18511016

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SOJAL PETRO CHEMICALS INDUSTRIES** located at **Plot No. F-292 & 298- 299, MG Road Industrial Area, Hapur,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SOJAL PETRO CHEMICALS INDUSTRIES **granted for the period from 08/11/2022 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Thinner, Chemicals &Solvent-60MT/Month	60	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.8 KLD**	**Septic Tank**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 62.5 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	Thermopac k-06 LKC	LSHS/PNG	2	Particulate Matter	AS PER CPCB NORMS
3	DG SET 120 KVA	HSD	3	Particulate Matter	AS PER CPCB NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS
2	2	Particulate Matter	AS PER CPCB NORMS
3	3	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.11.14 23:49:10 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure-65

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16234/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2022

Dated :11/02/2022

To,

M/s SOJAL PETRO CHEMICALS INDUSTRIES
Plot No. F-292, 298 and 299, UPSIDC MG road Industrial Area, ,Hapur-245301, Uttar Pradesh,HAPUR,245301
Tehsil : Hapur
District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16234 and 11/02/2022 .
2. Reference of application (No. and date) 14848779 and 18/01/2022 .
3. Mr SUNIL KUMAR BANSAL of M/s SOJAL PETRO CHEMICALS INDUSTRIES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot No. F-292, 298 and 299, UPSIDC MG road Indust .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Empty Barrels (Schedule 1, Cat-33.1)	TSDF/Authorized Recycler	9.5 Ton/Year
2	Contaminated Cotton Rugs (Schedule 1 Cat. 33.2)	TSDF	0.05 Ton/Year
3	Used Oil (Schedule 1 Cat. 5.1)	TSDF/Authorized Recycler	0.2 KL/Year
4	Process sludge (Schedule 1 , Cat-28.1	TSDF	60 Ton/Year
5	Spent Solvent, Schedule 1, Cat-20.2, 21.2, 28.6, 29.4	Co-processing/recycling	960 Ton/Year

1. The authorization shall be valid for a period of 10/02/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued

to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution)

Act, 1974.

23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.11 19:44:36 +05'30' **(Authorized Signatory)**

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, UPPCB, Ghaziabad. for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.11 19:44:45 +05'30'

CEO/EE, I/C Circle

Annexure-66

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188586/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 04/08/2023**

To,

M/s

SRK ENTERPRISES

F-144, PHASE-1, M.G. ROAD, INDUSTRIAL AREA, HAPUR,HAPUR,201002

Application Id-21979888

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SRK ENTERPRISES** located at **F-144, PHASE-1, M.G. ROAD, INDUSTRIAL AREA, HAPUR,HAPUR,201002.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SRK ENTERPRISES **granted for the period from 04/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RECOVERED SOLVENT	20	Metric Tonnes/Day
2	(THROUGH DISTILLATION PROCESS ONLY)	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.8**	**Septic Tank**	**SEPTIC TANK**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l

3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 32 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is being granted for production of RECOVERED SOLVENT-20 KLD (THROUGH DISTILLATION PROCESS ONLY) only.
2. This CTO is valid for operation of unit. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure installation of APCS as per given proposal. So that emission from stacks will be in given norms.
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from UPGWD for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55- 022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018.
13. The unit shall ensure installation of noise pollution control system & proper stack on DG sets as per CPCB guidelines.
14. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
15. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
16. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
17. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
18. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3; PM10 – 100 g/m3; and other parameters as notified by MoEF & CC, GOI vide notification No. GSR 826(E), dated 16.11.2009 during operational phase of the project.

19. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
20. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTO shall be withdrawn.
23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
25. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.
26. Unit shall submit latest ambient/stack monitoring report.
27. Unit shall deposit previous CTO fee Rs. 10000/- in Air7 Water CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow.
28. Unit shall comply the all direction in Hon'ble NGT OA No 97/2022.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.08.04 19:40:29 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
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Date: 2023.08.04 19:40:36 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-67

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14553/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :07/10/2021

To,

M/s SRK ENTERPRISES

F-144, PHASE-1, M.G. ROAD, INDUSTRIAL AREA, HAPUR,HAPUR,201002

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14553 and 07/10/2021 .
2. Reference of application (No. and date) 12582733 and 26/06/2021 .
3. Mr SATISH KUMAR of M/s SRK ENTERPRISES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-20.2 Spent solvents	Through Recycler/TSDF	6000 KL/Annum
2	Schedule I, Cat-20.3 Distillation residues	Through Recycler/TSDF	1 KL/Annum
3	Schedule I, Cat-20.4 Process Sludge	Through TSDF	1 Ton/Annum
4	Schedule I, Cat-34.2 Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers	Through TSDF	2 Ton/Annum

1. The authorization shall be valid for a period of 13/10/2026 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.

You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.10.08 11:37:03 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.10.08 11:37:19 +05'30'

CEO/EE, I/C Circle

Annexure-88

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
141812/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 07/12/2021

To ,

Shri DEEPAK RANA
M/s TOJO VIKAS INTERNATIONAL PVT LTD
PLOT NO. F-289, 290, 291 UPSIDC INDUSTRIAL AREA, PHASE-1, M.G. ROAD,
HAPUR,HAPUR,201015
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. TOJO VIKAS INTERNATIONAL PVT LTD

Reference Application No :14064641 **Dated :07/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. TOJO VIKAS INTERNATIONAL PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 06/12/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2021.12.07 12:02:46 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TOJO VIKAS INTERNATIONAL PVT LTD vide

Consent Order No. 14064641/ Water Dated : 07/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of MENTHOL -13MT/MONTH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	DRAIN	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.6 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s TOJO VIKAS INTERNATIONAL PVT LTD, PLOT NO. F-289, 290, 291 UPSIDC INDUSTRIAL AREA, PHASE-1, M.G. ROAD, HAPUR for MENTHOL - 13MT/MONTH ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. Unit shall submit compliance above mentioned points on quarterly basis.
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2021.12.07 12:06:04 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 141811/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 07/12/2021**

To ,

Shri DEEPAK RANA
M/s TOJO VIKAS INTERNATIONAL PVT LTD
PLOT NO. F-289, 290, 291 UPSIDC INDUSTRIAL AREA, PHASE-1, M.G. ROAD, HAPUR,HAPUR,201015
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. TOJO VIKAS INTERNATIONAL PVT LTD

Reference Application No. 14064630 Dated : 07/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TOJO VIKAS INTERNATIONAL PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 06/12/2021 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2021.12.07 12:07:19 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 07/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of MENTHOL -13MT/MONTH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG SET 60 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	DG SET 162 KVA	HSD	2	Particulate Matter	AS PER CPCB NORMS
3	Thermopack-6 lakh kilo calorie	LDO/WOOD/ Green fuel	3	Particulate Matter	AS PER CPCB NORMS

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s TOJO VIKAS INTERNATIONAL PVT LTD, PLOT NO. F-289, 290, 291 UPSIDC INDUSTRIAL AREA, PHASE-1, M.G. ROAD, HAPUR for MENTHOL - 13MT/MONTH ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. Unit shall submit compliance above mentioned points on quarterly basis.
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2021.12.07 12:07:49 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Annexure-69

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 3048/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2018 Dated: 05/10/2018

To,

M/s M/s Tojo Vikas International Pvt. Ltd.

Plot No. F-289 to 291, UPSIDC Phase-1 M.G. Road Industrial Area Hapur (U.P.)

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 3048 and 05/10/2018 .
2. Reference of application (No. and date) 2251955 and 09/06/2018 .
3. Mr Anant Rishi of M/s M/s Tojo Vikas International Pvt. Ltd. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot No. F-289 to 291, UPSIDC Phase-1 M.G. Road In .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used Oil (Schedule 1 Cat.5.1)	RECYCLER	2KL

1. The authorization shall be valid for a period of 04/10/2023 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer of exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

The authorization shall be valid for Generation, Collection, storage and disposal of hazardous waste through TSDF generated from the industry as below-
i. Used Oil (Schedule 1 Cat.5.1) through Recycler, Quantity 2000 Liter per year

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental

requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

(Authorized Signatory)

AKHLAQ HUSAIN
Digitally signed by AKHLAQ HUSAIN
Date: 2018.10.07 16:46:41 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, RO UPPCB GHAZIABAD for information and necessary action .

AKHLAQ HUSAIN Digitally signed by AKHLAQ HUSAIN Date: 2018.10.07 16:47:02 +05'30'

CEO/EE. I/C Circle_____

Annexure-70

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref H99110 /C-1/सामा-1402/2023

दिनांक
Date - 09/08/23

सेवा में,

मैसर्स टोजो विकास इण्टरप्राइजेज प्रा0 लि0
प्लाट नं0– एफ–289, 290, 291, यूपीएसआईडीसी
फेज–1, एम0जी0 रोड, हापुड़।

विषयः– बोर्ड के पत्र संख्या एच–97893/सी–1/वायु/सामा–1402/का0ब0नो0/2023 दिनांक 19.07.2023 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस के सशर्त निक्षेपण के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र संख्या एच–97893/सी–1/वायु/सामा–1402/का0ब0नो0/2023 दिनांक 19.07.2023 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस के अनुक्रम में अपने पत्र दिनांक 31.07.2023 द्वारा प्रेषित प्रत्यावेदन का संदर्भ ग्रहण करने का कष्ट करें।

उक्त के अनुक्रम में उद्योग के विरूद्ध बोर्ड के पत्र संख्या एच–97893/सी–1/वायु/सामा–1402/का0ब0नो0/2023 दिनांक 19.07.2023 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत जारी कारण बताओ नोटिस को निम्नलिखित शर्तों के साथ सशर्त निक्षेपित किया जाता है:–

1. यह कि उद्योग द्वारा पूर्व में किए गए नान कम्प्लायंश हेतु सीपीसीबी द्वारा जारी गाइडलाइन के अनुसार अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति उद्योग पर बाध्य होगी।
2. सीएक्यूएम द्वारा समय–समय पर जारी निर्देशों का अक्षरश अनुपालन सुनिश्चित किया जाए।
3. यह कि बोर्ड द्वारा जारी सशर्त सहमति जल/वायु की शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाए।
4. उद्योग की पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में कृत कार्यवाही का निर्णय पृथक से सूचित किया जायेगा।

भवदीय

(विवेक राय)
मुख्य पर्यावरण अधिकारी,
वृत्त–1

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उद्योग का अद्यतन निरीक्षण करते हुये निरीक्षण आख्या 01 सप्ताह के अन्दर प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
वृत्त–1

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti N
Lucknow - 226 010
Phone : 0522-2720828, 27208
Fax : 0522-2720764, 27206
E-mail : info@uppcb.com
Website : www.uppcb.com

Annexure-21

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 142610/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 05/01/2022**

To ,

Shri GHANSHYAM AGARWAL
M/s TRIVENI MEDICHEM PVT LTD
PLOT NO. B-12, M.G. ROAD INDUSTRIAL AREA, HAPUR.,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. TRIVENI MEDICHEM PVT LTD

Reference Application No. 14146037 Dated : 05/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TRIVENI MEDICHEM PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 24/11/2021 to 31/12/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.05 13:27:53 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.05 13:28:15 +05'30'

CEO
C-1.

U.P. Pollution Control Board

Dated : 05/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Distillation of Organics Chemicals (Final Product Thinner)-25 MTD.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	4 LKCAL Thermo pack	Wood	1	Particulate Matter	30 meter from ground level
2	62.5 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions/SOPs issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO/CTE issued by the Board earlier and audited balance sheet for the current year and the details of fees deposited within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.05 13:28:41 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO
C-1.

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
142623/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 03/01/2022

To ,

Shri GHANSHYAM AGARWAL
M/s TRIVENI MEDICHEM PVT LTD
PLOT NO. B-12, M.G. ROAD INDUSTRIAL AREA, HAPUR.,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. TRIVENI MEDICHEM PVT LTD

Reference Application No :14146679 **Dated :03/01/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. TRIVENI MEDICHEM PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 24/11/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.05 13:29:28 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.05 13:29:36 +05'30'

CEO
C-1.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TRIVENI MEDICHEM PVT LTD vide

Consent Order No. 14146679/ Water Dated : 03/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Distillation of Organics Chemicals (Final Product Thinner)-25 MTD.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	1 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
2- The industry should ensure the operation of the ETP in such a manner that it confirm the standards.
3- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
4- The industry will have to ensure permission from the UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
5- The industry shall submit the point wise compliance report of the CTO/CTE issued by the Board earlier and send audited balance sheet for the current year and the details of fees deposited within a month otherwise this CTO may be revoked.
6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
7- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
8- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
9- The industry shall abide by orders/directions/SOPs issued by Hon'ble Supreme Court Hon'ble High Court,Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
10- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
11- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.05 13:29:48 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO
C-1.

Annexure-72

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 21687/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :20/09/2023

To,

M/s TRIVENI MEDICHEM PVT LTD
PLOT NO. B-12, M.G. ROAD INDUSTRIAL AREA, HAPUR.,HAPUR,245101
Tehsil : Hapur
District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 21687 and 20/09/2023 .
2. Reference of application (No. and date) 22198443 and 28/07/2023 .
3. Mr GHANSHYAM AGARWAL of M/s TRIVENI MEDICHEM PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. B-12, M.G. ROAD INDUSTRIAL AREA, HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 20.1 Contaminated aromatic, aliphatic or napthenic solvents may or may not be fit for reuse., 20.3 Distillation residues and 36.1 Any process or distillation residue	Through TSDF	1.5 Ton/Annum
2	Schedule I, Cat. 20.2 Spent solvents, 28.6 Spent solvents	Recivery/Co-processing (As per CPCB SOP-2016 S.No. 4.1)	25 KLD

1. The authorization shall be valid for a period of 18/09/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.

You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2023.09.20 19:30:19 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.09.20 19:30:34 +05'30'

CEO/EE, I/C Circle

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-73

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180767/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 25/04/2023**

To,

M/s

VERDEEN CHEMICALS PVT LTD

D-11, UPSIDC Industrial Area, Phase - I, Masoorie Gulawati RoadHapur,HAPUR,201015

Application Id-20390008

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **VERDEEN CHEMICALS PVT LTD** located at **D-11, UPSIDC Industrial Area, Phase - I, Masoorie Gulawati Road Hapur,HAPUR,201015**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA VERDEEN CHEMICALS PVT LTD **granted for the period from 25/03/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1.	Manganese Carbonate, Nickel Carbonate, Nickel sulphate, Lithium Carbonate, Lithium sulphate, Copper Carbonate, Black Mass.	659	Metric Tonnes/Month
	By Product		
1	Steel	60	Metric Tonnes/Month
2	Graphite	40	Metric Tonnes/Month
3	Copper Sulphate	389	Metric Tonnes/Month
4	Aluminium	38	Metric Tonnes/Month
5	Iron Phosphate	50	Metric Tonnes/Month
6	Copper	150	Metric Tonnes/Month
7	plastic	38	Metric Tonnes/Month
8	Aluminium Hydroxide	130	Metric Tonnes/Month
9	Sodium Sulphate	840	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

Domestic	**0.6 KLD**	**Septic Tank**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	500 KVA DG Set	HSD/PNG	1	Sulphur Dioxide	As per applicable norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA. as may be necessary.

Specific Conditions:-

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2-In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2027 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8-The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10-Industry shall comply with various Waste Management Rules as notified by MoEF&CC
i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
11-MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
12-Industry shall comply Solid waste rule 2016 as amended.
13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
14-The unit shall submit the details of fees deposited during last three years within a month.
15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

16-The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
20-Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
25- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.04.25 19:10:57 +05'30'

CEO
C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.04.25 19:11:21 +05'30'

CEO
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Annexure-34

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 15814/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :27/01/2022

To,

M/s VERDEEN CHEMICALS PVT LTD

D-11, UPSIDC Industrial Area, Phase - I, Masoorie Gulawati Road Hapur,HAPUR,201015

Tehsil :Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 15814 and 27/01/2022 .
2. Reference of application (No. and date) 14249203 and 09/12/2021 .
3. Mr SANJEEV TYAGI of M/s VERDEEN CHEMICALS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-5.1 Used or spent oil	Through Recycler/TSDF	1 KL/Annum
2	Schedule I, Cat-9.1 Lead bearing residues	Through TSDF	6 Ton/Annum
3	Schedule I, Cat-9.2 Lead ash or particulate from flue gas	Through TSDF	12.06 Ton/Annum
4	Schedule I, Cat-33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	1 Ton/Annum
5	Schedule I, Cat-35.3 Chemical sludge from waste water treatment	Through TSDF	6 Ton/Annum

1. The authorization shall be valid for a period of 26/01/2027 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued

against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
20- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.22 12:30:41 +05'30'

the authorisation.

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.02.22 12:30:49 +05'30'

CEO/EE, I/C Circle_____

Annexure-75

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1257/C/V-179 /2023 दिनांक 28/10/2023

सेवा में,

मुख्य पर्यावरण अधिकारी वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः–मैसर्स वर्दीन केमिकल्स, प्लाट नं–डी–11, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 05.07.2023 को रिवोक किये जाने के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त संदर्भित उद्योग के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच–96865/सी–1/जल/एच–59/का0ब0नो0/2023 दिनांक 05.07.2023 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस जारी किया गया है। उक्त के क्रम में उद्योग द्वारा दिनांक 18.10.2023 प्रत्यावेदन प्रस्तुत किया गया। प्राप्त प्रत्यावेदन के भौतिक सत्यापन हेतु उद्योग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 27.10.2023 को किया गया। निरीक्षण के दौरान उद्योग संचालित पाया गया। विस्तृत निरीक्षण आख्या संलग्न है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए उद्योग के विरूद्ध रू0 80,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये बोर्ड मुख्यालय द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 05.07.2023 को रिवोक किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकः **उपरोक्तानुसार।**

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी
O/C Hapur

मैसर्स वर्दीन केमिकल्स, प्लाट नं–डी–11, फेज–1, एम0जी0 रोड, यू0पी0सी0डा0 औधोगिक क्षेत्र, हापुड़ के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत व अन्तर्गत जारी कारण बताओं नोटिस दिनांक 05.07.2023 को रिवोक किये जाने के सम्बन्ध मे।

उक्त संदर्भित उधोग के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच–96865/सी–1/जल/एच–59/का0ब0नो0/2023 दिनांक 05.07.2023 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस जारी किया गया है। उक्त के क्रम में उधोग द्वारा दिनांक 18.10.2023 प्रत्यावेदन प्रस्तुत किया गया। प्राप्त प्रत्यावेदन के भौतिक सत्यापन हेतु उधोग का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 27.10.2023 को किया गया। निरीक्षण के दौरान उधोग संचालित पाया गया एवं निरीक्षण के दौरान उधोग प्रतिनिधि के रूप में श्री अविनाश कुमार सिंह उपस्थित थे। निरीक्षण आख्या निम्नवत् है:–

1. उधोग द्वारा कच्चे माल के रूप में मोबाइल बैट्री का प्रयोग कर सेरेडिंग, ग्राइडिंग, हाइड्रो मेटलर्जी आदि प्रकियाओं द्वारा Manganese Carbonate, Nickel Carbonate, Nickel sulphate, Lithium Carbonate, Lithium sulphate, Copper Carbonate, Black Mass-659MT/month का उत्पादन किया जाता है। उधोग को संचालन हेतु बोर्ड से सहमति जल एवं वायु वैधता अवधि दिनांक 31.12.2027 तक प्राप्त है।
2. उधोग में फ्लोर वाशिंग आदि प्रकियाओं से जनित उत्प्रवाह के शुद्धिकरण हेतु 01 के0एल0डी0 क्षमता का उत्प्रवाह शुद्धिकरण संयत्र की स्थापना की गयी है। उत्प्रवाह शुद्धिकरण संयत्र की मुख्य इकाईयां कलेक्शन टैंक, केमिकल डोजिंग टैंक, सेटलिंग टैंक, मल्टीग्रेड फिल्टर, एक्टीवेटेड कार्बन फिल्टर आदि है। निरीक्षण के समय उत्प्रवाह जनन न होने कारण नमूना के एकत्रण नही किया गया। उधोग द्वारा अपने दिये गये प्रत्यावेदन के साथ ई0टी0पी0 के इन्लेट एवं आउटलेट से लिये गये एकत्रित किये गये नमूनो की विश्लेषण मैसर्स फोट्रोन लैब्रोटिज प्रा0लि0 से कराकर विश्लेषण आख्या प्रस्तुत की गयी है। ई0टी0पी0 के आउटलेट से लिये गये नमूने की विश्लेषण आख्या में समस्त प्रचालको की मात्रा बोर्ड मानको के अनुरूप पायी गयी।
3. पूर्व में संयुक्त समिति द्वारा निरीक्षण दिनांक 29.05.2023 को उधोग में स्थित ब्लैक कलर की स्लज पायी गयी थी तथा कच्चे माल, केमिकल्स, जनित हैजार्डस अपशिष्ट का रख रखाव उचित नही पाया गया था। वर्तमान में निरीक्षण दिनांक 27.10.2023 के समय उत्प्रवाह शुद्धिकरण संयत्र स्थापित/संचालन की अवस्था में पाया गया।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये उधोग के विरूद्ध उल्लघंनकारी दिवसों में केन्द्रीय प्रदूषण नियत्रण बोर्ड निर्धारित गाइड लाईन के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित होगा। उक्त की गणना निम्नवत् है:–

PI= Pollution index of Industrial sector- Environmental Compensation हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी **गाइड लाइन के अनुसार Pollution index range** लाल श्रेणी के उद्योगों हेतु 60 से 100, नारंगी श्रेणी के उद्योगों हेतु 41 से 59 एवं हरी श्रेणी के उद्योगों हेतु 21 से 40 रखी गयी है तथा गणना हेतु औसत Pollution index 80, 50 व 30 का सुझाव दिया गया है। उद्योग लाल श्रेणी के अन्तर्गत आच्छादित है। **Environmental Compensation** हेतु गाइड लाइन के सुझाव के अनुसार **गणना सूत्र में PI - 80 को आधार माना जा सकता है।**

N= Number of days of violation took place- उधोग का पूर्व में संयुक्त समिति द्वारा दिनांक 29.05.2023 को निरीक्षण किया गया। निरीक्षण के समय दिये गये निर्देशो के क्रम में उधोग द्वारा उत्प्रवाह शुद्धिकरण की स्थापना दिनांक 05.06.2023 को कर ली गयी थी तथा उधोग द्वारा दिनांक 06.06.2023 को मान्यता प्राप्त प्रयोगशाला से

ई0टी0पी0 के माध्यम से निस्तारित हो रहे उत्प्रवाह का विश्लेषण कराकर विश्लेषण आख्या प्रस्तुत की गयी है। अर्थात उद्योग के विरूद्ध दिनांक 29.05.2023 से 05.06. 2023 तक कुल 08 दिन की अवधि में पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित होगा। अतः **N=08**

R= R is a factor in Rupees for penalty - Environmental Compensation हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी **गाइड लाइन के अनुसार R मिनिमम 100 एवं अधिकतम 500 है तथा औसत 250 का सुझाव दिया गया है। तदसुझाव अनुसार गणना सूत्र में R=250 को आधार माना जा सकता है।**

S= Factor for scale of operation- उक्त उद्योग लघु श्रेणी का है, **Environmental Compensation** हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी **गाइड लाइन के अनुसार गणना सूत्र में S=0.5 को आधार माना जा सकता है।**

LF= Location Factor- उक्त उद्योग जनपद हापुड की तहसील धौलाना में स्थापित है। उद्योग नगर पालिका परिषद पिलखुआ, हापुड के 10 कि0मी0 परिधि में है, उक्त क्षेत्र की कुल आवादी लगभग 10 से कम है। गणना सूत्र में 10 लाख से कम जनसंख्या पर लोकेशन फैक्टर का मान 1.0 दिया गया है। अतः गणना सूत्र में **LF=1.0 को आधार माना जा सकता है।**

उपरोक्तानुसार उद्योग के विरूद्ध गाइड लाइन सूत्र के अनुसार **Environmental Compensation** हेतु गणना निम्नवत् है–

EC = PIxNxRxSxLF,
= 80x08x250x0.5x1.0
= 80,000/- (रूपया अस्सी हजार मात्र)

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए उद्योग के विरूद्ध रू0 80,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये बोर्ड मुख्यालय द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत जारी कारण बताओं नोटिस दिनांक 05.07.2023 को रिवोक किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(विपुल कुमार)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Annexure-76

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

167898/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 20/11/2022**

To,

M/s

VISION RESINS AND RESOL PVT LTD

F-273,274 UPSIDC, INDUSTRIAL AREA, M G ROAD, HAPUR,,HAPUR,245101

Application Id-18309575

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **VISION RESINS AND RESOL PVT LTD** located at **F-273,274 UPSIDC, INDUSTRIAL AREA, M G ROAD, HAPUR,,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA VISION RESINS AND RESOL PVT LTD **granted for the period from 17/10/2022 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Phenolic Resins	180	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.6 KLD**	**Septic Tank**	
Industrial	**0.5 KLD**	**ETP**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	2 LKC Thermopac k	Biomass	1	Particulate Matter	11 meter from ground level
2	125 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as

per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10- The industry will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2025 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
15- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
16- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
17- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
18- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
20- The Industry should be operated in such a way so that there is no adverse impact on public and environment.
21- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
22- Industry shall maintain the logbook of ETP.
23- Industry shall recycle as much water as possible within the plant before discharging it.
24- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
25- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of

Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

26- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.

27- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

28- Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

29- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

30- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

31- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

32- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

33- Unit shall comply with orders dated 03-06-2021 of Hon'ble NGT (PB) in OA No. 287 of 2020; OA No. 298 of 2020 & OA no. 840 of 2019 regarding EC requirement for formaldehyde unit , if applicable, otherwise this CTO may be deemed null and void.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.11.20 22:56:14 +05'30'

CEO
C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.11.20 22:57:01 +05'30'

CEO
C-1.

Annexure-77

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20378/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :08/05/2023

To,

M/s VISION RESINS AND RESOL PVT LTD

F-273,274 UPSIDC, INDUSTRIAL AREA, M G ROAD, HAPUR,,HAPUR,245101

Tehsil :Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20378 and 08/05/2023 .
2. Reference of application (No. and date) 20902700 and 26/04/2023 .
3. Mr ASHISH GUPTA GUPTA of M/s VISION RESINS AND RESOL PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-273,274 UPSIDC, INDUSTRIAL AREA, M G ROAD, HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 5.1 Used or Spent Oil	Through Authorised Recycler/TSDF	0.05 KL/Annum
2	Schedule I, Cat. 35.3 Chemical sludge from waste water treatment	Through TSDF	0.5 Ton/Annum

1. The authorization shall be valid for a period of 07/05/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.05.08 15:01:05 +05'30' **(Authorized Signatory)**

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2023.05.08 15:01:23 +05'30'

CEO/EE, I/C Circle

Annexure-70

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166338/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 29/09/2022**

To,

M/s

VDH CHEMTECH PRIVATE LIMITED

H 127 to 144 M G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101

Application Id-18029055

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **VDH CHEMTECH PRIVATE LIMITED** located at **H 127 to 144 M G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA VDH CHEMTECH PRIVATE LIMITED **granted for the period from 29/09/2022 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Meta Cresol-30 Mt/Month	30	Metric Tonnes/Month
2	Para Cresol-30 Mt/Month	30	Metric Tonnes/Month
3	Butylated Hydroxy Tolune-30 Mt/Month	30	Metric Tonnes/Month
4	Residue-30 Mt/Month	30	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.5 KLD**	**Septic Tank**	**UPSIDC DRAIN**
Industrial	**1.0 KLD**	**ETP**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	TSS	<100 mg/l
2	BOD	<30 mg/l
3	COD	<250 mg/l
4	Oil and Grease	<10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set 550 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	DG SET 250 KVA	HSD	2	Particulate Matter	AS PER CPCB NORMS
3	20 LKC Thermic Fluid Heater	Bio Mass	3	Particulate Matter	30meter stack form GL
4	15 LKC Thermic Fluid Heater	Bio Mass	4	Particulate Matter	30meter stack form GL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS
2	2	Particulate Matter	AS PER CPCB NORMS
3	3	Particulate Matter	AS PER CPCB NORMS
4	4	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.
iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	**Industrial Area**		**Commercial Area**		**Residential Area**		**Silence Zone**	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-
(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-
1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all

other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.

8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.09.29 22:51:04 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure-79

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 22396/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :02/11/2023

To,

M/s VDH CHEM TECH PVT LTD
Plot No. 127 to 144 M.G. Road Industrial Area, Phase - 1,HAPUR,245101
Tehsil : Hapur
District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 22396 and 02/11/2023 .
2. Reference of application (No. and date) 23158698 and 16/10/2023 .
3. Mr GUNEET SINGH of M/s VDH CHEM TECH PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot No. 127 to 144 M.G. Road Industrial Area, Pha .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	ETP SLUDGE (SCHEDULE-1 CAT-35.3)	TSDF	2.4 TON/YEAR
2	Used Oil (CAT-5.1)	TSDF	1.2 KL/YEAR
3	WASTE RESIDUE (CAT-5.2)	TSDF	1.2 TON/YEAR
4	CONTANIMINATED COTTON RAGS OR OTHER CLEANING MATERIALS	TSDF	1.2 TON/YEAR
5	CHEMICAL DRUMS	TSDF	3.0 TON/YEAR

1. The authorization shall be valid for a period of 01/11/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1-The unit will submit the annual return (Form-4), otherwise this authorization will stands automatically cancelled.
2-The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3-The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4-It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorization. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorization before its expiry or fails to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5-The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.

You should also maintain records on Form-3 and present it to Board's inspecting officials.
6-In case of occurrence of an accident, complete details on Form-11 must be sent to U.P.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
7. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc.
and their possible impacts and also carry out mock drill in this regard at regular interval of time .
8-The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
9-It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
10-The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
11-The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
12-The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
13-The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
14-An application for the renewal of an authorisation shall be made as laid down under these Rules .
15-Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
16-Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

17-The Unit will file the renewal application at least 2 months prior to the expiry of this Order. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
18- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

(Authorized Signatory)

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.11.02 11:49:07 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, CEO-1, UPPCB, LUCKNOW. for information and necessary action.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.11.02 11:49:17 +05'30'

CEO/EE, I/C Circle

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-80

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

175609/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 23/01/2023**

To,

M/s

A S ENTERPRISES

F-644 F-643, M.G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101

Application Id-19507595

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **A S ENTERPRISES** located at **F-644 F-643, M.G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA A S ENTERPRISES **granted for the period from 18/01/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Lead Ingot	18	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.8 KLD**	**Septic Tank**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Lead Smelting Furnace	LSHS/Charcoal/Biomass/PNG	1	Particulate Matter	30 Meter From Ground Level
2	30 KVA DG set	HSD/PNG	1	Sulphur Dioxide	As per norms
3	Lead Smelting Furnace	LSHS/Charcoal/Biomass/PNG	1	Particulate Matter	30 Meter From Ground Level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per applicable norms
2	1	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2025 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC
i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
11- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
12- Industry shall comply Solid waste rule 2016 as amended.
13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
14- The unit shall submit the details of fees deposited during last three years within a month.
15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment,forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission

should be as per norms prescribed by CAQM.

22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

25- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2023.01.24 12:42:48 +05'30'

C.E.O.
C-1

Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA Date: 2023.01.24 12:43:00 +05'30'

C.E.O.
C-1

Annexure-81

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 15892/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :21/01/2022

To,

M/s A S ENTERPRISES
F-644 F-643, M.G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101
Tehsil : Hapur
District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 15892 and 21/01/2022 .
2. Reference of application (No. and date) 14388947 and 14/12/2021 .
3. Mr SUNIL KUMAR PATEL of M/s A S ENTERPRISES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-644 F-643, M.G ROAD INDUSTRIAL AREA HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-9.1 Lead bearing residues	Through TSDF	4 Ton/Annum

1. The authorization shall be valid for a period of 20/01/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be

approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

20- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.21 19:51:10 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2022.01.21 19:51:19 +05'30'

CEO/EE, I/C Circle_____

Annexure-82

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1005/C/A-003/2023 **दिनांक** 18/09/2023

सेवा मे,

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मैसर्स अक्षय मैकोट्रोनिक्स (इण्डिया), प्लाट नं0–जी–410, फेज–2, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड को जारी बन्दी आदेश दिनांक 03.08.2023 को रिवोक किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक एच–98814/सी–1/जल–177/एच–165/2023 दिनांक 03.08.2023 का संदर्भ ग्रहण करने का कष्ट करें। उद्योग द्वारा उक्त कारण बताओं नोटिस की अनुपालन आख्या इस कार्यालय में दिनांक 04.09.2023 को प्राप्त करायी गयी है। तत्क्रम में उक्त उद्योग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 15.09.2023 को किया गया। निरीक्षण आख्या संलग्न है।

आख्यानुसार उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओं नोटिस एच–98814/सी–1/जल–177/एच–165/2023 दिनांक 03.08.2023 को रू0 70,000/– (रूपये सत्तर हजार मात्र) अधिरोपित करते हुये निक्षेपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

मैसर्स अक्षय मैकोट्रोनिक्स (इण्डिया), प्लाट नं0–जी–410, फेज–2, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड को बन्दी आदेश दिनांक 03.08.2023 को रिवोक किये जाने के सम्बन्ध मे आख्या।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 97/2022 सलमान मिया बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेश दिनांक 16.03.2023 को पारित आदेश के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 27.06.2023 को यू0पी0सी0डा0 औद्योगिक क्षेत्र एम0जी0 रोड, जनपद हापुड में स्थापित/संचालित उद्योगो के निरीक्षण के दौरान प्लाट नं0–जी–410, फेज–2, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड में कार्यरत उद्योग का निरीक्षण किया गया था। उक्त के परिपेक्ष्य में बोर्ड मुख्यालय के पत्र संख्या एच–98814/सी–1/जल–177/एच–165/2023 दिनांक 03.08.2023 द्वारा कारण बताओं नोटिस निर्गत किया गया है, जो वर्तमान में प्रभावी है। उद्योग द्वारा उक्त कारण बताओं नोटिस की अनुपालन आख्या इस कार्यालय में दिनांक 04.09.2023 को प्राप्त करायी गयी है। तत्क्रम में उक्त उद्योग का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 15.06.2023 को किया गया। निरीक्षण के दौरान उद्योग संचालित नही पाया गया। निरीक्षण आख्या निम्नवत् है:–

1. उक्त उद्योग द्वारा कच्चे माल के रूप मे एम0एस0 शीट का प्रयोग करते हुए इलेक्ट्रीक पैनल, स्वीच गेयर बाक्स का उत्पादन किया जाता है।
2. उद्योग द्वारा जल एवं वायु सहमति प्राप्त किये जाने हेतु आवेदन नही किया गया है।
3. उद्योग द्वारा पत्र दिनांक 04.09.2023 द्वारा अवगत कराया गया कि निरीक्षण के समय दिये गये मौखिक निर्देशों के अनुपालन मे इकाई का संचालन बन्द कर लिया गया था। वर्तमान मे इकाई मे फास्फेटिंग का कार्य पूर्णतः बन्द कर दिया गया है। भविष्य मे उद्योग का संचालन नियमानुसार जल एवं वायु सहमति प्राप्त कर ही किया जायेगा। इकाई पूर्व मे केवल ट्रेडिंग का कार्य किया जाता था। इकाई मे उत्पादन कार्य दिनांक 21.06.2023 से ही प्रारम्भ किया गया था तथा जल एवं वायु सहमति प्राप्त किये जाने की प्रकिया की जा रही थी।
4. बोर्ड मुख्यालय के पत्र संख्या एच–98814/सी–1/जल–177/एच–165/2023 दिनांक 03.08.2023 द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु प्रचलित गाइडलाईन के आधार पर रू0 10000/–प्रतिदिन की दर से गणना निम्नवत् है:–

उद्योग द्वारा पत्र दिनांक 04.09.2023 द्वारा अवगत कराया गया कि निरीक्षण के समय दिये गये मौखिक निर्देशों के अनुपालन मे इकाई का संचालन बन्द कर लिया गया था। वर्तमान मे इकाई मे फास्फेटिंग का कार्य पूर्णतः बन्द कर दिया गया है। भविष्य मे उद्योग का संचालन नियमानुसार जल एवं वायु सहमति प्राप्त कर ही किया जायेगा। इकाई पूर्व मे केवल ट्रेडिंग का कार्य किया जाता था। इकाई मे उत्पादन कार्य दिनांक 21.06.2023 से ही प्रारम्भ किया गया था तथा जल एवं वायु सहमति प्राप्त किये जाने की प्रकिया की जा रही थी।

अर्थात दिनांक 21.06.2023 को आधार तिथि मानते हुये, इकाई के निरीक्षण दिनांक 27.06.2023 तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित होगा। अतः दिनांक 21.06.2023 से दिनांक 27.06.2023 तक कुल दिनों 07 हेतु पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

EC=10000x07=70,000/- (रूपये सत्तर हजार मात्र)

उक्त तथ्यों को दृष्टिगत रखते हुए उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत जारी कारण बताओं नोटिस एच–98814/सी–1/जल–177/एच–165/2023 दिनांक 03.08.2023 को रू0 70,000/– (रूपये सत्तर हजार मात्र) अधिरोपित करते हुये निक्षेपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(अनिल कुमार गुप्ता)
वैज्ञानिक सहायक

(विपुल कुमार)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

AEE_vipul_kumar_Sunil_2023_24

Annexure-B3

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
129577/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2021

Dated : 06/07/2021

To ,

Shri ABDUL QAYYOOM
M/s A Q Recycling
Plot No-F-639, UPSIDC, Industrial Area, M. G. Road, Hapur-245101,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. A Q Recycling

Reference Application No :12545927 **Dated :06/07/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. A Q Recycling is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 06/07/2021 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.07.06 21:28:15 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.07.06 21:28:36 +05'30'

CEO-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.A Q Recycling vide

Consent Order No. 12545927/ Water Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Recycling of All type of E Waste-36 Ton/Month (Unit can recycle e-waste at the rate of 72 MT/Month as per CTE issued to the Unit only after constructing G+1 floor).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge.KL/day**	**Treatment facility and discharge point**
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	1.0 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3- The industry will have to ensure permission from the UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
4- The industry shall submit the point wise compliance report of the conditions imposed in the CTE issued to the unit and submit balance fee of Rs. 7000/- within 15 days otherwise this CTO may be revoked.
5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
11. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
12. Unit shall comply with the guidelines issued by CPCB time to time regarding E-Waste management.

Issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.07.05 21:28:56 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO-1

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 129585/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 06/07/2021**

To ,

Shri ABDUL QAYYOOM
M/s A Q Recycling
Plot No-F-639, UPSIDC, Industrial Area, M. G. Road, Hapur-245101,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. A Q Recycling

Reference Application No. 12546594 Dated : 06/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s A Q Recycling. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 06/07/2021 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

VIVEK ROY

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY

CEO-1

U.P. Pollution Control Board

Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Recycling of All type of E Waste-36 Ton/Month (Unit can recycle e-waste at the rate of 72 MT/Month as per CTE issued to the Unit only after constructing G+1 floor).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	2 Pit Furnace	HSD	1	Particulate Matter	Hood, Cyclone, Dust Collector, ID fan with 30 meter stack height

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
4. The industry shall submit the point wise compliance report of the conditions imposed in the CTE issued to the unit and submit balance fee of Rs. 3000/- within 15 days otherwise this CTO may be revoked.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court,Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
15. Unit shall ensure compliance guidelines issued by CPCb regarding E-Waste management.

Issued with the permission of competent authority .

VIVEK ROY

For and on behalf of U.P. Pollution Control Board .

CEO-1

Annexure-84

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14783/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :09/08/2021

To,

M/s A Q Recycling

Plot No-F-639, UPSIDC, Industrial Area, M. G. Road, Hapur-245101,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14783 and 09/08/2021 .
2. Reference of application (No. and date) 12892099 and 03/08/2021 .
3. Mr ABDUL QAYYOOM of M/s A Q Recycling is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-31.1 Process residue and wastes	Through TSDF	2 Ton/Annum

1. The authorization shall be valid for a period of 08/08/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be

approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.09.24 13:52:44 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.09.24 13:53:05 +05'30'

CEO/EE, I/C Circle_____

Annexure - 85

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170183/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 **Date: 30/11/2022**

To,
M/s
CENTRAMAC
F-676 to 678, M.G. Road, Indl. Area, Ghaziabad,GHAZIABAD,245101

Application Id-18666006

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **CENTRAMAC** located at **F-676 to 678, M.G. Road, Indl. Area, Ghaziabad,GHAZIABAD,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA CENTRAMAC **granted for the period from 20/11/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Manufacturing Of Pyrolysis Oil- 4.0 Mt/Day	4	Metric Tonnes/Day
2	Carbon Black- 3.0 Mt/Day	3	Metric Tonnes/Day
3	Steel Wire- 1.5 Mt/Day	1.5	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.5 KLD**	**Septic Tank**	**UPSIDC DRAIN**
Industrial	**0.5 KLD**	**ETP**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	TSS	<100 mg/l
2	BOD	<30 mg/l
3	COD	<250 mg/l
4	Oil and Grease	<10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Pyrolysis Reactor 1 and 2	Biomass/LSHS	1	Particulate Matter	Wet Scrubber, 30 Meter stack from G.L.
2	Pyrolysis Reactor- 03 - (Standby)	Biomass/LSHS	3	Particulate Matter	Wet Scrubber, 30 Meter stack from G.L
3	DG SET 63 KVA	HSD	2	Particulate Matter	AS PER CPCB NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CAQM NORMS
2	2	Particulate Matter	AS PER CAQM NORMS
3	3	Particulate Matter	AS PER CAQM NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall submit copy of revocation of closure direction by CAQM within 01 week from date of issue of CTO, failing which this CTO shall be deemed void.
9. This CTO will be subject to the permission of revocation of closure direction by CAQM failing which this CTO shall be deemed void
10. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.12.11 21:35:25 -06'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure-8C

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 22049/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2023

Dated :18/09/2023

To,

M/s CENTRAMAC

F-676 to 678, M.G. Road, Indl. Area, Ghaziabad,GHAZIABAD,245101

Tehsil : Bhojpur

District :GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 22049 and 18/09/2023 .
2. Reference of application (No. and date) 22679328 and 08/09/2023 .
3. Mr SANJAY GUTGUTIA of M/s CENTRAMAC is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-676 to 678, M.G. Road, Indl. Area, Hapur .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	ETP SLUDGE (SCHEDULE-1 CAT-35.3)	TSDF	0.3 Ton/Year
2	Used Oil (CAT-5.1)	TSDF	0.6 KL/Year

1. The authorization shall be valid for a period of 17/09/2028 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the annual return (Form-4), otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorization. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorization before its expiry or fails to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at

regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
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Handling and Disposal of Hazardous Waste and penalty .
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Board to close down the facility .
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11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order. PollutionControl Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

(Authorized Signatory)

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.09.18 18:53:13 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, CEO-1, UPPCB, LUCKNOW. for information and necessary action .

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.09.18 18:53:32 +05'30'

CEO/EE, I/C Circle

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure -87

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
92629/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2020

Dated : 27/03/2020

To ,

Shri SANJAY GARG
M/s DKY SALES PVT LTD
F-699, F-700, F-701 and G-633, G-634, G-635, Masuri Gulawati Road, Industrial Area, Hapur,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DKY SALES PVT LTD

Reference Application No :8162697 **Dated :27/03/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DKY SALES PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.04.18 17:57:42 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.04.18 17:58:23 +05'30'

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DKY SALES PVT LTD vide

Consent Order No. 8162697/ Water Dated : 27/03/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Galvanized M.S fabricated structure total quantity 1575 MT/month .

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1.8 KLD	Septic Tank
2	Industrial	36 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	1.8 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	36 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
15- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.04.18 17:59:09 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 92600/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2020 **Dated : 18/04/2020**

To ,

Shri SANJAY GARG
M/s DKY SALES PVT LTD
F-699, F-700, F-701 and G-633, G-634, G-635, Masuri Gulawati Road, Industrial Area, Hapur,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DKY SALES PVT LTD

Reference Application No. 8156034 Dated : 18/04/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DKY SALES PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.04.18 17:52:16 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.04.18 17:52:58 +05'30'

C.E.O
C-1

U.P. Pollution Control Board

Dated : 18/04/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Galvanized M.S fabricated structure total quantity 1575 MT/month .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	D.G Set 125 KVA	H.S.D	1	Sulphur Dioxide	minimum 2.25 mt. above nearest roof
2	Hot Air generator	LPG	2	Particulate Matter	30 mt.stack from G.L with Hood,ID fan and alkali Scrubber

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Sulphur Dioxide	As per E.P Rules 1986
2	2	Particulate Matter	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
5- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
7- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court,Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time
8- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
9- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10- The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
11- The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
12- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
13- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
14- The Industry should be operated in such a way so that there is no adverse impact on public and environment.
15- The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Issued with the permission of competent authority .

Ashok Kumar Tiwari

Digitally signed by Ashok Kumar Tiwari
Date: 2020.04.18 17:53:36 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

Annexure-88

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13186/UPPCB/Ghaziabad(LAB)/HWM/HAPUR/2020

Dated :10/11/2020

To,

M/s DKY SALES PVT LTD

PLOT NO-G-633,G-634,G-635,F-699,F-700,F-701,MASURI GULAWATI ROAD,INDUS.AREA,HAPUR,U.P.,HAPUR,

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13186 and 10/11/2020 .
2. Reference of application (No. and date) 9669019 and 16/10/2020 .
3. Mr SANJAY GARG of M/s DKY SALES PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO-G-633,G-634,G-635,F-699,F-700,F-701,MASURI .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	ETP Sludge Schedule I Cat 35.3	TSDF	5.0 Ton/Year
2	Used Oil (Schedule 1 Cat. 5.1)	Authorized recycler/TSDF	0.3 KL/Year
3	Contaminated (with oil & Grease) Cotton Rags (Schedule-1 Cat 33.2)	TSDF	0.1 Ton/Year
4	Empty Containers (Schedule-1 Cat 33.1	Authorized recycler/TSDF	0.7 Ton/Year

1. The authorization shall be valid for a period of 09/11/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter.

You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2020.11.11 23:02:03 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, UPPCB, Ghaziabad. for information and necessary action .

VIVEK ROY

CEO/EE, I/C Circle_____

~~Annexure~~ Annexure-89

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

158485/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 20/10/2022**

To,

M/s

EMINENT POLYCHEM

PLOT NO-G 409, MASURI GULAWATI ROAD, INDUSTRIAL AREA,HAPUR,HAPUR,245101,HAPUR,245101

Application Id-16741298

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **EMINENT POLYCHEM** located at **PLOT NO-G 409, MASURI GULAWATI ROAD, INDUSTRIAL AREA,HAPUR,HAPUR,245101,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA EMINENT POLYCHEM **granted for the period from 18/10/2022 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SOLVENTS WASTE PAINT AND		Kilo Liters/Month
2	VARNISHES ENAMELS OR LACQUERS	200	Kilo Liters/Month
3	(through blinding process only)		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.10.21 11:31:09 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure-90

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
119110/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 04/02/2021

To ,

Shri RIZWAN AND MOHD YUNUS
M/s GREEN EARTH RECYCLER
PLOT NO. F-557, INDUSTRIAL AREAL, M G ROAD, HAPUR,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GREEN EARTH RECYCLER

Reference Application No :11059745 **Dated :04/02/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GREEN EARTH RECYCLER is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 20/01/2021 to 31/03/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.02.04 16:37:56 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.GREEN EARTH RECYCLER vide

Consent Order No. 11059745/ Water Dated : 04/02/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of DISMANTLING SEGREGATION OF ALL TYPE OF E-WASTE-60 MT/month (As per CPCB guideline and area of industry).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	Drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.5 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s GREEN EARTH RECYCLER, PLOT NO. F-557, Phase-II, INDUSTRIAL AREAL, M G ROAD, HAPUR for DISMANTLING SEGREGATION OF ALL TYPE OF E-WASTE-60 MT/month (As per CPCB guideline and area of industry) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office

within 03 months,Failing which this consent shall be automatic revoked.
21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.02.04 16:38:08 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 119114/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 04/02/2021**

To ,

Shri RIZWAN AND MOHD YUNUS
M/s GREEN EARTH RECYCLER
PLOT NO. F-557, INDUSTRIAL AREAL, M G ROAD, HAPUR,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. GREEN EARTH RECYCLER

Reference Application No. 11060192 Dated : 04/02/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s GREEN EARTH RECYCLER. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 20/01/2021 to 31/03/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.02.04 16:38:52 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 04/02/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of DISMANTLING SEGREGATION OF ALL TYPE OF E-WASTE-60 MT/month (As per CPCB guideline and area of industry).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void..

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG SET 25 KVA	HSD	1	Particulate Matter	AS PER E.P. Act

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s GREEN EARTH RECYCLER, PLOT NO. F-557, Phase-II, INDUSTRIAL AREAL, M G ROAD, HAPUR for DISMANTLING SEGREGATION OF ALL TYPE OF E-WASTE-60 MT/month (As per CPCB guideline and area of industry) ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office

within 03 months,Failing which this consent shall be automatic revoked.
21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.02.04 16:38:03 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Annexure-91

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14176/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :16/05/2021

To,

M/s GREEN EARTH RECYCLER

PLOT NO. F-557, INDUSTRIAL AREAL, M G ROAD, HAPUR,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14176 and 16/05/2021 .
2. Reference of application (No. and date) 11924992 and 27/03/2021 .
3. Mr RIZWAN AND MOHD YUNUS of M/s GREEN EARTH RECYCLER is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. F-557, INDUSTRIAL AREAL, M G ROAD, HAPUR, .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Residue/Spent PU Foam (Schedule I cat-31.1)	TSDF	100 KG/Year

1. The authorization shall be valid for a period of 15/05/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any

other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.

14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. You shall become the member of any common TSDF for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter.

19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator.

22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

(Authorized Signatory)

VIVEK ROY

Digitally signed by VIVEK ROY
Date: 2021.05.19 22:44:19 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Officer, UPPCB, Ghaziabad. for information and necessary action .

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2021.05.19 22:44:47 +05'30'

CEO/EE, I/C Circle_____

Annexure-9

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- [illegible] /C-1/सा0-1429/क0ब0नि0-निदेश/2023 Date: [illegible]

सेवा में,

पंजीकृत

मैसर्स ग्रीनबेरी आरओजी0 हेल्थकेयर प्रा0लि0,
प्लॉट नं0-एफ-710 से 715, फेज-1, एमआई0 रोड औद्योगिक क्षेत्र,
हापुड़।

विषय उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 06.09.2023 को निदेशित किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 00396/सी-1/वायु/1429/ क0ब0नि0/2023 दिनांक 06.09.2023 का सदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उद्योग से प्राप्त प्रत्यावेदन दिनांक 21.09.2023 तथा क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति दिनांक 04.10.2023 के आधार पर सम्यक विचारोपरान्त उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तों के साथ निक्षेपित किया जाता है:-

1. उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति रू0 2,90,000/-(रू0 दो लाख नब्बे हजार मात्र) को कारण बताओ नोटिस के निक्षेपण तिथि से 01 माह के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 705502010002104 आईएफएससी कोड-UBIN0570150 मे जमा कराया जाना सुनिश्चित किया जाये। अन्यथा प्रस्तगत कारण बताओ नोटिस पुनः प्रभावी हो जायेगा।
2. इकाई द्वारा राज्य बोर्ड से सहमति जल एवं वायु प्राप्त करने के उपरान्त ही संचालन प्रारम्भ किया जाये।
3. इकाई द्वारा जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव सुनिश्चित किया जाये।
4. इकाई द्वारा 03 माह के अन्दर सक्षम अधिकारी से भू-गर्भीय जल का प्रयोग किये जाने की अनापत्ति प्रमाण पत्र प्रस्तुत किया जाये।
5. उद्योग द्वारा मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 97/2022 सलमान मिया बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेशो का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।
6. मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/ मा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी0ई0वी0 एम0 द्वारा समय-समय पर पारित आदेशो का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या समय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1

Annexure-93

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

190624/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 22/08/2023**

To,

M/s

JANSEVA METAL

PLOT NO. F- 6/7,UPSIDC INDUSTRIAL AREA, MG ROAD HAPUR GHAZIABAD,HAPUR,245101

Application Id-22312392

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **JANSEVA METAL** located at **PLOT NO. F- 6/7,UPSIDC INDUSTRIAL AREA, MG ROAD HAPUR GHAZIABAD,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA JANSEVA METAL **granted for the period from 22/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	C.I. CASTING-01 TON/HEAT	1	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Cupola Furnace – 01 Nos	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	Wet Scrubber with 30-meter stack height

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is being granted for production of C.I. CASTING-01 TON/HEAT only.
2. Unit shall submit deposit outstanding balance fee Rs. 22,500/- to Board account. A/c details given below:- Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name:-Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow and

attached proof.
3. This CTO is valid for operation of unit. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
4. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
5. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
6. Industry shall ensure installation of APCS as per given proposal. So that emission from stacks will be in given norms.
7. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
9. Prior to abstraction, industry shall obtain a No Objection Certificate from UPGWD for abstraction of ground water.
10. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
11. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
12. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
13. Industry shall develop green belt in accordance with Government Order 07/55- 022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018.
14. The unit shall ensure installation of noise pollution control system & proper stack on DG sets as per CPCB guidelines.
15. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
16. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
17. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
18. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
19. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3; PM10 – 100 g/m3; and other parameters as notified by MoEF & CC, GOI vide notification No. GSR 826(E), dated 16.11.2009 during operational phase of the project.
20. The industry shall provide & operate the following dust containment / suppression measures to comply

with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.

21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

22. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTO shall be withdrawn.

24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

26. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

27. Unit shall submit latest ambient/stack monitoring report.

28. Unit shall deposit EC Rs. 180000/- within 01 month.

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.08.22 10:46:10 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW

Vikas Mishra Digitally signed by Vikas Mishra Date: 2023.08.22 10:46:18 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-91

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 1199570 /C-1/सा0-1399/का0व0गो0-निक्षेप/2023 Date: 18.8.23

सेवा में,

पंजीकृत

मैसर्स्त जनसेवा मेटल,
प्लॉट न0-एफ-6 एण्ड 7, फेज-1, एम0जी0 रोड, यू0पी0सी0ए0 औद्योगिक क्षेत्र,
हापुड़।

विषय: उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 05.07.2023 को निक्षेपित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 96851/सी-1/वायु/सा0-1399/का0व0गो0/2023 दिनांक 05.07.2023 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। उद्योग से प्राप्त प्रत्यावेदन दिनांक 21.07.2023 तथा क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् तत्सुति दिनांक 10.08.2023 के आधार पर सम्यक विचारोपरान्त उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तो के साथ निक्षेपित किया जाता है:-

1. उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति रू0 1,80,000/-(रू0 एक लाख अस्सी हजार मात्र) को कारण बताओ नोटिस के निक्षेपण तिथि से 01 माह के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड-UBIN0570150 में जमा कराया जाना सुनिश्चित किया जाये। अन्यथा प्रस्तगत कारण बताओ नोटिस पुन: प्रभावी हो जायेगा।
2. इकाई द्वारा राज्य बोर्ड से सहमति जल एवं वायु प्राप्त करने के उपरान्त ही संचालन प्रारम्भ किया जाये।
3. इकाई द्वारा जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव सुनिश्चित किया जाये।
4. इकाई द्वारा 03 माह के अन्दर सक्षम अधिकारी से भू-गर्भीय जल का प्रयोग किये जाने की अनापत्ति प्रमाण पत्र प्रस्तुत किया जाये।
5. मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी0ए0क्यू0एम0 द्वारा समय-समय पर पारित आदेशों का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, हापुड़ को विद्युत संयोजन हेतु।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त-1

टी0सी0-12वी, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष: 2720831, 2720829, 2720830, 2720831
फैक्स: 0522-2720764
ई-मेल: info@upcb.com website: www.upcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone: 2720831, 2720829, 2720830, 2720831
Fax: 0522-2720764
E-mail: info@upcb.com website: www.upcb.com

Annexure-95

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
138621/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 02/11/2021

To ,

Shri SHAILENDRA SONKAR
M/s MGL PHARMA AND CHEMICALS PVT LTD
F-665 & 666, Phase-1, Industrial Area, M.G. Road, Distt-Hapur ,HAPUR,245101
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MGL PHARMA AND CHEMICALS PVT LTD

Reference Application No :13685362 **Dated :02/11/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MGL PHARMA AND CHEMICALS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 02/10/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.11.02 19:10:46 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
c-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.11.02 19:10:56 +05'30'

CEO
c-1.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MGL PHARMA AND CHEMICALS PVT LTD vide

Consent Order No. 13685362/ Water Dated : 02/11/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bulk Drugs (Intermediate and API)-1.0 MT/Day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1.5 KLD	Septic Tank
2	Industrial	4.5 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	1.5 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	4.5 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- The unit shall not abstract the ground water under any circumstances without prior permission from the CGWA/UPGWD.
2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage. 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
6- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7- The industry shall submit the point wise compliance report of the CTE issued by the Board and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
13- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
14- Industry shall comply Solid waste rule 2016 as amended.
15- Industry shall comply conditions mentioned in the Environmental Clearance from SEIAA vide letter no. 410/Parya/SEAC/3631/ & 4323/2018 dated 29.10.2018
16- Industry shall maintain the logbook of ETP.
17- Industry shall recycle as much water as possible within the plant before discharging it.
18- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.11.02 19:11:12 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO

c-1.

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 138523/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 02/11/2021**

To ,

Shri SHAILENDRA SONKAR
M/s MGL PHARMA AND CHEMICALS PVT LTD
F-665 & 666, Phase-1, Industrial Area, M.G. Road, Distt-Hapur ,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MGL PHARMA AND CHEMICALS PVT LTD

Reference Application No. 13667620 Dated : 02/11/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MGL PHARMA AND CHEMICALS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 02/10/2021 to 31/12/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.11.02 19:08:07 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.11.02 19:08:18 +05'30'

CEO
C-1.

U.P. Pollution Control Board

Dated : 02/11/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bulk Drugs (Intermediate and API)-1.0 MT/Day .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	1 TPH Boiler	Wood	1	Particulate Matter	30 meter from ground level
2	100 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. to be disposed in eco friendly manner. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
2. The unit shall produce the permission for abstraction of groundwater from the competent authority within six months failing which this consent shall stand automatically revoked.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended. The unit shall install FGD/Alkaline scrubber to control Sox and NOx gaseous emission.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTE issued by the Board and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format-V as per rule no.14 as per E.P Rules 1986.
15. MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
16. Industry shall comply Solid waste rule 2016 as amended.
17. Industry shall comply conditions mentioned in the Environmental Clearance from SEIAA vide letter no. 410/Parya/SEAC/3631/ & 4323/2018 dated 29.10.2018
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.11.02 19:08:28 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

CEO

C-1.

Annexure-96

UTTAR PRADESH POLLUTION CONTROL BOARD

FORM 1
[See Rules 6(1)]

Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste

Part A: General(to be filled by all)

1. (a)	Name and address of the unit and location of facility:	MGL PHARMA AND CHEMICALS PVT LTD F-665 & 666, Phase-1, Industrial Area, M.G. Road, Distt-Hapur ,HAPUR,245101
(b)	Name of the Occupier of the facility or operator of disposal facility with designation,Tel,Fax and e-mail:	SHAILENDRA SONKAR//8447319986/MGL.PC2020@GMAIL.COM
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)	Generation,Collection,Storage
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	

2. Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum

Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
Production/formulation of drugs/pharmaceutical and health care product	Process Residue and wastes	0.76 T/Annum	Recyclable	MS Drums	Recovery and Reuse-Authorized recyclers	Process of Production	Semi solid	0.19 T	0.19 T
Production/formulation of drugs/pharmaceutical and health care product	Process Residue and wastes	0.76 T/Annum	Recyclable	MS Drums	Recovery and Reuse-Authorized recyclers	Process of Production	Liquid	0.19 T	0.19 T

3.(a)	Year of commissioning and commencement of Production?	2021
(b)	Whether the industry works 1 shift/2 shifts/round the clock?	one shifts
4.	Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to: • Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property; • Implementing the measures necessary to protect persons and the environment; • Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available; • Arrangements for training staff in the duties which they are expected to perform; • Arrangements for informing concerned authorities and emergency services; and • Arrangements for providing assistance with off-site mitigatory action. (To be attached separately)	Not Attatched
5.	Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste (To be attached separately)	Not Attatched

Part B: To be filled by hazardous waste generators

(a) **Products Details**

Product Name	Quantity	Unit
Diclofenace	30.0	Metric Tonnes/Month
Aceclofenace	30.0	Metric Tonnes/Month
Mono Methyl Chloro Acetate	30.0	Metric Tonnes/Month
3 Nitro Acetophenone	30.0	Metric Tonnes/Month

(b) **By Products Details**

Raw-Material Name	Raw-Material Quantity	Unit

(c)	Process description including process flow sheet indicating Inputs and Outputs (raw materials, chemicals, products, by-products,wastes, emissions, wastewater etc.) Please attach separate sheets:)	Not Attatched
(d)	**Characterstics(waste-wise) and Quantic of waste generation per annum:**	

	Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characterisitics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/Reprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling
(e)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.						,F-665 & 666, Phase-1, Industrial Area, M.G. Road, Distt-Hapur ,HAPUR,245101,F-665 & 666, Phase-1, Industrial Area, M.G. Road, Distt-Hapur ,HAPUR,245101,F-665 & 666, Phase-1, Industrial Area, M.G. Road, Distt-Hapur ,HAPUR,245101		

Part C: To be filled by Treatment, storage and disposal facility operators

1.	**Provide details of the facility including:**	
(i)	Location of site with layout map:	
(ii)	Safe storage of the waste and storage capacity	
(iii)	The treatment processes and their capacities	
(iv)	Secured Landfills	
(v)	Incineration, if any	
(vi)	Leachate Collection and Treatment System	
(vii)	Fire Fighting Systems	
(viii)	Environmental management plan including monitoring	
(ix)	Arrangement for transportation of waste from generators	
2.	Provide details of Any other activities undertaken at the Treatment, storage and disposal facility site.	
3.	Attach a Copy of prior Environmental Clearance	Not Attatched

Part D: To be filled by recyclers or pre-processors or co-processors or users of hazardous or other wastes

1.	Nature and quantity of different wastes received per annum from domestic sources or imported or both:		
	Hazardous Wastes Type	Quantity	Source (Domestic/Imported)

2.	Installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency. Provide copy:	Not Attatched
3.	Provide details of secured storage of wastes including the storage capacity	
4.	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.) Attach separate sheets:	Not Attatched
5.	Provide details of end users of products or by-products	
6.	Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	
7.	Provide details of occupational health and safety measures	
8.	Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines:	
9.	Arrangements for transportation of waste to the facility	

Place:

Date:

Signature of the Applicant

Name and Designation

Enclosures :

1. GST of the Company (Attached)
2. Plan Layout (Attached)
3. Membership Certificate with recycler (Attached)
4. Air Consent (Attached)
5. water Consent (Attached)
6. DPR (Attached)
7. FLOW CHART (Attached)
8. Undertaking (Attached)
9. Authorisation (Attached)

Annexure-97

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

182050/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 15/04/2023**

To,
M/s
UNIVERSAL CHEMICALS COMPANY
G 18,19,20 M G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101

Application Id-20624185

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **UNIVERSAL CHEMICALS COMPANY** located at **G 18,19,20 M G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA UNIVERSAL CHEMICALS COMPANY **granted for the period from 15/04/2023 to 31/03/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	MAGNESE ACETUTTE-0.25 MT/month.		Metric Tonnes/Day
2	COBALT ACETATE -0.25MT/month		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.6 KLD**	**Septic Tank**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 62.5 KVA	As per CAQM approved fuel	2	Particulate Matter	AS PER CPCB/CAQM NORMS
2	Process emission		1	Particulate Matter	11 meter stack for GL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	80 mg/Nm3
2	2	Particulate Matter	AS PER CPCB/CAQM NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.
9. This CTO vaild for Plot No. G-19 and G-20, Phase-1, M.G. Road Industrial area, Hapur, Failing which this CTO Deemed void.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.04.18 13:05:31 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure-98

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

पत्रांक: 1008 /C/B-32-7-2023 दिनांक 18/09/2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–1),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः मैसर्स भारत प्लास्टिक, प्लाट नं0 जी–78, फेज–2, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 97/2022 सलमान मिया बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेश दिनांक 16.03.2023 को पारित आदेश प्लाट नं0 जी–78 फेज–2, एम0जी0 रोड औद्योगिक क्षेत्र, जनपद हापुड के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 15.09.2023 को यू0पी0सी0डा0 औद्योगिक क्षेत्र एम0जी0 रोड, जनपद हापुड में स्थापित/संचालित उधोगो के निरीक्षण के दौरान में कार्यरत उधोग का निरीक्षण किया गया। निरीक्षण के दौरान उधोग संचालित पाया गया। निरीक्षण के दौरान पाया गया कि उक्त उधोग द्वारा कच्चे माल के रूप में प्लास्टिक वेस्ट का प्रयोग कर इलेक्ट्रिक हीटर द्वारा हीटिंग प्रकिया से प्लास्टिक गुल्ला का उत्पादन किया जाता है। कार्यालय अभिलेखानुसार उक्त उधोग द्वारा बोर्ड से अनापत्ति प्रमाण पत्र स्थापनार्थ एवं संचालनार्थ सहमति जल एवं वायु प्राप्त नही किया गया है। विस्तृत निरीक्षण आख्या संलग्न है।

उपरोक्तानुसार उधोग द्वारा पर्यावरण संरक्षण अधिनियम का उल्लघंन किया जा रहा है। अतः उक्त तथ्यों को दृष्टिगत रखते हुए उधोग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत कार्यवाही किये जाने एवं उधोग द्वारा उधोग संचालन तिथि सत्यापन एवं बैलेन्श शीट प्रस्तुत किये जाने पर नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नकः उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

Annexure-99

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
138850/UPPCB/Circle1(UPPCBHO)/CTO/water/
HAPUR/2021

Dated : 07/10/2021

To ,

Shri SH RAISUDDIN
M/s LUCENT WATER AND ALLIED PRODUCTS PVT LTD
PLOT NO. G-62, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.,HAPUR,
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. LUCENT WATER AND ALLIED PRODUCTS PVT LTD

Reference Application No :13711253 **Dated :07/10/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. LUCENT WATER AND ALLIED PRODUCTS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 06/10/2021 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.10.07 16:47:06 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LCUKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.LUCENT WATER AND ALLIED PRODUCTS PVT LTD vide

Consent Order No. 13711253/ Water Dated : 07/10/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of PACKAGED DRINKING WATER-24 KLD.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	DRAIN	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	1.0 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s LUCENT WATER AND ALLIED PRODUCTS PVT LTD, PLOT NO. G-62, M.G. ROAD, INDUSTRIAL AREA, HAPUR for Bright Bar-450 MT/day ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. Unit shall submit compliance above mentioned points on quarterly basis.
23. Unit shall comply direction issued by U.P. Government regarding Plastic ban.
25. Unit shall not allow to discharge any type of Polluted Effluent and any type of emission.
26. Unit shall deposited outstanding fee of Rs.11750/- in Water CTO and Rs. 6750/- in Air CTO within a week. A/c details given below:- Beneficiary name -Regional officer, U.P. Pollution control board Ghaziabad. A/c number for Water consent-20372823556, A/c number for Air consent.-20372823567, IFSC-IDIB000V515, Bank name:-Indian bank, Vashundara Ghaziabad
27.The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 138848/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 07/10/2021**

To ,

Shri SH RAISUDDIN
M/s LUCENT WATER AND ALLIED PRODUCTS PVT LTD
PLOT NO. G-62, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.,HAPUR,
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. LUCENT WATER AND ALLIED PRODUCTS PVT LTD

Reference Application No. 13711124 Dated : 07/10/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s LUCENT WATER AND ALLIED PRODUCTS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 06/10/2021 to 31/07/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2021.10.07 16:45:23 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 07/10/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of PACKAGED DRINKING WATER-24 KLD.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG SET 25 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s LUCENT WATER AND ALLIED PRODUCTS PVT LTD, PLOT NO. G-62, M.G. ROAD, INDUSTRIAL AREA, HAPUR for Bright Bar-450 MT/day ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. Unit shall submit compliance above mentioned points on quarterly basis.
23. Unit shall comply direction issued by U.P. Government regarding Plastic ban.
25. Unit shall not allow to discharge any type of Polluted Effluent and any type of emission.
26. Unit shall deposited outstanding fee of Rs.11750/- in Water CTO and Rs. 6750/- in Air CTO within a week. A/c details given below:- Beneficiary name -Regional officer, U.P. Pollution control board Ghaziabad. A/c number for Water consent-20372823556, A/c number for Air consent.-20372823567, IFSC-IDIB000V515, Bank name:-Indian bank, Vashundara Ghaziabad
27.The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma
Digitally signed by Utsav Sharma
Date: 2021.10.07 16:45:55 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Annexure-100

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 95876/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2020 **Dated : 16/08/2020**

To ,

Shri ABHINAV AGGARWAL
M/s BALAJEE EXCHEM PVT LTD
F - 46, 47, 48 UPSIDC INDUSTRIAL AREA, PHASE-I, M.G. ROAD, MASURI, HAPUR ,HAPUR,201015
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BALAJEE EXCHEM PVT LTD

Reference Application No. 8739005 Dated : 16/08/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BALAJEE EXCHEM PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/06/2020 to 31/12/2020 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2020.08.16 13:01:49 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

VIVEK ROY Digitally signed by VIVEK ROY Date: 2020.08.16 13:02:13 +05'30'

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

C.E.O
C-1

U.P. Pollution Control Board

Dated : 16/08/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SACHHARIN 6.5 MT/MONTH and by product CHROMIC GREEN ACID 104.0 MT/month, HCL 13.0 MT/month, SPENT 18.2 MT/month and SALT 1.3 MT/month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Process emission	process emission	1	Particulate Matter	10 meter from G.L with wet scrubber and ID fan
2	D.G Set 120 KVA	H.S.D	2	Sulphur Dioxide	minimum 2.20 mt. above nearest roof

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E.P Rules 1986
2	2	Sulphur Dioxide	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
5- The industry shall submit the point wise compliance report of the conditions imposed in the previous CTO issued by the Board and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
7- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court,Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time
8- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
9- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10- The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
11- The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
12- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
13- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
14- The Industry should be operated in such a way so that there is no adverse impact on public and environment.
15- The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Issued with the permission of competent authority .

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2020.08.16 13:02:55 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
95881/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2020

Dated : 24/07/2020

To ,

Shri ABHINAV AGGARWAL
M/s BALAJEE EXCHEM PVT LTD
F - 46, 47, 48 UPSIDC INDUSTRIAL AREA, PHASE-I, M.G. ROAD, MASURI, HAPUR ,HAPUR,201015
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BALAJEE EXCHEM PVT LTD

Reference Application No :8739235 **Dated :24/07/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BALAJEE EXCHEM PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/06/2020 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2020.08.16 13:05:01 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P.Pollution Control Board,Ghaziabad

VIVEK ROY Digitally signed by VIVEK ROY Date: 2020.08.16 13:05:26 +05'30'

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BALAJEE EXCHEM PVT LTD vide

Consent Order No. 8739235/ Water Dated : 24/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SACHHARIN 6.5 MT/MONTH and by product CHROMIC GREEN ACID 104.0 MT/month, HCL 13.0 MT/month, SPENT 18.2 MT/month and SALT 1.3 MT/month.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1 KLD	Septic Tank
2	Industrial	4 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	1 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	4 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The industry should be operated in such a way so that there is no adverse impact on public and environment.
5- The industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
6- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10- The industry shall comply with the various conditions imposed in the No Objection Certificate (NOC) from the CGWA or the competent authority for abstraction of groundwater.
11- The industry shall submit the point wise compliance report of the conditions imposed in the previous CTO issued by the Board and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13- The industry shall submit Environmental Statement in prescribed form-V as per rule no.14 of E.P Rules 1986.
14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
15- The industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
16- The industry shall submit the copy of Certificate of Registration in compliance of the section no. 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked.

Issued with the permission of competent authority .

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2020.08.16 19:05:52 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

Annexure- 101

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163052/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 29/08/2022**

To,

M/s

PARAMOUNT AROMACHEM PRIVATE LIMITED

BN 86 TO BN 95 AND I-3 M G ROAD IND. AREA PHASE-III,HAPUR,HAPUR,200101

Application Id-17566863

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **PARAMOUNT AROMACHEM PRIVATE LIMITED** located at **BN 86 TO BN 95 AND I-3 M G ROAD IND. AREA PHASE-III,HAPUR,HAPUR,200101.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PARAMOUNT AROMACHEM PRIVATE LIMITED **granted for the period from 25/08/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Aromatic Chemicals-3 MT/day (L-CARVONE)	3	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	UPSIDC drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set 125 KVA	HSD	1	Particulate Matter	As per CPCB norms
2	DG set 250 KVA	HSD	2	Particulate Matter	As per CPCB norms
3	Thermopac k-10 lakh kilo kalori	BIOMASS PALLATS	3	Particulate Matter	As per CPCB norms
4	Thermopac k-10 lakh kilo kalori	BIOMASS PALLATS	4	Particulate Matter	As per CPCB norms
5	Thermopac k- 10 lakh kilo calorie	BIOMASS PALLATS	5	Particulate Matter	As per CPCB norms
6	Thermopac k- 25 lakh kilo calorie	PNG	6	Particulate Matter	As per CPCB norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CPCB norms
2	2	Particulate Matter	As per CPCB norms
3	3	Particulate Matter	As per CPCB norms
4	4	Particulate Matter	As per CPCB norms
5	5	Particulate Matter	As per CPCB norms
6	6	Particulate Matter	As per CPCB norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.

8. Unit shall ensure to development of green belt based on Miyawaki method.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2021.08.31 08:25:32 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure-102

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166737/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 03/10/2022**

To,

M/s

INDIAN SPICE OIL INDUSTRIES

AN 34,35,36 M G ROAD INDUSTRIAL AREA HAPUR ,HAPUR,245101

Application Id-18094229

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **INDIAN SPICE OIL INDUSTRIES** located at **AN 34,35,36 M G ROAD INDUSTRIAL AREA HAPUR ,HAPUR,245101.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA INDIAN SPICE OIL INDUSTRIES **granted for the period from 01/10/2022 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	META CRESOL PARA CRESOL-50 MT/month	50	Metric Tonnes/Month
2	CUMMIN SEED OIL -2 MT/Month	2	Metric Tonnes/Month
3	AJWAIN OIL-2 MT/month	2	Metric Tonnes/Month
4	CELARY SEED OIL-2 MT/month	2	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.6 KLD**	**Septic Tank**	**UPSIDC DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 320 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	Boiler-3.0 TPH	Bio briquette	3	Particulate Matter	AS PER CPCB NORMS
3	Thermopack (1)-10 LKC	Bio briquette	3	Particulate Matter	AS PER CPCB NORMS
4	DG SET 125 KVA	HSD	2	Particulate Matter	AS PER CPCB NORMS
5	Thermopack (2)-10 LKC	Bio briquette	3	Particulate Matter	AS PER CPCB NORMS

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS
2	2	Particulate Matter	AS PER CPCB NORMS
3	3	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

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General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

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9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.10.04 13:11:21 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure-103

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. 92966 /C-1/वायु/सा0–1498/का0व0नो0/2023 Date: 16/11/23

पंजीकृत

सेवा में,

मैसर्स चन्द्राकोल एडहेसिव कम्पनी,
प्लॉट नं0–एच–7 , फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र,
जनपद हापुड़।

यह कि उद्योग मैसर्स चन्द्राकोल एडहेसिव कम्पनी, प्लॉट नं0–एच–7, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, जनपद हापुड़ जो कच्चे माल के रूप में Die-Octyl Maleate, Ethyle, Hexyl, Acrylate, Vinyle acetate Monomer आदि का प्रयोग कर एडहेसिव के उत्पादन कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 40 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0–97/2022 सलमान मिया बनाम स्टेट ऑफ उ0प्र0 व अन्य में पारित आदेश दिनांक 16.03.2023 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 25.10.2023 को उद्योग मैसर्स चन्द्राकोल एडहेसिव कम्पनी, प्लॉट नं0–एच–7, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, जनपद हापुड़ का निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि उद्योग द्वारा राज्य बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल एवं वायु प्राप्त किये बिना ही संचालन किया जा रहा है तथा उद्योग में वायु प्रदूषण स्रोत के रूप में स्थापित 300 किग्रा0/घण्टा क्षमता के बेबी ब्वायलर स्थापित पाया गया। उपस्थित उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि ब्वायलर में ईंधन के रूप में डीजल का प्रयोग किया जाता है।

यह कि उद्योग मैसर्स चन्द्राकोल एडहेसिव कम्पनी, प्लॉट नं0–एच–7 , फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, जनपद हापुड़ द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31 ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन औद्योगिक इकाई मैसर्स चन्द्राकोल एडहेसिव कम्पनी, प्लॉट नं0–एच–7 , फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, जनपद हापुड़ के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न उद्योग मैसर्स चन्द्राकोल एडहेसिव कम्पनी, प्लॉट नं0–एच–7 , फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, जनपद हापुड़ में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि क्यों न औद्योगिक इकाई मैसर्स चन्द्राकोल एडहेसिव कम्पनी, प्लॉट नं0–एच–7 , फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, जनपद हापुड़ को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

.....2/–

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com website: www.uppcb.com

यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत उद्योग मैसर्स चन्द्राकोल एडहेसिव कम्पनी, प्लॉट नं0–एच–7 , फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, जनपद हापुड़ के विरूद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर रू0 10000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त कारण बताओ नोटिस के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपि:–

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Annexure-104

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. 40297 /C-1/वायु/1499/का0ब0नो0/2023 Date: 16.11.23

पंजीकृत

सेवा में,

मैसर्स सोहन ट्रेडर्स,
प्लॉट नं0–जी–92, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड
औद्योगिक क्षेत्र, हापुड़।

यह कि उद्योग मैसर्स सोहन ट्रेडर्स, प्लॉट नं0–जी–92, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ जो कच्चे माल के रूप में ई–वेस्ट का प्रयोग कर मैनुअल प्रक्रिया द्वारा ई–वेस्ट डिस्मेंटलिंग के कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 40 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0–97/2022 सलमान मिया बनाम स्टेट ऑफ उ0प्र0 व अन्य में पारित आदेश दिनांक 16.03.2023 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 25.10.2023 को उद्योग मैसर्स सोहन ट्रेडर्स, प्लॉट नं0–जी–92, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ का निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि उद्योग द्वारा राज्य बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल एवं वायु प्राप्त किये बिना ही संचालन किया जा रहा है। निरीक्षण के समय अवैज्ञानिक रूप से ई–वेस्ट को खुले में जला कर मेटल की रिकवरी का कार्य किया जाता पाया गया। उक्त प्रक्रिया से अत्याधिक धुआं उत्सर्जित होता हुआ पाया गया।

यह कि उद्योग मैसर्स सोहन ट्रेडर्स, प्लॉट नं0–जी–92, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31 ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरूद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन औद्योगिक इकाई मैसर्स सोहन ट्रेडर्स, प्लॉट नं0–जी–92, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ के विरूद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न उद्योग मैसर्स सोहन ट्रेडर्स, प्लॉट नं0–जी–92, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि क्यों न औद्योगिक इकाई मैसर्स सोहन ट्रेडर्स, प्लॉट नं0–जी–92, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

.....2/–

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720784
ई–मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720784
e-mail : info@uppcb.com website: www.uppcb.com

यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत उद्योग मैसर्स सोहन ट्रेडर्स, प्लॉट. नं0–जी–92, फेज–1, यू0पी0एस0आई0डी0ए0 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ के विरूद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर रू0 10000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त कारण बताओ नोटिस के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–

1. जिलाधिकारी, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–1

Annexure-105

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
113832/UPPCB/Ghaziabad(LAB)/CTO/water/GHAZIABAD/2020

Dated : 22/12/2020

To ,

Shri SADHANA GUPTA
M/s SADHANA ENTERPRISES
H-8 AND G-73, PHASE-1, MG ROAD INDUSTRIAL AREA UPSIDC HAPUR
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SADHANA ENTERPRISES

Reference Application No :10489049 **Dated :22/12/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SADHANA ENTERPRISES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.12.23 12:09:45 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SADHANA ENTERPRISES vide

Consent Order No. 10489049/ Water Dated : 22/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of DISTILLATION OF WASTE ORGANIC SOLVENT-9.5 MTD.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	Drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.5 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s SADHANA ENTERPRISES, Plot No. H-8 AND G-73, PHASE -1, MG ROAD INDUSTRIAL AREA UPSIDC HAPUR for DISTILLATION OF WASTE ORGANIC SOLVENT-9.5 MTD ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.12.23 12:09:58 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
113829/UPPCB/Ghaziabad(LAB)/CTO/air/GHAZIABAD/2020

Dated : 22/12/2020

To ,

Shri SADHANA GUPTA
M/s SADHANA ENTERPRISES
H-8 AND G-73, PHASE-1, MG ROAD INDUSTRIAL AREA UPSIDC HAPUR
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SADHANA ENTERPRISES

Reference Application No. 10488412 Dated : 22/12/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SADHANA ENTERPRISES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.12.23 12:09:18 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 22/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of DISTILLATION OF WASTE ORGANIC SOLVENT-9.5 MTD.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Thermic fluid Heater-01 Nos(Capacity-01 lakh kilo calorie)	WOOD	1	Particulate Matter	AS PER E.P. Act
2	DG SET 15 KVA	HSD	2	Particulate Matter	AS PER E.P. Act

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s SADHANA ENTERPRISES, Plot No. H-8 AND G-73, PHASE -1, MG ROAD INDUSTRIAL AREA UPSIDC HAPUR for DISTILLATION OF WASTE ORGANIC SOLVENT-9.5 MTD ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months,Failing which this consent shall be automatic revoked.

21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.12.23 12:09:31 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Annexure-106

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19542/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :16/03/2023

To,

M/s SADHANA ENTERPRISES

Plot No. H-8 AND G-73, PHASE-1, MG ROAD INDUSTRIAL AREA, UPSIDC,HAPUR,245101

Tehsil :Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19542 and 16/03/2023 .
2. Reference of application (No. and date) 19705897 and 09/02/2023 .
3. Mr SADHANA GUPTA of M/s SADHANA ENTERPRISES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CAT 35.3	TSDF	ETP Sludge – 0.5 T/Y

1. The authorization shall be valid for a period of 31/07/2027 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the annual return (Form-4), otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorization. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorization before its expiry or fails to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at

regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
PollutionControl Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air

emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

(Authorized Signatory)

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2023.03.17 16:55:16 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, CEO-1, UPPCB, LUCKNOW for information and necessary action .

CEO/EE, I/C Circle_____

Annexure-107

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

189510/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023 **Date: 26/08/2023**

To,

M/s

GLAMIC HYGIENE PRODUCTS PVT LTD

H-42 & 43, M.G. ROAD INDUSTRIAL AREA, PHASE-1, HAPUR. Pincode - 245101

Application Id-22140139

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GLAMIC HYGIENE PRODUCTS PVT LTD** located at **H-42 & 43, M.G. ROAD INDUSTRIAL AREA, PHASE-1, HAPUR. Pincode - 245101**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GLAMIC HYGIENE PRODUCTS PVT LTD **granted for the period from 26/08/2023 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	MFG. OF HOUSE KEEPING PRODUCTS	90000	Numbers/Month
2	Room Fresheners, Sanitary Cubes.	.	Numbers/Month
3	Toilet Cleaners, Glass Cleaners	.	Numbers/Month
4	Super Liquid Soap, Naphthalene Balls and	.	Numbers/Month
5	Herbal Cockroach Repellant	.	Numbers/Month
6	Liquid Soap- 90000 Ltr/Month	.	Kilo Liters/Month
7	Floor Cleaners-1.5 Lakh Bottle/Month.	.	Metric Tonnes/Day
8	House Hold Non-Electrical Goods-2.0 Lakh Nos/Month	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.5**	**Septic Tank**	**SEPTIC TANK**

Industrial	**1.5**	**ETP**	**INDUSTRIAL DRAIN**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set 62.5 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.
iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	**Industrial Area**		**Commercial Area**		**Residential Area**		**Silence Zone**	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-
(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-
1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all

other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-
1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
6. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986.
8. The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9. Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10. The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
11. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

15. The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
16. The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
19. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
20. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68. 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
21. In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
23. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
24. Unit shall comply directions issued by Hon'ble NGT/High court/Supreme Court/CPCB/UPPCB/CAQM for time to time.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.08.26 16:53:19 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2023.08.26 16:53:26 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-108

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 9078/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2019 Dated: 15/12/2019

To,

M/s GLAMIC HYGIENE PRODUCTS PVT LTD

H-42, 43, M.G. ROAD, INDUSTRIAL AREA, PHASE-1, UPSIDC, HAPUR,HAPUR,201015

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 9078 and 15/12/2019 .
2. Reference of application (No. and date) 5419787 and 24/06/2019 .
3. Mr MANEESH BANSAL of M/s GLAMIC HYGIENE PRODUCTS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at H-42, 43, M.G. ROAD, INDUSTRIAL AREA.PHASE-1,HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Authorised recycler or Incinerator	0.02 KL/Annum
2	Schedule-I, Cat. 35.3 Chemical sludge from waste water treatment	Through TSDF	0.1 Ton/Annum

1. The authorization shall be valid for a period of 14/12/2024 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt

of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Ashok Kumar Tiwari

Digitally signed by Ashok Kumar Tiwari
Date: 2019.12.28 18:24:40 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Hapur for information and necessary action .

Ashok Kumar Tiwari

Digitally signed by Ashok Kumar Tiwari
Date: 2019.12.28 18:25:00 +05'30'

CEO/EE, I/C Circle_____

Annexure-109

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 94681/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2020 **Dated : 01/07/2020**

To ,

Shri ASHWANI KAPUR
M/s ELZA INDIA PRIVATE LIMITED
G - 259 & 260, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR, 201015
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ELZA INDIA PRIVATE LIMITED

Reference Application No. 8559488 Dated : 01/07/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ELZA INDIA PRIVATE LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 05/05/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.07.01 21:47:03 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.07.01 21:47:38 +05'30'

C.E.O
C-1

U.P. Pollution Control Board

Dated : 01/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Nickel Plating on metal maximum quantity 8.4 MT/month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Process emission	process emission	1	Particulate Matter	15 mt. stack height from the G.L with Hood
2	2 x 42 KVA D.G Set	H.S.D	2,3	Sulphur Dioxide	Each stacks of 1.4 meters height from roof

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per E.P Rules 1986
2	2.3	Sulphur Dioxide	As per E.P Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
5- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
7- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court,Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time
8- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
9- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10- The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
11- The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
12- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
13- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
14- The Industry should be operated in such a way so that there is no adverse impact on public and environment.
15- The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
16- The unit shall obtain No Objection Certificate (NOC) from the CGWA or the competent authority for abstraction of groundwater within six months failing which this CTO shall stand automatically revoked.
17- The unit shall submit the copy of Certificate of Registration in compliance of the section no. 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked.
18- The Industry shall deposit Environmental Compensation imposed by CGWA in compliance of orders passed by Hon'ble Tribunal in O.A. 593/2017 within 06 months failing which this CTO issued shall be deemed void.
19- The unit will not start any manufacturing activity in the plot no. 259, M.G Road Industrial Area Hapur without obtaining CTE under the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

Issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.07.01 21:48:14 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
94684/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2020

Dated : 12/06/2020

To ,

Shri ASHWANI KAPUR
M/s ELZA INDIA PRIVATE LIMITED
G - 259 & 260, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR, 201015
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ELZA INDIA PRIVATE LIMITED

Reference Application No :8559686 **Dated :12/06/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ELZA INDIA PRIVATE LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 05/05/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.07.01 21:41:54 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.07.01 21:42:26 +05'30'

C.E.O
C-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ELZA INDIA PRIVATE LIMITED vide

Consent Order No. 8559686/ Water Dated : 12/06/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Nickel Plating on metal maximum quantity 8.4 MT/month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	0.5 KLD	Septic Tank
2	Industrial	1.5 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	0.5 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	1.5 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10- The unit shall obtain No Objection Certificate (NOC) from the CGWA or the competent authority for abstraction of groundwater within six months failing which this CTO shall stand automatically revoked.
11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
15- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H-10405/220/2018/02 Dt. 16-02-2018 shall be complied.
16- The unit shall submit the copy of Certificate of Registration in compliance of the section no. 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked.
17- The Industry shall deposit Environmental Compensation imposed by CGWA in compliance of orders passed by Hon'ble Tribunal in O.A. 593/2017 within 06 months failing which this CTO issued shall be deemed void.
18- The unit will not start any manufacturing activity in the plot no. 259, M.G Road Industrial Area Hapur without obtaining CTE under the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

Issued with the permission of competent authority .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.07.03 21:43:58 +05'30'

For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1

Annexure-110

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 7385/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2019 Dated: 28/07/2019

To,

M/s ELZA INDIA PRIVATE LIMITED
G-260 UPSIDC Industrial Area M.G. Road Hapur (U.P.)
Tehsil : Hapur
District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 7385 and 28/07/2019 .
2. Reference of application (No. and date) 4872712 and 11/03/2019 .
3. Mr ASHWANI KAPUR of M/s ELZA INDIA PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at At the premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedules I, serial no 35.3 Chemical sludge from waste water treatment	Through TSDF	3.6 Ton/Annum
2	Schedule-1, Category 5.1, Used or spent oil	Through authorised recycler/Through TSDF	1 KL/Annum

1. The authorization shall be valid for a period of 27/07/2024 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt

of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. A guideline in this regard has been issued by Central Pollution Control Board from time to time. .
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

ASHOK KUMAR TIWARI
Digitally signed by ASHOK KUMAR TIWARI
Date: 2019.08.01 14:19:54 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

ASHOK KUMAR TIWARI
Digitally signed by ASHOK KUMAR TIWARI
Date: 2019.08.01 14:20:07 +05'30'

CEO/EE, I/C Circle_____

Annexure-III

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 76677/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2019 **Dated : 17/01/2020**

To ,

Shri R K YADAV
M/s NIMLA ORGANICS PVT LTD
PLOT NO. H-60, M.G. ROAD INDUSTRIAL AREA, HAPUR.,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. NIMLA ORGANICS PVT LTD

Reference Application No. 6752524 Dated : 17/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s NIMLA ORGANICS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 17/01/2020 to 31/07/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.01.17 00:48:35 +05'30'

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, U.P. Pollution Control Board, Lucknow.

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 17/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Formulation of Pesticides & Insecticides Organics Manure, Bio Fertilizers . C. Give the list of possible Inter-mediate Products: (Through Mixing Process) – 2 Ton/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG set 50 KVA	HSD	1	Particulate Matter	As per CPCB Norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This CTO is being granted to M/s NIMLA ORGANICS PVT LTD, PLOT NO. H-60, M.G. ROAD INDUSTRIAL AREA, HAPUR for Formulation of Pesticides & Insecticides Organics Manure, Bio Fertilizers . C. Give the list of possible Inter-mediate Products: (Through Mixing Process) – 2 Ton/Day ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20.The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

21. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma
Digitally signed by Utsav Sharma
Date: 2020.01.17 00:48:50 +05'30'

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 76677/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2019 **Dated : 17/01/2020**

To ,

Shri R K YADAV
M/s NIMLA ORGANICS PVT LTD
PLOT NO. H-60, M.G. ROAD INDUSTRIAL AREA, HAPUR.,HAPUR,245101
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. NIMLA ORGANICS PVT LTD

Reference Application No. 6752524 Dated : 17/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s NIMLA ORGANICS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 17/01/2020 to 31/07/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Utsav Sharma Digitally signed by Utsav Sharma Date: 2020.01.17 00:48:35 +05'30'

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, U.P. Pollution Control Board, Lucknow.

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 17/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Formulation of Pesticides & Insecticides Organics Manure, Bio Fertilizers . C. Give the list of possible Inter-mediate Products: (Through Mixing Process) – 2 Ton/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG set 50 KVA	HSD	1	Particulate Matter	As per CPCB Norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This CTO is being granted to M/s NIMLA ORGANICS PVT LTD, PLOT NO. H-60, M.G. ROAD INDUSTRIAL AREA, HAPUR for Formulation of Pesticides & Insecticides Organics Manure, Bio Fertilizers . C. Give the list of possible Inter-mediate Products: (Through Mixing Process) – 2 Ton/Day ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20.The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

21. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Utsav Sharma

Digitally signed by Utsav Sharma
Date: 2020.01.17 00:48:50 +05'30'

REGIONAL OFFICER, GHAZIABAD

Annexure-112

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14373/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :17/06/2021

To,

M/s NIMLA ORGANICS PVT LTD

PLOT NO. H-60, M.G. ROAD INDUSTRIAL AREA, HAPUR.,HAPUR,245101

Tehsil : Hapur

District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14373 and 17/06/2021 .
2. Reference of application (No. and date) 12253006 and 21/05/2021 .
3. Mr R K YADAV of M/s NIMLA ORGANICS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. H-60, M.G. ROAD INDUSTRIAL AREA, HAPUR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-29.1 Process wastes or residues	Through TSDF	0.1 Ton/Annum

1. The authorization shall be valid for a period of 16/06/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be

approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.06.22 18:37:06 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY Digitally signed by VIVEK ROY Date: 2021.06.22 18:37:16 +05'30'

CEO/EE, I/C Circle_____

Annexure-113

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 95556/UPPCB/Circle1(UPPCBHO)/CTO/water/HAPUR/2021

Dated : 30/10/2021

To ,

Shri MOHD RIZWAN
M/s HINDUSTAN DRUM RECYCLERS
PLOT NO. G-261, M.G. ROAD, UPSIDC INDUSTRIAL AREA, ,HAPUR,201015
HAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. HINDUSTAN DRUM RECYCLERS

Reference Application No :8679465 **Dated :30/10/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. HINDUSTAN DRUM RECYCLERS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 27/10/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

UTSAV SHARMA

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.HINDUSTAN DRUM RECYCLERS vide

Consent Order No. 8679465/ Water Dated : 30/10/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of RECONDITIONING LUBRICANTS/CHEMICAL CONTAINER-2000 Pcs/month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	DRAIN	Septic Tank
2	Industrial	DRAIN	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.6 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	3.0 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s HINDUSTAN DRUM RECYCLERS, PLOT NO. G-261, M.G. ROAD, UPSIDC INDUSTRIAL AREA, ,HAPUR for RECONDITIONING LUBRICANTS/CHEMICAL CONTAINER-2000 Pcs/month ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office

within 03 months,Failing which this consent shall be automatic revoked.
21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. Unit shall submit compliance above mentioned points on quarterly basis.
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

UTSAV SHARMA

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 139171/UPPCB/Circle1(UPPCBHO)/CTO/air/HAPUR/2021 **Dated : 30/10/2021**

To ,

Shri MOHD RIZWAN
M/s HINDUSTAN DRUM RECYCLERS
PLOT NO. G-261, M.G. ROAD, UPSIDC INDUSTRIAL AREA, ,HAPUR,201015
HAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. HINDUSTAN DRUM RECYCLERS

Reference Application No. 13750557 Dated : 30/10/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s HINDUSTAN DRUM RECYCLERS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 27/10/2021 to 31/07/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

UTSAV SHARMA

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 30/10/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of RECONDITIONING LUBRICANTS/CHEMICAL CONTAINER-2000 Pcs/month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	DG SET 25 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s HINDUSTAN DRUM RECYCLERS, PLOT NO. G-261, M.G. ROAD, UPSIDC INDUSTRIAL AREA, ,HAPUR for RECONDITIONING LUBRICANTS/CHEMICAL CONTAINER-2000 Pcs/month ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO2 - 80 g/m3; NOx - 80 g/m3, PM2.5 - 60 g/m3 ; PM10 – 100 g/m3 ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office

within 03 months,Failing which this consent shall be automatic revoked.
21.The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. Unit shall submit compliance above mentioned points on quarterly basis.
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2021.10.20

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD

Annexure-114

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 15786/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2021

Dated :28/12/2021

To,

M/s HINDUSTAN DRUM RECYCLERS
PLOT NO. G-261, M.G. ROAD, UPSIDC INDUSTRIAL AREA, ,HAPUR,201015
Tehsil : Hapur
District :HAPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 15786 and 28/12/2021 .
2. Reference of application (No. and date) 14208343 and 01/12/2021 .
3. Mr MOHD RIZWAN of M/s HINDUSTAN DRUM RECYCLERS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat-5.1 Used or spent oil	Through Recycler/TSDF	1 KL/Annum
2	Schedule I, Cat-5.2 Wastes or residues containing oil	Through TSDF	1 Ton/Annum
3	Schedule I, Cat-34.2 Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers	Through TSDF	2 Ton/Annum

1. The authorization shall be valid for a period of 27/12/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stands automatically cancelled.
2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.
7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18- Ground water monitoring report of premises shall be submitted within one month.
19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
20- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2022.01.11 21:51:13 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2022.01.11 21:51:38 +05'30'

CEO/EE, I/C Circle_____

Annexure-45

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

सदर्भ संख्या : 1419 / एनजीटी–138 / ओ0ए0–97 / 2022 / 2023 दिनांक 10.11.2023

List Attached
(05 Units, M.G. Road Industrial Area, Hapur)

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 97 / 2022 सलमान मिया बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 11.10.2023 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 97 / 2022 सलमान मिया बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 11.10.2023 मे निम्न आदेश पारित किये गये है:–

"2. We have gone through the report of the Joint Committee and we find that the report regarding compliance with the statutory provisions/environmental norms is vague and lacks requisite details regarding EC (if required), date of issuance and period of validity of consent and authorization orders, compliance with EC (if any)/CTE/CTO conditions, **plantation, CSR/CER activities**, disposal of solid waste/fly ash etc. In the report reference has been made to the issuance of the show cause notices by UPPCB to the violators but no further report regarding orders passed pursuant to show cause notices issued to the violators has been filed. Even the inspection of all such industries as directed by this Tribunal has not been completed..."

मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन सुनिश्चित कराये जाने हेतु आपके स्तर से निम्न सूचनाऐं वॉछित है:–

1. उद्योग मे किये गये वृक्षारोपण का कुल क्षेत्रफल का विवरण।
2. उद्योग द्वारा CSR/CER activities के मद मे विगत 02 वर्षो मे खर्च की गयी धनराशि / मद का विवरण।

अतः आपको निर्देशित किया जाता है कि उपरोक्त सूचनाऐं एक सप्ताह के अन्दर इस कार्यालय को प्रेषित करना सुनिश्चित करें, जिससे सूचना मा0 राष्ट्रीय हरित अधिकरण के समय प्रस्तुत की जा सकें।

क्षेत्रीय अधिकारी

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 97/2022 सलमान मिया बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 11.10.2023 के अनुपालन मे उधोगों को जारी नोटिस की सूची।

Sl. No.	Industry name and Address
1	M/s 6R Recycler, F-272, M.G. Road Industrial Area, Hapur
2	A K Metal, Plot No. H-3, M.G. Road Industrial Area, Hapur
3	AHCO Recycling Company Plot no. F-583,Industrial area, M.G. Road, Hapur
4	M/s Angad Organics , Plot No. F-127,Phase-1, UPSIDC M.G. Road Industrial Area, Hapur
5	M/s Arsh Recycling Pvt Ltd , F-203, UPSIDC Industrial Area, M.G. Road, Hapur
6	M/s. B N Metals H-35, M.G. Road Industrial area, Hapur
7	M/s B.R.P. Infotech Pvt. Ltd., Plot No. F-381, Industrial Area, M.G. Road, Hapur
8	M/s B.R.P. Infotech Pvt. Ltd., Plot No. F-394, Phase-1, Industrial Area, M.G. Road, Hapur
9	M/s Chinta Mani Yadav, Plot No. F- 86, MG Road Industrial Area, Hapur
10	M/s Epoxy House , F-118 F-119, M.G. Road, Industrial Area, Hapur
11	M/s Esquire Estates Private Limited, F-685to 688 M.G. Road Industrial Area, Hapur
12	M/s Ganpati Wire & Plastic Products , F -391 ,Phase-1, M.G. Road, Industrial Area, Hapur
13	M/s Greeniva Recycler Pvt Ltd , Plot No. G-284, M.G ROAD, Industrial Area, Hapur
14	M/s Hayat E-Recyclers Private Limited, Plot No. F-53 F-54, M G Road Industrial Area, Hapur
15	M/s Hayat E Recyclers Pvt Ltd , F-55, M G Road , Industrial, Area, Hapur
16	M/s Hello Aromatics Pvt Ltd, Khasra No-19, M G Road, Village Dhera, Hapur
17	M/s Incotech Inks PG, Plot No-F-630 to F-635, UPSIDC, Phase-II, M.G. Road Industrial Area, Hapur
18	M/s Krishna Organics, F-99 to 102, MG Road Industrial Area, Hapur

19	M/s Lakshmi Chem Products Pvt Ltd, F 319 to 322, Phase –I , MG Road Industrial Area, Hapur
20	M/s Lakshmi Chemicals, Plot No. F-24, M.G. Road Industrial Area, Hapur
21	M/s Leena Organics Pvt Ltd, A-11 and 12, Phase-2, UPSIDC Industrial Area, M.G. Road Hapur
22	M/s M J Recycling Pvt Ltd, Plot No. F-44, M.G. Road Industrial Area, Hapur
23	M/s M.K. Industries Plot No. B-56, Phase-1, M.G. Road Industrial area, Hapur
24	M/s MDT Lubricants India Inc , F 125 Phase-1, M.G Road, Hapur
25	M/s Modex Hardware Pvt Ltd. F-175. 176 177. UPSIDC, Industrial Area. M.G. Road, Hapur
26	Moh. Jaki, Plot No. F- 85, MG Road Industrial Area, Hapur
27	M/s More Bright E Waste Recycler Private Limited, C - 78, Phase - III, M.G. Road Industrial Area, Hapur
28	M/s Omson Chemicals , G-285, M.G. ROAD, Industrial Area, UPSIDC Road No.2, Hapur
29	M/s P B Metals, F-61 62, M G Road Industrial Area, Hapur
30	M/s Parara Udyog, F-195 And F-196, M.G. Road, Industrial Area, Hapur
31	M/s R S Organics Pvt Ltd, F-156-159, M. G. Road Industrial Area, Hapur
32	M/s R.S. Enterprises, Plot No. F-689, M.G. Road Industrial Area, Hapur
33	M/s S F Recycling Pvt Ltd, Plot No. F-4, M.G. Road Industrial Area, Hapur
34	M/s Shivam Foundry, F-382,M.G. Road Hapur
35	M/s Shree Balaji Enterprises , G-34-35 & F-34, M. G. Road Industrial Area, Hapur
36	M/s Sojal Petro Chemicals Industries, Plot No. F-292 & 298- 299, MG Road Industrial Area, Hapur
37	M/s SRK Enterprises , F-144, Phase-1, M.G. Road, Industrial Area, Hapur
38	M/s Tojo Vikas International Pvt Ltd, Plot No. F-289, 290, 291, UPSIDC Industrial Area, Phase-1, M.G. Road, Hapur
39	M/s Triveni Medichem Pvt Ltd, Plot No. B-12, M.G. Road Industrial Area, Hapur

40	M/s Verdeen Chemicals Pvt Ltd, D-11, UPSIDC Industrial Area, Phase - I, Masoorie Gulawati Road, Hapur
41	M/s Vision Resins and Resol Pvt Ltd , F-273,274 UPSIDC, Industrial Area, M G ROAD, Hapur
42	M/s VDH Chemtech Private Limited, H 127 to 144 M G Road Industrial Area, Hapur
43	M/s A S Enterprises, F-644 ,F-643, M G Road Industrial Area, Hapur
44	M/S Akshay Mechotronics (India), Plot No. G-410, Phase –II, M.G. Road Industrial Area, Hapur
45	M/s A Q Recycling, Plot No-F-639, UPSIDC, Industrial Area, M. G. Road, Hapur
46	M/s Centramac , F-676 to 678, M.G. Road, Industrial Area, Hapur
47	M/s DKY Sales Pvt Ltd , F-699, F-700, F-701 and G-633, G-634, G-635, MG Road, Industrial Area, Hapur
48	M/s Eminent Polychem, Plot No-G 409, M G Road, Industrial Area,Hapur
49	M/s Green Earth Recycler , Plot No. F-557, Industrial Areal, M G Road, Hapur
50	M/s Greenberry RG Healthcare (India) Pvt Ltd , F -710 to 715, Phase –I, MG Road, Industrial Area, Hapur
51	M/s Janseva Metal, Plot No. F-6 and 7, Phase -I, M.G. Road Industrial Area, Hapur
52	M/s MGL Pharma and Chemicals Pvt Ltd, F-665 & 666, Phase-1, Industrial Area, M.G. Road, Hapur
53	M/s UNIVERSAL CHEMICALS COMPANY, G 19,20 M G ROAD INDUSTRIAL AREA HAPUR
54	M/s Bharat Plastic, Plot No-G-78, phase-II, MG Road Industrial Area, Hapur
55	M/s Shivalik Industries (Old Name LUCENT WATER AND ALLIED PRODUCTS PVT LTD) PLOT NO. G-62, M.G. ROAD, INDUSTRIAL AREA, HAPUR
56	M/s BALAJEE EXCHEM PVT LTD F - 46, 47, 48 UPSIDC INDUSTRIAL AREA, PHASE-I, M.G. ROAD, MASURI, HAPUR
57	M/s PARAMOUNT AROMACHEM PRIVATE LIMITED, BN 86 TO BN 95 AND I-3 M G ROAD IND. AREA PHASE-III, HAPUR
58	M/s INDIAN SPICE OIL INDUSTRIES AN 34, 35, 36 M G ROAD INDUSTRIAL AREA HAPUR
59	M/s Chandrakol Adhesive Company, Plot No. H-7, Phase-1, UPSIDA. M.G. Road Industrial Area, District Hapur
60	M/s Sohan traders , Plot No. G-92, Phase-1, UPSIDA. M.G. Road Industrial Area, District Hapur

61	M/s SADHANA ENTERPRISES, H-8 AND G-73, PHASE-1, MG ROAD INDUSTRIAL AREA UPSIDC HAPUR
62	M/s GLAMIC HYGIENE PRODUCTS PVT LTD, H-42 & 43, M.G. ROAD INDUSTRIAL AREA, PHASE-1, HAPUR
63	M/s ELZA INDIA PRIVATE LIMITED, G - 259 & 260, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR
64	M/s Nimla Organics PRIVATE LIMITED, H - 60, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR
65	M/s Hindustan Drum Recyclers, G -261, UPSIDC INDUSTRIAL AREA, M.G. ROAD, HAPUR

Annexure-116

कार्यालय : उपजिलाधिकारी/उप–जिला मजिस्ट्रेट, धौलाना (हापुड़)

0454449851

Dlshmdhlhp-up@nic.in

संख्या– 329 /वा0वा0न0– एस0डी0एम0(2022–23) दिनांक– 18.11.2023

श्री अंकित वर्मा,
स्वतंत्र अधिवक्ता,
मा0 न्यायालय, एन जी टी, नई दिल्ली।

महोदय

वर्णनीय क्षतिपूर्ति की वसूली के सम्बन्ध में प्राप्त मामलों के सम्बन्ध में तहसीलदार धौलाना से आख्या प्राप्त की गयी। तहसीलदार धौलाना द्वारा अपनी आख्या दिनांक 18.11.2023 से अवगत कराया है कि "सादृश्य 3020 प्रयुक्त नियंत्रण श्री डी– 12 टी, विभूति खण्ड, गोमतीनगर लखनऊ के पत्र संख्या एच 88575/सी–1/रा0–1003 दिनांक 06.02.2023, पत्र संख्या एच 88576/सी–1/रा0–1003 दिनांक 06.02.2023, पत्र संख्या एच 88578/सी–1/रा0–1003 दिनांक 06.02.2023 जो जिलाधिकारी महोदय, हापुड़ को सम्बोधित जिनके माध्यम से 1–श्री बलराम करवाना प्लाट नम्बर–जी–45 फेज–1 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़, 2–श्री रोहित सारस्वत प्लाट नम्बर–जी–54 फेज–1 एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ 3–श्री मानीन प्लाट नम्बर–जी–71 फेज–1, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ के विरुद्ध वर्णनीय क्षतिपूर्ति अरोपित करते हुए वसूली गयी। उपरोक्त के आधार पर मेरे द्वारा धनराशि अभिलेखित करते हुए उक्त वर्णनीय क्षतिपूर्ति की धनराशि को वसूली भू–राजस्व की भाँति वसूल करने हेतु प्रेषित किये गये। उक्त पत्र जिलाधिकारी महोदय हापुड़ के पृष्ठांकन दि0 दिनांक 16.02.2023 के माध्यम से तहसील मुख्यालय धौलाना को वसूली हेतु प्रेषित किये गये वर्णनीय क्षतिपूर्ति से सम्बन्धित मामलों का विवरण निम्नवत है –

क्र0सं0	फर्मों/व्यक्ति का नाम	धनराशि	अंतरिम सम्पत्ति का विवरण	आर0सी0प्रपत्र जारी किया गया अथवा नहीं	अंतरिम सम्पत्ति कुर्की की गयी अथवा नहीं
1	श्री बलराम करवाना प्लाट नम्बर–जी–45 फेज–1, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़	13,80000–00	स्थित फेज–1 औद्योगिक क्षेत्र एम0जी0रोड भू–खण्ड संख्या जी–45 क्षेत्रफल 465.00 वर्गमीटर	दिनांक 24.02.2023 को जारी किया गया।	दिनांक 28.0[illegible] 2023 को अंतरिम सम्पत्ति की कुर्की की गयी
2	श्री रोहित सारस्वत प्लाट नम्बर–जी–54 फेज–1, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़	25,00000–00	स्थित फेज–1 औद्योगिक क्षेत्र एम0जी0रोड भू–खण्ड संख्या जी–71 क्षेत्रफल 465.00 वर्गमीटर	दिनांक 24.02.2023 को जारी किया गया।	दिनांक 28.0[illegible] 2023 को अंतरिम सम्पत्ति की कुर्की की गयी
3	श्री मानीन प्लाट नम्बर–जी–71 फेज–1, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़	6,90000–00	स्थित फेज–1 औद्योगिक क्षेत्र एम0जी0रोड भू–खण्ड संख्या जी–54 क्षेत्रफल 465.00 वर्गमीटर	दिनांक 24.02.2023 को जारी किया गया।	दिनांक 28.0[illegible] 2023 को अंतरिम सम्पत्ति की कुर्की की गयी

उक्त तीनों प्रकरणों में वांछितों को निर्गत आर0सी0प्रपत्र–36 जारी किये जाने एवं अंतरिम सम्पत्ति की कुर्की किये जाने की कार्यवाही की गयी है।

श्री बलराम करवाना प्लाट नम्बर–जी–45 फेज–1, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ द्वारा अपने अधिवक्ता के माध्यम से पत्रावली आज प्राप्त माननीय न्यायालय BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BRANCH NEW DELHI के आदेश दिनांक 11.05.2023 की प्रति तहसील मुख्यालय धौलाना को प्रेषित की गयी है। (छायाप्रति संलग्न) माननीय न्यायालय द्वारा पारित आदेश की प्रति तहसील मुख्यालय धौलाना को दिनांक 11.09.2023 को प्राप्त हुई है। माननीय द्वारा पारित आदेश के संज्ञान में आने के उपरान्त आदेश के क्रम में क्षेत्रीय संग्रह अमीन को वसूली कार्यवाही न किये जाने हेतु निर्देशित कर दिया गया। वर्तमान में उक्त वसूली मामलों में कोई वसूली कार्यवाही नहीं की जा रही है। भविष्य में भी माननीय न्यायालय के द्वारा जो आदेश पारित किया जायेगा, पारित आदेश का अक्षरशः पालन किया जायेगा।"

उपरोंक्तानुसार तहसीलदार धौलाना की आख्या दिनांक 18.11.2023 मूल रूप में संलग्न कर महोदय को सेवा में अनुरोध के साथ प्रेषित कि आख्या से मा0 न्यायालय को अवगत कराने का कष्ट करें।

संलग्नक– यथोपरि।

उप जिलाधिकारी/उप–जिला मजिस्ट्रेट
धौलाना